

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI  
Original Application No. 85 of 2021 (SZ)**

**IN THE MATTER OF:**

M/s. Parisara Hitharakshana Samithi

...APPLICANT

Versus

Union of India and Ors.

...RESPONDENTS

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**SPOT INSPECTION REPORT BY THE DEPUTY  
COMMISSIONER, KOLAR DISTRICT, KARNATAKA**

**MOST RESPECTFULLY SHOWETH:**

1. That the present case pertains to the alleged illegal mining at Sy.No.199 of Devarayasamudra Village, Mulbagal Taluk, Kolar District, Karnataka. Vide order dated 11.01.2023, this Hon'ble Tribunal had directed a spot inspection to be carried out either by the Deputy Commissioner or by an officer not less than the rank of District Revenue Officer (Additional Deputy Commissioner)
2. In compliance with the above order, spot inspection was carried out by the answering Respondent on 20.01.2023, the findings of which are being placed before this Tribunal in the paragraphs below. Photographs dated: 20.01.2023

captured during the spot inspection are annexed herewith as **Document No.1.**

3. It is submitted that, the land in question, i.e, Sy.No.199 of Devarayasamudra village, Mulbagal Taluk, Kolar District is classified as '*Government Gomala Lands*' (*Land reserved for pasture*). It is submitted that as per the revenue records, The total extent of Sy.No.199 is 1299.21 acres.

true copy of Record of Rights of Sy.No.199 is produced as

**DOCUMENT No.2.**

4. It is humbly submitted that, there are two crushers working in Sy.No. 758 and Sy.No. 790. Both the said lands are private lands, granted within the sy.no. 199 after following due procedure as stipulated in the law. As per information obtained upon inspection, conversion orders were obtained for the said before the establishment of stone crushers. The areas in which crushers are situated have been declared as '*safer zones for crushers*' by the District Stone Crusher Licensing and Regulation committee in the year 2012-13 vide order no. MMN/CR/45/2012-13 dated 16.02.2013. True copy of the order dated: 16.02.2013 of the District Stone Crusher Licensing and Regulation Committee' is annexed herewith as **DOCUMENT No. 3.**

5. It is submitted that a total of 06 quarry leases were granted in Sy.No.199 of Devarayasamudra village. As per information received from the Senior Geologist, Department of Mines and Geology, these quarries are working following the rules and after taking statutory permissions from the District Administration for the Crushers, Department of Mines and Geology, Kolar and Director of Mines Safety, Bangalore & Karnataka State Pollution Control Board. True copies of the permissions obtained from various Department are annexed herewith as **DOCUMENT NO.4 (Colly)**.

6. It is submitted that the Senior Geologist was present during the inspection and has produced Google Images along with a table showing the distances from the public structures like Roads, Schools, Temples, Bridges, lakes, and Residential buildings. There are no public structures like roads, schools, buildings, bridges, lakes, houses found in Sy.No.199 of Devarayasamudra village. The nearest public structure situated to stone quarrying and stone crushing is Cholanakunte village situated at a distance of 590 meters. The nearest water body situated to stone quarrying and stone crushing is Cholangunte lake situated at a distance of 210 meters. Nearest house

situated is at a distance of 590 meters. The distances from the each of the stone quarrying leases and the crushers to their nearest public structures are shown in Google Images along with a table. True copies of Google Images and Table reflecting distances from various structures are annexed herewith **DOCUMENT No. 5 (Colly)**.

7. That for ready reference, the Table depicting the distance of the quarries from various structures is reproduced below.

SL. NO.	Lease Holder Name	Date of Grant and period	Distance from village (meter)	Distance from Tank Bund (meter)	Distance from Temple (meter)
1.	G.V.V.Infra. (QL.873)	17.09.2008. 20 Years	590	210	435
2.	M/s.PMJ Constructions Pvt Ltd. (QL.no.1018)	29.08.2016. 10 Years	1005	210	1050
3.	S.Kumar QL.922	01.02.2010 20 years	595	264	435
4.	T.V.Srinivas. (QL.928)	12.04.2010. 20 Years	1095	410	735
5.	M/s.P.M.Granites. (QL.No.1017)	29.08.2016. 10 Years	1095	410	735
6.	K. Sri Rama. (QL.1024)	19.03.2020. 10 Years	800	600	850

8. In this regard, it is pertinent to refer Rule 6(2) of the Karnataka Minor Mineral Concession Rules, 1994,

Prescribing the distances for leases. The said provision reads as follows:

**“6. General conditions for Quarrying Lease and**

**Licenses:**

(2) *No person shall carry on or allow to carry on any quarrying operations within a distance of **fifty meters** **if no blasting is involved and two hundred metres** **if blasting is involved** from the boundary of any railway line,. Reservoir, tank bund, canal or other public works and public structures or any public road, or building. The holder of a Quarry Lease or License shall also abide by such conditions as the Competent Authority may impose to carry on quarrying operations in the vicinity of the aforesaid buildings or places.”*

9. In pursuance to the directions of this Hon'ble Tribunal, Deputy Conservator of Forest, Kolar in his report Dated 26.07.2021 had earlier submitted the opinion of the Forest Department with regard to the quarry lease in Sy.No.199 of Devarayasamudra village, Mulabagal Taluk, Kolar District. Out of the total Extent of 1299.21 acres of Sy.no. 199, an extent of 746.00 acres has been classified/declared as “Deemed Forest”. The area granted for building stone quarry leases and establishment of

crushers are not forest lands. The lands were not classified/declared as "Deemed Forest". The report of Deputy Conservator of Forest, Kolar submitted Dated 26.07.2021 along with enclosures as **DOCUMENT No.6.**

10. It is submitted that apart from the above listed quarrying leases which are presently working, there were a number of quarrying leases which were granted in the sy.no. 199, but expired and abandoned as of now, are listed as below.

SL. NO.	Lease Holder Name	Quarry Lease No.	Extent (in Acres)	Date of Grant and period	Date of Expiry
1.	Form Stone Pvt Ltd.	KLR 141	5-25	12.08.1998. 10 Years	11.08.2008
2.	P.Ranjit	KLR 234	10-20	23.03.2000. 05 Years	22.03.2005
3.	Form Stones Pvt Ltd	KLR 580	0-25	14.03.2005 05 years	13.3.2010
4.	M/S. Lanco Infratech, Project)	(NH-4 KLR 840	10-00	24.12.2007 4 Years	23.12.2011
<b>Total Extent 26 Acres 25 Guntas</b>					

11. It is submitted that these quarrying leases have been left abandoned after the quarrying Lease period had expired. Due to excessive the rain in the recent years and the inflow of surface water, these quarry areas are now filled with water. It is submitted for the said reasons, they look like lakes, but are abandoned quarries.

12. There is a proposal in the Government of Karnataka to construct a compound wall around the abandoned quarry areas like the above to prevent any accidents and also convert them to uses such as reservoirs for domestic and drinking purposes after the treatment of water.

13. It is submitted that in view of the above, it is observed that:

**i.** The quarry leases and stone crusher licenses granted in Sy.No.199 of Devarayasamudra are not forest lands and lands were not classified as deemed forest.

**ii.** The stone quarrying leases granted in Government Gomal lands were not reserved for any purpose. The area comprises of granite rock suitable for stone quarrying and there is no tree growth in the said areas. Stone Quarries were operational in Sy.No.199 of Devarayasamudra from 2008.

**iii.** The lands in Sy.No.199 of Devarayasamudra village areas were hillock and not comprises of species of biological importance which needs to be protected. The lands in Sy.No.199 of Devarayasamudra village in which stone quarries and stone crushers were operational in private lands are not falling under any Eco-Sensitive Zones and the area is not forest land. Based on the forest department opinion dated 26.07.2021, the stone quarries and stone crushers are falling outside of deemed forest.

**iv.** The Quarry Leases granted in Sy.No.199 of Devarayasamudra village have obtained

Environmental Clearances. Copies of the Environmental Clearances are produced as **DOCUMENT No.7.**

- v. The Abandoned and Expired leases which are now filled with water will be protected and in future will be used as water reservoir.
- vi. The 2 number of stone crushers operating in Sy.No.199 of Devarayasamudra village were within the declared Safer Zone area.

  
**DEPUTY COMMISSIONER  
KOLAR, KARNATAKA  
THROUGH**

  
**DARPAN KM  
ADVOCATE FOR STATE OF KARNATAKA**

**Document No. 1**

**Inspection of Abandoned Quarry Lease No. 840 at Sy No. 199, Devarayasamudra**



**Inspection of Active Stone Crushers in Survey No. 199 of Devarayasamudra**



Record of Rights, Tenancy and Pahani Patrike  
(RTC Form No.16)

Form 2

Taluk Seal Taluk:Mulbagil Hobli:Avani Village Devarayasamudra

Print Page No.2/16

Valid from 30/05/2022 to till date

1. Survey Number :159  
 2. Part No :-  
 3. Extent : Total Extent -  
 Phot Kharab (a)  
 Phot Kharab (b)  
 Remaining  
 4. Revenue : land Revenue  
 Jhody  
 Cesses  
 Water Rate  
 5. Type of soil : --  
 6. Patta : --  
 7. No. of trees 8.As per the extent irrigation extent  
 Name Nos. Sl.No. Irrigation Mungaru Hingaru Gar. Total  
 8. Kabja or possessor name : Patta and Gomal Kharab  
 Father name and address  
 9. Extent As.Gs. 1252.06.00.00  
 Katha No. 9999  
 10. Kabja or possession type Amalgamation  
 11. Other rights and Encumbrances

Rights	Encumbrances
On the condition not to sell sanction Taluk Tahsildar Saheb RRT CR 86.2000.01 Memo Government forest 10 hectares MR 126.35/2000.01 Government LNDC R 105/90.91 16.10/93 Akarbandh Durasth basis 120 acres MR 12	600 acres MR 126/26/2000.01

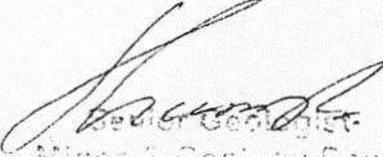
## 12. Cultivation and Tenancy Details:

Year and period	Name of the agriculturist and place	Cultivation method	Extent A Gs	Lease	Catg.	Extent	Dry Wet Garden
1	2	3	4	5	6	7	8
	Venkatramappa Urf Uppanna s/o Ramanabovi	Own	-	-	-	-	-
	R.Chandrashekar Gowda s/o Ramappa	Own					
	Smt.Padma d./o Venkatappa	Own					
	Venkatappa s/o Ganganabovi	Own					
	Dry and West waste unit construction						
	Lakshamma w/o Chalapathy	Own					
	Narayanamma w/o Shivanna						

## 13. usage of the land and details of crops.

Name of the crop	Unmixed	Mixed	Total	Irrigation source	Yield per acre	Name of mix	Extent AsGs
9	10	11	12	13	14	15	16
	0.00.00.00	0.00.00.00	0.00.00.00		0.00		
	0.00.00.00	0.00.00.00	0.00.00.00		0.00		
	0.00.00.00	0.00.00.00	0.00.00.00		0.00		
	0.00.00.00	0.00.00.00	0.00.00.00		0.00		
	0.00.00.00	0.00.00.00	0.00.00.00		0.00		
	0.00.00.00	0.00.00.00	0.00.00.00		0.00		

Sd/-

  
 Senior Geologist  
 Mines & Geology Dept



ಜಿಲ್ಲಾಧಿಕಾರಿಯವರ ಕಾರ್ಯಾಲಯ, ಕೋಲಾರ ಜಿಲ್ಲೆ, ಕೋಲಾರ  
ಅಧಿಸೂಚನೆ

ಸಂಖ್ಯೆ: ಎಂಎಎಸ್/ಸಿಆರ್-2451 /2012-13/ ದಿನಾಂಕ: 16-02-2013

ವಿಷಯ:- ಕರ್ನಾಟಕ ಕಲ್ಲುಪುಡಿ ಮಾಡುವ ಘಟಕಗಳ (ಕ್ರಷರ್‌ಗಳ) ನಿಯಂತ್ರಣ ಅಧಿನಿಯಮ, 2011 ರಂತೆ ಕೋಲಾರ ಜಿಲ್ಲೆಯಲ್ಲಿ ಕಲ್ಲುಪುಡಿ ಮಾಡುವ ಘಟಕಗಳಿಗೆ ಸುರಕ್ಷಿತಾ ವಲಯ ಘೋಷಣೆ ಮಾಡುವ ಕುರಿತು.

- ಉಲ್ಲೇಖ:-
1. ದಿನಾಂಕ: 01.09.2012 ರಂದು ಜಿಲ್ಲಾ ಕಲ್ಲುಪುಡಿ ಮಾಡುವ ಘಟಕಗಳ ನಿಯಂತ್ರಣ ಸಮಿತಿ ಸಭೆಯ ಮುಂದುವರೆದ ಸರ್ಕುಲರ್ ನಡವಳಿಯಂತೆ.
  2. ಉಪಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿಯವರ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ:ಎ7 ಕಲ್ಲುಗಣಿ/ ಸಿಆರ್. 103/ 2008-09/ ದಿನಾಂಕ: 10.10.2012.
  3. ಈ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ:ಎಂಎಎಸ್/ಸಿಆರ್-2451/2012-13/ದಿನಾಂಕ: 10.12.2012.
  4. ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯ ಸೇಫರ್ ಜೋನ್ ವಲಯ ದೃಢೀಕರಣ ಪರವಾನಿಗೆ ಪತ್ರ ಸಂಖ್ಯೆ: 149/ಪಿಸಿಬಿ-75/ಎಂಐಎನ್/2012-13/6173/ ದಿನಾಂಕ: 27.12.2012.

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಕರ್ನಾಟಕ ಕಲ್ಲುಪುಡಿ ಮಾಡುವ ಘಟಕಗಳ (ಕ್ರಷರ್‌ಗಳ) ನಿಯಂತ್ರಣ ಅಧಿನಿಯಮ 2011 ರ ನಿಯಮ 6(5) ರಂತೆ ಈ ಕೆಳಗೆ ನಮೂದಿಸಿರುವ ಪ್ರದೇಶಗಳನ್ನು ಕಲ್ಲುಪುಡಿ ಮಾಡುವ ಘಟಕಗಳನ್ನು (ಕ್ರಷರ್‌ಗಳನ್ನು) ಸ್ಥಾಪಿಸಲು ಉಲ್ಲೇಖ 1 ಮತ್ತು 2 ರಂತೆ ಸುರಕ್ಷಿತ ವಲಯವೆಂದು ಗುರುತಿಸಿದ್ದು, ಇದನ್ನು ಸಾರ್ವಜನಿಕರ ಅವಗಾಹನೆಗಾಗಿ ಈ ಮೂಲಕ ಪ್ರಕಟಿಸಲಾಗಿದೆ.

ಕಲ್ಲುಪುಡಿ ಮಾಡುವ ಘಟಕಗಳನ್ನು ನಡೆಸುವವರು ಕರ್ನಾಟಕ ಕಲ್ಲುಪುಡಿ ಮಾಡುವ ಘಟಕಗಳ (ಕ್ರಷರ್‌ಗಳ) ನಿಯಂತ್ರಣ ಅಧಿನಿಯಮ 2011 ರ ನಿಯಮ 3(2) ರಂತೆ ಈ ಅಧಿಸೂಚನೆ ಜಾರಿಗೆ ಬಂದ ದಿನಾಂಕದಿಂದ ಯಾವುದೇ ಪ್ರಾಧಿಕಾರದಿಂದ ನೀಡಲಾದ ಲೈಸೆನ್ಸ್‌ನೊಂದಿಗೆ ಕಲ್ಲುಪುಡಿ ಮಾಡುವ ಘಟಕದ ವ್ಯವಹಾರವನ್ನು ನಡೆಸುತ್ತಿರುವ ಯಾವೂಬ್ಬ ವ್ಯಕ್ತಿಯು ಮೂರು ತಿಂಗಳೊಳಗಾಗಿ ಅರ್ಜಿ ಸಲ್ಲಿಸತಕ್ಕದ್ದು. ಲೈಸೆನ್ಸ್ ದೊರೆತ ಮೇಲೆ ತಮ್ಮ ಅಸ್ತಿತ್ವದಲ್ಲಿರುವ ಕಲ್ಲುಪುಡಿ ಮಾಡುವ ಘಟಕವನ್ನು ಆರು ತಿಂಗಳೊಳಗಾಗಿ ಸುರಕ್ಷಿತಾ ವಲಯಕ್ಕೆ ಸ್ಥಳಾಂತರಿಸತಕ್ಕದ್ದು.

ಕಲ್ಲುಪುಡಿ ಮಾಡುವ ವ್ಯವಹಾರಗಳನ್ನು ಕೈಗೊಳ್ಳಲು ಲೈಸೆನ್ಸ್ ಮಂಜೂರಾತಿಗಾಗಿ ಅಗತ್ಯ ದಸ್ತಾವೇಜುಗಳು ಮತ್ತು ನಿಗದಿತ ಶುಲ್ಕಗಳೊಡನೆ ಅರ್ಜಿಗಳನ್ನು ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳಾದ ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿಗಳು, ಕೋಲಾರ ಜಿಲ್ಲೆ, ಕೋಲಾರ ಇವರಿಗೆ ಸಲ್ಲಿಸತಕ್ಕದ್ದು.

ಲೈಸೆನ್ಸ್ ಮಂಜೂರಾತಿ ಅಥವಾ ನಿರಾಕರಣೆಯನ್ನು ಸ್ಥಳ ಪರಿಶೀಲನೆ, ಲೈಸೆನ್ಸ್ ಇತರೆ ಷರತ್ತುಗಳ ನೆರವೇರಿಕೆಯ ಬಗ್ಗೆ ಪರಿಶೀಲಿಸಿದ ತರುವಾಯ ಮಾಡಲಾಗುವುದು. ಕರ್ನಾಟಕ ಕಲ್ಲುಪುಡಿ ಮಾಡುವ ಘಟಕಗಳಿಗಾಗಿ (ಕ್ರಷರ್‌ಗಳಿಗಾಗಿ) ಗುರುತಿಸಿರುವ ಸುರಕ್ಷಿತಾ ವಲಯದ ವಿವರಗಳು ಈ ಕೆಳಕಂಡಂತಿವೆ. ಈ ಜಮೀನುಗಳು ಕೃಷಿ ಚಟುವಟಿಕೆಗಳಿಗೆ ಯೋಗ್ಯವಾಗಿರುವುದಿಲ್ಲ. ಆದ್ದರಿಂದ ಕೃಷಿಯೇತರ ಚಟುವಟಿಕೆಗಳಿಗೆ ಬಳಸಿಕೊಳ್ಳಬಹುದಾಗಿದೆ.

1. ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದ ಕಲ್ಲುಪುಡಿ ಮಾಡುವ ಘಟಕಗಳ (ಕ್ರಷರ್‌ಗಳ) ಸುರಕ್ಷಿತಾ ವಲಯ

ಕ್ರ.ಸಂ.	ತಾಲ್ಲೂಕು	ಗ್ರಾಮ	ಸರ್ವೆ ನಂ	ವಿಸ್ತೀರ್ಣ (ಎಕರೆಗಳಲ್ಲಿ) ಎಕರೆ/ಗುಂಟೆ	ಜಮೀನಿನ ವರ್ಗೀಕರಣ
1	ಮುಳಬಾಗಿಲು	ದೇವರಾಯಸಮುದ್ರ	790	6-23	ಖಾಸಗಿ ಜಮೀನು
			784	3-18	ಖಾಸಗಿ ಜಮೀನು
			192	7-06	ಖಾಸಗಿ ಜಮೀನು
			193	1-27	ಖಾಸಗಿ ಜಮೀನು
			754	3-09	ಖಾಸಗಿ ಜಮೀನು
			720	3-00	ಖಾಸಗಿ ಜಮೀನು
			753	3-00	ಖಾಸಗಿ ಜಮೀನು
			758	4-38	ಖಾಸಗಿ ಜಮೀನು
			194	3-12	ಖಾಸಗಿ ಜಮೀನು
			ಒಟ್ಟು	36-13	

ಈ ಮೇಲ್ಕಂಡ ಕಲ್ಲುಪುಡಿ ಮಾಡುವ (ಸ್ಪೋನ್ ಕ್ರಷರ್) ಸುರಕ್ಷಿತ ವಲಯಕ್ಕೆ ಅರಣ್ಯ ವ್ಯವಸಾಯ ಮತ್ತು ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆಗಳು ಒಪ್ಪಿಗೆಯನ್ನು ಸೂಚಿಸಿರುತ್ತಾರೆ.

ಈ ಅಧಿಸೂಚನೆಯು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯವರು ವಿಧಿಸಿರುವ ಈ ಕೆಳಕಂಡ ಷರತ್ತುಗಳಿಗೆ ಒಳಪಟ್ಟಿರುತ್ತದೆ.

1. 100 meters Buffer zone shall be maintained from the boundary of cultivated/settlement land or any other existing structures (located aduacent to the proposed safer zone)
2. Action shall be initiated to construct an appropriate boundary around the safer zone and there shall be planting of tall growing foliage bearing perennial trees all along the boundaries. At least five such rows of tall growing leafy trees shall form a curtain to the surrounding area so that there is no escape of dust particles to its surrounding limits.
3. Each Stone Cursher shall be allocated with a minimum area of 1 acre of land in the Safer Zone as per the requirement of the Karnataka Regulation of Stone Crusher Act 2011.
4. Link roads and internal roads within the Safer Zone shall be properly tarred and maintained, so the fugitive emissions are reduced. The ambient air quality in the Safer Zone shall confirm to the National Ambient Air Quality Standards as specified in Environment (Protection) Seventh Amendment Rules. 2009.
5. The entire area shall have a planned rain water harvesting system so that the location is reliant as far as water requirement is concerned.
6. This Notification is subject to any judgement/s of the Hon'ble Supreme court or Hon'ble High court of Karnataka or any other courts that may be pronounced from time to time in the said matter of Safer Zone.
7. The applicant shall shift the Crushers to the Safer Zone within the time prescribed under the Karnataka Regulation of Stone Crushers Act. 2011.
8. There shall not be any complaint w.r.t. water and air pollution against the crusher proposed to be established in the Safer Zone.

This Notification is subjected to the conditions of the Karnataka Regulation of Stone Crushers Act. 2011 and rules, 2012.

ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು

ಕೋಲಾರ ಜಿಲ್ಲೆ, ಕೋಲಾರ.

PR.159

ಅಧಿಕೃತ ಅಧಿಕಾರಿ ಹಾಗೂ ಉಪ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿಗಳು, ಅರಣ್ಯ ಸಂಚಾರಿ ದಳ, ಬೆಂಗಳೂರು.

ಎಫ್.ಓ.ಸಿ ಸಂಖ್ಯೆ:199/1997-98, ದಿನಾಂಕ:06/02/2012.

ಸಂಖ್ಯೆ:ಎ1.ಅಪ್ರ.71A.199/97-98, ದಿನಾಂಕ: 17/12/2012.

ಪ್ರಕಟಣೆ.

ದಿನಾಂಕ:04-10-1997ರಂದು ವನ್ಯಜೀವಿ ಸಂರಕ್ಷಣಾ ಕಾಯ್ದೆ ಉಲ್ಲಂಘನೆ ಬಗ್ಗೆ ದೊರೆತ ವಿಚಿತ ಮಾಹಿತಿ ಮೇರೆಗೆ ಬೆಂಗಳೂರಿನ ಅತೋಕನಗರ ಮೊಲೀಸ್ ಠಾಣೆಯಿಂದ ಒಬ್ಬ ಆರೋಪಿಯನ್ನು ದಸ್ತಗಿರಿ ಮಾಡಿ ಅಕ್ರಮವಾಗಿ ಕಾಡುಕೋಣದ ಕೊಂಬು ಹಾಗೂ ಮೊಸಳೆ ಚರ್ಮವನ್ನು ಸಾಗಣೆ ಮಾಡಲು ಉಪಯೋಗಿಸಿದ್ದ ಫಿಯೆಟ್ ಕಾರು ಸಂಖ್ಯೆ:CNZ-2937 ಅನ್ನು ಜಪ್ತುಪಡಿಸಿಕೊಂಡು ಕ್ರೈಂ ನಂ.754/97-98ರಲ್ಲಿ ಪ್ರಕರಣವನ್ನು ದಾಖಲಿಸಿ ಮಾಲು ಸಹಿತ ವಾಹನವನ್ನು ಮುಂದಿನ ಕ್ರಮಕ್ಕಾಗಿ ಈ ಕಛೇರಿಯ ವಶಕ್ಕೆ ನೀಡಿರುತ್ತಾರೆ (ಈ ಕಛೇರಿಯ ವನ್ಯಜೀವಿ ಅಪರಾಧ ಮೊಕದ್ದಮೆ ಸಂಖ್ಯೆ:199/1997-98, ದಿನಾಂಕ:06-02-1998).

ಸದರಿ ವಾಹನದ ವಾರಸುದಾರರಾಗಲೀ ಅಥವಾ ಅವರ ಪರ ವಕೀಲರಾಗಲೀ ಅಧಿಕೃತ ಅಧಿಕಾರಿ ಹಾಗೂ ಉಪ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿ, ಅರಣ್ಯ ಸಂಚಾರಿ ದಳ, ಬೆಂಗಳೂರು ರವರ ಸಮಕ್ಷಮ ಹಾಜರಾಗದೇ ಇರುವ ಕಾರಣ, ಈ ಕೆಳಗೆ ಮಾಹಿತಿ ನೀಡಿದ ವಾಹನದ ವಾರಸುದಾರರು ಅಥವಾ ವಾರಸುದಾರರ ಪರ ವಕೀಲರು ಯಾರಾದರೂ ಇದ್ದಲ್ಲಿ ಈ ಪ್ರಕಟಣೆಯು ಪ್ರಕಟವಾದ ದಿನಾಂಕದಿಂದ 30 (ಮೂವತ್ತು) ದಿವಸದೊಳಗಾಗಿ ಸೂಕ್ತ ದಾಖಲಾತಿಗಳೊಂದಿಗೆ ಈ ಪ್ರಾಧಿಕಾರದ ಮುಂದೆ ಹಾಜರಾಗುವುದು. ತಪ್ಪಿದ್ದಲ್ಲಿ ವಾಹನದ ವಾರಸುದಾರರು ಯಾರು ಇಲ್ಲವೆಂದು ಪರಿಗಣಿಸಿ ಕರ್ನಾಟಕ ಅರಣ್ಯ ಕಾಯ್ದೆಯಲ್ಲಿನ ಕಲಂಗಳಂತೆ ವಾಹನವನ್ನು ಸರ್ಕಾರಕ್ಕೆ ಮುಟ್ಟುಗೋಲು ಹಾಕಿಕೊಳ್ಳಲು ಮುಂದಿನ ಕ್ರಮ ಜರುಗಿಸಲಾಗುವುದು. ವಾಹನದ ವಿವರ ಈ ಕೆಳಕಂಡಂತಿದೆ.

ಕ್ರ. ಸಂ.	ವನ್ಯಜೀವಿ ಅಪರಾಧ ಸಂಖ್ಯೆ ಮತ್ತು ದಿನಾಂಕ	ವಾಹನದ ನೊಂದಣಿ ಸಂಖ್ಯೆ	ವಾಹನದ ಮಾದರಿ
1	ಕ್ರೈಂ ನಂ.754/97-98, ದಿನಾಂಕ:04-10-1997 ಎಫ್.ಓ.ಸಿ ನಂ:199/1997-98, ದಿನಾಂಕ:06-02-1998	CNZ-2937	Fiat Car

PR.1602

ಅಧಿಕೃತ ಅಧಿಕಾರಿ ಹಾಗೂ ಉಪ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿ,  
ಅರಣ್ಯ ಸಂಚಾರಿ ದಳ, ಬೆಂಗಳೂರು.

**OFFICE OF THE DEPUTY COMMISSIONER  
KOLAR DISTRICT KOLAR**

**NOTIFICATION**

**NO: MIN.QLN/CR-2451/2012-13/DATE: 16.02.2013.**

**SUB:** Regarding declaration of Safer Zones to Crusher Units in Kolar District as per The Karnataka Regulation of Stone Crushers Act-2011.

**REF:** 1) continued Proceedings of Crusher Monitoring Committee dated:01.09.2012.

2. Letter No: A7 building stone quarry/CR103/2008-09/Dt:10.10.2012 of Deputy Conservator of Forest.

3. This Office Letter No: MMS/CR-2451/2012-13/ Date: 10.12.2012.

4. Safer Zone Certification Letter No: 149/pcb-75/MIN/2012-13/6173 Dated: 27.12.2012. from Karnataka state Pollution Control Board.

\*\*\*\*\*

It is brought to the public notice, that as per above subject matter and as per Rule 6(5) of Karnataka Crusher Monitoring Act 2011, the following areas from reference 1 and 2 have been notified as Crusher Safer Zones.

The Crusher Owners have to obtain licence as per **The Karnataka Regulation of Stone Crushers Act-2011** Rule 3(1) After publication of this notification, the persons involved in Crusher activities have to file application for Crusher licence within 3 months from the date of notification as per Rule 3(2) and has to shift the Crusher to the Safer Zones within 6 months.

Application for grant of Crusher license along with required documents and fee shall be made to the member secretary i.e. the Senior Geologist (Mineral) Kolar District, Kolar.

Grant of licence or rejection will be made only after inspection of area and after ascertaining other conditions of licence. The Safer Zone notified for Karnataka Crushers are as below. As these Lands are not suitable for agricultural activities, can be utilized for non-agricultural activities.

**STONE CRUSHER SAFER ZONE AT DEVARAYASAMUDRA VILLAGE OF  
MULABAGILU TALUK**

SL NO	TALUK	VILLAGE	SURVEY NO	EXTENT (IN ACRES)	LAND STATUS
1	MULBAGAL	Devarayasamudra	790	6-23	Private Land
			784	3-18	Private Land
			192	7-06	Private Land
			193	1-27	Private Land
			754	3-09	Private Land
			720	3-00	Private Land
			753	3-00	Private Land
			758	4-38	Private Land
			194	3-12	Private Land
		<b>Total</b>		<b>36-13</b>	

For the above five Crusher Safer Zones Forest Department has given its consent.

**THIS NOTIFICATION IS SUBJECT TO THE FOLLOWING CONDITIONS IMPOSED BY  
KARNATAKA STATE POLLUTION CONTROL BOARD.**

1. 100 meters Buffer zone shall be maintained from the boundary of cultivated/settlement land or any other existing structures (located adjacent to the proposed safer zone)
2. Action shall be initiated to construct an appropriate boundary around the safer zone and there shall be planting of tall growing foliage bearing perennial trees all along the boundaries. At least five such rows of tall growing leafy trees shall form a curtain to the surrounding area so that there is no escape of dust particles to its surrounding limits.
3. Each Stone Crusher shall be allocated with a minimum area of 1 acre of land in the Safer Zone as per the requirement of the Karnataka Regulation of Stone Crusher Act 2011.
4. Link roads and internal roads within the Safer Zone shall be properly tarred and maintained, so the fugitive emissions are reduced. The ambient air quality in the Safer Zone shall confirm to the National Ambient Air Quality Standards as specified in Environment (Protection) Seventh Amendment Rules. 2009.

5. The entire area shall have a planned rain water harvesting system so that the location is reliant as far as water requirement is concerned.
6. This Notification is subject to any judgment/s of the Hon'ble Supreme court or Hon'ble High court of Karnataka or any other courts that may be pronounced from time to time in the said matter of Safer Zone.
7. The applicant shall shift the Crushers to the Safer Zone within the time prescribed under the Karnataka Regulation of Stone Crushers Act. 2011.
8. There shall not be any complaint w.r.t. water and air pollution against the crusher proposed to be established in the Safer Zone.

This Notification is subjected to the conditions of the Karnataka Regulation of Stone Crushers Act. 2011 and rules, 2012.

Signed by

**DEPUTY COMMISSIONER  
KOLAR DISTRICT  
KOLAR**



## GOVERNMENT OF KARNATAKA

Office of the Deputy Commissioner, Zilla Adalitha Bhavana, Kolar-563103

E-mail: [deo.kolar@gmail.com](mailto:deo.kolar@gmail.com)

Telephone : 08152-222001

Date: 10-05-2019

## FORM-C

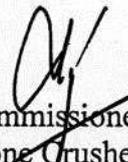
(See Rule 3(2))

## Licensee for Stone Crusher

License No: 03/2019-20/580

The License for the establishment of a Stone Crusher in favour of **Sri S. Kumar** in the name of **M/s Millennium Crusher** in Sy No: 790 of **Devarayasamudra** village, [falling within the Safer Zone declared vide notification No. ಗಭೂಇ:ಹಿಭೂವಿ:ಜೆ.ಕ್ರ:ಅಧಿಸೂಚನೆ:2018-19 Dated 27-02-2019 and published in the Karnataka Gazette on dated 07 March 2019] to an extent of **1-14 Acres** in Sy No. 790 as shown in appended sketch, in **Mulbagal Taluk, Kolar District** is accorded for a period of **five years** from the date of issue. The license should strictly adhere to the relevant Act and Rules.

The license is valid up to: **31-03-2024.**

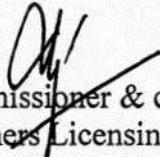
  
Deputy commissioner & Chairman  
District Stone Crusher Licensing and  
Regualtion Authority, Kolar District

To,  
Sri S.Kumar  
Millennium Crusher  
Devarayasamudra Village  
Avani Hobli, Mulbagal Taluk  
Kolar District.



**CONDITIONS:-**

1. Licensee should follow the conditions laid down in Section 6(4) of Karnataka Regulation of Stone Crushers Act 2011 & Rules 2012, The Licensee should establish the crusher in his name and should not transfer this License to anybody.
2. As per KSPCB, Bangalore Consent letter No:AW-312168/PCBID: 78596/ Dated:12-04-2019 Licensee should adhere to the conditions laid by the Karnataka State Pollution Control Board, Bangalore.
3. A buffer Zone of no development shall be maintained around safer zone.
4. Action shall be initiated to construct an appropriate boundary wall around it and there shall be planting of tall growing foliage bearing perennial trees all along the boundaries. At least five such rows of tall growing leafy trees shall form a curtain to the surrounding area so that there is no escape of dust particles to its surrounding limits.
5. Link roads and internal roads within the Safer Zone shall be properly metalled within one year and maintained so that fugitive emission is reduced. The ambient air quality in the Safer Zone shall conform to the National Ambient Air Quality Standards as specified in Environment (Protection) Seventh Amendment Rules 2009.
6. The entire area shall have a planned rain water harvesting system over a period of 3 years so that the location is self reliant as far as water requirement is concerned.
7. This License is subject to any judgments of Hon'ble Supreme Court/Hon'ble High Court or any other courts that may be pronounced from time to time in said matter of Safer Zone.
8. Licensee should procure the ordinary building stone (Raw Material) from the authorized lease holder of Department of Mines & Geology.
9. The Licensee should produce MDP as per KMMCR 1994, as and when inspection of the area by the authorized officers.
10. The Licensee should submit monthly return regarding procurement of building stone on or before 10th of succeeding month.
11. This Licensee will be subjected to be cancelled without any prior intimation if violating any of the above norms.
12. The licensee should strictly adhere to the relevant Acts and Rules pertaining to Revenue Department (Karnataka Land Revenue Act 1968), Labour Department, Factories and Boilers department (Factories Act 1948) and Karnataka State Pollution Control Board.

  
Deputy Commissioner & chairman,  
District Stone Crushers Licensing & Regulation  
Authority, Kolar District

To,  
Sri S.Kumar  
Millennium Crusher  
Devarayasamudra Village  
Avani Hobli, Mulbagal Taluk  
Kolar District.



**GOVERNMENT OF KARNATAKA**

**Office of the Deputy Commissioner, Kolar District, Kolar-563101**

**E-mail : deo.kolar@gmail.com**

**Telephone: 08152-222001**

Date : 10-01-2019

**FORM-C**

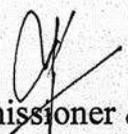
**(See Rule 3(2))**

**Licensee for Stone Crusher**

License No: 89/2018-19/2735

The License for the establishment of a Stone Crusher in favor of **Mr. V.Rajesh** in the name of M/s **G.V.V. Stone Crushers** in Sy. No.758 of **DEVARAYASAMUDRA** village, [falling within the Safer Zone declared vide notification No.MIN/CR/24/2017-18/, Dated 06-06-2017 and published in the Karnataka Gazette of Thursday 22<sup>nd</sup> June 2017] to an extent of **2-00 Acres (patta land)** as shown in appended sketch, in **Mulabagal Taluk, Kolar District** is accorded for a period of **five years** from the date of issue. The license should strictly adhere to the relevant Act and Rules.

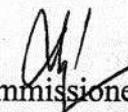
The license is valid up to: **09-01-2024**

  
Deputy commissioner & Chairman  
District Stone Crusher Licensing and  
Regulation Authority, Kolar District

To.  
Ms. G.V.V. Stone Crushers  
Pro. Sri. V. Rajesh  
Devarayasamudra Village,  
Mulabagal Taluk,  
Kolar District.

**CONDITIONS:**

1. Licensee should follow the conditions laid down in Karnataka Regulation of Stone Crushers Act 2011 & Rules 2012, amendment rules-2013. The Licensee should establish the crusher in his name and should not transfer this License to anybody.
2. As per KSPCB Bangalore CFO letter No 101A-309485 PCBID:348/63993 Dated 29/12/2018 Licensee should adhere to the conditions laid by the Karnataka State Pollution Control Board, Bangalore.
3. A buffer Zone of no development shall be maintained around safer zone.
4. Action shall be initiated to construct an appropriate boundary wall around it and there shall be planting of tall growing foliage bearing perennial trees all along the boundaries. At least five such rows of tall growing leafy trees shall form a curtain to the surrounding area so that there is no escape of dust particles to its surrounding limits.
5. Link roads and internal roads within the Safer Zone shall be properly metalled within one year and maintained so that fugitive emission is reduced. The ambient air quality in the Safer Zone shall conform to the National Ambient Air Quality Standards as specified in Environment (Protection) Seventh Amendment Rules 2009 as shown ANNEXURE-6 as enclosed.
6. The entire area shall have a planned rain water harvesting system over a period of 3 years so that the location is self reliant as far as water requirement is concerned.
7. This License is subject to any judgments of Hon'ble Supreme Court/Hon'ble High Court or any other courts that may be pounced from time to time in said matter of Safer Zone.
8. Licensee should procure the ordinary building stone (Raw Material) from the authorized lease holder of Department of Mines & Geology.
9. The Licensee should produce MDP as per KMMCR 1994, as and when inspection of the area by the authorized officers and transport minerals with valid CMDP'S.
10. The Licensee should submit monthly return regarding procurement of building stone on or before 10th of succeeding month.
11. The Licensee Should Comply all the conditions of section 6A of crusher act-2011.
12. This Licensee will be subjected to be cancelled without any prior intimation if fail to establish the crushing Unit with in the Stipulated time/ violating any of the above norms.
13. The licensee should strictly adhere to the relevant Acts and Rules pertaining to Revenue Department (Karnataka Land Revenue Act 1968), Labor Department, Factories and Boilers department (Factories Act 1948) and Karnataka State Pollution Control Board.
14. The Licensee Should Comply all the conditions of section 6A of crusher act-2011.

  
 Deputy commissioner & Chairman  
 District Stone Crusher Licensing and Regulation  
 Authority, Kolar District

To.  
 Ms. G.V.V. Stone Crushers  
 Pro. Sri. V. Rajesh  
 Devarayasamudra Village,  
 Mulabagal Taluk,  
 Kolar District.

*I Comply with above Condition*  




Document No 4  
204

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1529



GOVERNMENT OF KARNATAKA

DEPARTMENT OF MINES & GEOLOGY

QUARRYING LEASE/LICENCE DEED

(FORM - E)

Quarrying Lease/Licence No. 873

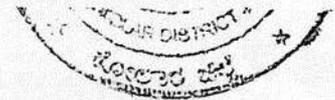
Name of Lessee/Licencee M/s G.V.V. Constructions

Date of Grant 17-9-2008 [W.C.F.] 5-8-2019 [Deemed Extention]

Period Twenty Years

Mineral Building Stone

Document No 4



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5906

5906  
2019-20

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GOVERNMENT OF KARNATAKA

DEPARTMENT OF MINES & GEOLOGY

QUARRYING LEASE / LICENCE DEED

(FORM-E)

Quarrying Lease / Licence No. 1024

Name Of Lessee / Licencee. K. Sree Rama

Date Of Grant. 19-3-2020

Period. 10 years

Mineral. M-Sand (Block-7)

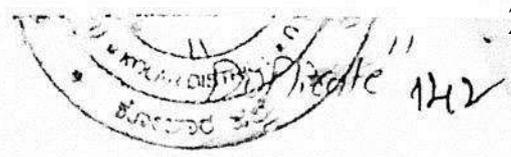


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3298

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121

GOVERNMENT OF KARNATAKA  
DEPARTMENT OF MINES & GEOLOGY  
QUARRYING LEASE/LICENCE DEED  
(FORM-E)

Quarrying Lease/licence No 928  
Name of Lessee/licensee T.V. Srinivasa  
Date of Grant 3-12-2019 [W.E.F-12-4-2010]  
Period 20 years [Twenty years]  
Mineral Building Stone



Handwritten notes in Kannada: 'ಇದೇ ರೀತಿಯಲ್ಲಿ ಇತರರ ಮೇಲೆ' and 'ಇದೇ ರೀತಿಯಲ್ಲಿ 1794 ರಿಂದ ಇದೇ ರೀತಿಯಲ್ಲಿ'.

Document No. 4

T1794  
2019-20



GOVERNMENT OF KARNATAKA

DEPARTMENT OF MINES & GEOLOGY

QUARRYING LEASE / LICENCE DEED

(FORM-E)

Quarrying Lease / Licence No. Q1-922

Name Of Lessee / Licencee S. Kumar

Date Of Grant 29.8.2019 [w.e.f. 01-02-2010]

Period 20 Years [Twenty Years]

Mineral Building Stone

Signature of Senior Geologist  
Senior Geologist  
Mines & Geology Dept.  
Kolar



Document No. 4

*Handwritten Signature*  
 ಕೆ.ಎಂ. ಶರಣಶಂಕರ್

ರಾಜ್ಯ ಮಂತ್ರಿ ಕಛೇರಿ  
 ಬೆಂಗಳೂರು

GOVERNMENT OF KARNATAKA  
 DEPARTMENT OF MINES & GEOLOGY  
 QUARRYING LEASE/LICENCE DEED  
 (FORM-E)

Quarrying Lease/Licence No. .... QL 1017 .....

Name of Lessee/Licensee ... P.M. GRANITE EXPORT Pvt. Ltd. .....

Date of Grant ..... 29-08-2016 .....

Period ..... 10 years .....

Mineral ..... M-sand (Block No. 6) .....

 <p>सत्यमेव जयते</p>	<p>भारत सरकार Govt. of India श्रम एवं रोजगार मंत्रालय Ministry of Labour &amp; Employment खान सुरक्षा महाविदेशालय Directorate-General of Mines Safety</p>	
NO: 5110824 SZ Bengaluru Region Perm 2022 251901		Date: 06/02/2023

प्रेषक/From,

खान सुरक्षा निदेशक/The Director of Mines Safety,  
बेंगलूरु क्षेत्र, बेंगलूरु./Bengaluru Region, Bengaluru-560071.

सेवामें/To

M/s GVV Construction (QL.No.873; Mine Code: 5110824; LIN: 2-1974-0185-2)

Owner:Shri Rajesh. V

Survey No. 199 over a extent of 05-00 Acres in Devarayasamdura Village, Mulbagal Taluk, Kolar District, Karnataka

**विषय /Subject:** Permission under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961, to work with Heavy Earth Moving Machinery (HEMM) without Deep Hole Drilling & Blasting at M/s GVV Construction (QL.No.873) belonging to Owner: Rajesh.V

महोदय/ Sir,

Reference to your application, submitted online vide reference no:5110824|SZ|Bengaluru Region|Perm|2022|251901 dated 03/11/2022 and off-line documents including Surface Plan No: KA/Kolar/QL-873/02/2022-23 dated 11/04/2022 submitted vide No.Nil dated Nil on the above subject.The matter has since been examined in the light of what has been stated in your application under reference and related documents including surface plan.

In exercise of the powers conferred on the Chief Inspector of Mines (also designated as Director General of Mines Safety) under the provisions of clause (2)(b) of Regulation 106 of the Metalliferous Mines Regulations, 1961 and by virtue of the authorization granted to me by the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Section 6(1) of the Mines Act, 1952, I hereby permit to work with **Heavy Earth Moving Machinery (HEMM) without Deep Hole Drilling & Blasting within lease hold area at M/s GVV Construction (QL.No.873) belonging to Owner: Rajesh V in the area demarcated as ABCDEFA as shown in the in Surface Plan No: KA/Kolar/QL-873/02/2022-23 dated 11/04/2022** subject to the following conditions being strictly complied with;

**OPENCAST WORKINGS:**

**OPENCAST WORKINGS:**

**1. GENERAL:**

1.1 Except where otherwise provided for in this permission, all provisions of the Metalliferous Mines Regulations, 1961 relating to opencast workings, use of explosives and use of machinery shall be strictly complied with.

1.2 The mine shall be placed under the sole control of mine manager holding valid Manager's Certificate granted under the Metalliferous Mines Regulations, 1961 framed under the Mines Act, 1952, who shall be

assisted by adequate number of foremen, mining mate, blasters and other statutory persons.

**1.3 Mine shall only be worked in daylight hours.**

1.4 No person shall be employed in the mine unless he imparted has undergone vocational (V.T.) training as required under Rule 6 to 9 and on-the-job training(s) as required under Rule 12 to 15 of the Mines Vocational Training Rules, 1966.

1.5 The details of all persons including contractual persons employed in the mine shall be entered in Form 'A' as required under Section 48 of the Mines Act, 1952 and Rule 77 of the Mines Rules, 1955 and kept maintained in the office of the mine.

1.6 No person shall be employed in the mine unless the attendance is recorded in registers. The mine management may maintain such attendance in electronic form as stated in the Gazette Notification Vide No: G.S.R. 154(E) dated 21st February 2017 published in EXTRAORDINARY PART II—Section 3—Sub-section (i) under Ease of Compliance to Maintain Registers under various Labour Laws Rules, 2017 which shall be accessible in the office of the mine.

1.7 Hours and limitation of employment in respect of above ground and opencast workings as prescribed in Section 28 to 35 of the Mines Act, 1952 shall be applicable for contractual employee However to ensure constant statutory supervision in the mine, the shift / relay timings of contractor's workers and departmental workers shall be the same.

1.8 The management shall indemnify the occupants/owners of the houses/ dwellings/ buildings or other structures of public authority concerned, if any, against the dangers to those properties or injury to them or other persons arising out of operations conducted under this permission.

1.9 Separate permission under Regulation 164(1-B)(a) of the Metalliferous Mines Regulation, 1961 shall be sought to conduct controlled deep-hole blasting from this Directorate.

1.10 No deep hole blasting / No blasting shall be conducted using SME/SMS/ANFO explosive without having valid permission obtained under Regulation 155(1) & 162(5) of Metalliferous Mines Regulations, 1961.

1.11 This Directorate shall be informed as soon as the mining operations are commenced in accordance with the above relaxation. Intimation about completion of the mining operation shall also be sent promptly and in any case not later than one month thereafter.

1.12 Integrated Approach for Development of Safety Management Plan and Implementation as stipulated in DGMS (Tech.) (S&T) Circular No. 05, Dhanbad, dated 02 April 2016 shall be maintained.

**2.0 OPENCAST WORKING:**

**2.1 HEIGHT & WIDTH OF BENCHES:**

**2.1.1 The height of benches in overburden, ore body or other rock formation shall not be more than 6.0m or maximum digging height of the machine used for digging, excavation or removal, whichever is less.**

**2.1.2 Width of any bench shall not be less than;**

- (a) width of the widest machine plying on the bench plus 2 m, or**
- (b) if dumpers ply on the bench, 3 times the width of the dumper, or**
- (c) the height of the bench, whichever is more.**

2.1.3 When persons are employed at the working face, adequate precautions shall be taken to ensure their safety by dressing the sides of the bench.

2.1.4 Formation of benches shall be done from top downwards.

2.1.5 No person/s shall be engaged on work or allowed to travel close to high sides/benches, from where likely to fall more than 1.8 meters vertically down, unless the personnel is/were provided with and uses a safety belt/full body harness or a rope or lifeline.

2.1.6 Sufficient number of safety belts/full body harness shall be available at the site and shall be ensured for use of the mine.

## 2.2 PRECAUTIONS AGAINST SURFACE STRUCTURES:

2.3 The occupants/owners of the houses/dwelling/buildings or public authority of any structure(s) shall be indemnified by the owner, agent or manager in case of damage of such property or injury to any person due to mining operations being under this permission.

2.4 Quarry workings shall not be extended to any point within 45 m of aquired public road or railway any other structure existing in any direction of the mine.

2.5.1 The detailblasting parameters shall be maintained in a bound paged book kept for the purpose which shall be signed & dated by an official and countersigned with date by manager:

2.5.2 The following shall also be recorded in the bound paged book, mentioned in 2.5.1 when structures/dwellings/buildings, not belonging to owner, exist within a distance of 500m from the mine boundary:

(i) The distance of seismograph from the nearest blast hole for measuring peak particale velocity (PPV) produced due to blasting.

(ii) The distance travelled by the fly rock, ejected due to blasting, from the farthest hole

(iii) PPV (in mm/second), produed due to blasting, shall be measured at a distance of 100m from the blasting site in line with the nearest structures/dwellings/buildings, not belonging to the owner and at other strategic places. PPV shall be maintained as per standards for every blast. Sound level in dB.

(iv) A suitable shelter of adequate construction shall be provided for positioning seismograph and person making observations.

## 2.6 FENCING AROUND OPENCAST WORKING:

2.6.1 The top edge of the opencast workings whether moving, abandoned or others shall be kept fenced with wire rope strands or barbed wire, supported by (movable) posts of timber, iron or concrete. The gap between the adjacent rope strands or wires shall not be more than 0.30 meters and bottom most member shall not be more than 0.25 meters and the top most member shall not be less than 1.0 meters from ground level.

2.6.2 At the finishing stage, opencast workings shall be fenced with masonry wall using cement concrete not less than 0.40 meters thick and not less than 1.5 meters high, with a parapet top.

## 2.7 ROADS FOR TIPPERS AND DUMPERS ETC:

2.7.1 All roads for tippers, dumpers or other mobile machinery shall be maintained in good condition.

2.7.2 Wherever practicable, all roads from the opencast workings shall be arranged to provide one-way traffic. Where one-way traffic it is not practicable, no road shall be of width less than three time plus 5m of the width of the largest vehicle plying on road.

2.7.3 All corner and bends shall be made in such a way that operator of vehicle have clear view of distance of not less than 3 times the braking distance of largest vehicle operating at a speed of 40Km/hour.

2.7.4 Where it is not possible to ensure a visibility for a distance as mentioned in clause 2.7.3, there shall be provided with two roads, each having width not less than 2 times plus 3m of largest vehicle plying on the road with a strong road divider at centre.

2.7.5 Where any road existing above the level of surrounding area, it shall be provided with strong parapet wall/embankment of following dimensions:

(i) Width at top-not less than 1 m.

(ii) Width at bottom-not less than 2.5 m.

(iii) The height not less than the diameter of the tyre of largest vehicle plying on the road. It may be noted that just dumping of mud or O.B. shall not be treated as strong parapet wall.

2.7.6 No road shall have gradient more than 1 in 16. However, the ramps with 1 in 10 gradient shall not be for more than 100m at one stretch.

### 3.0 SUPERVISION :

3.1.1 A person possessing First Class Manager's Certificate of Competency or a Permit Manager and possessing authorization under Regulations of the Metaliferrous Mines Regulations, 1961 shall be appointed as the manager of the mine.

3.1.2 This permission shall be deemed to be revoked as soon as the appointed manager ceases to work at the mine or tender resignation or terminated from service. In absence of a manager with aforesaid qualification, the use of HEMM shall be immediately suspended.

3.1.3 In relation to the use of explosive, average employment, number of excavators used & their total HP and total HP of all machineries used in the mine, following restrictions for appointment of different type of manager shall apply.

Sl. No.	Type of Manager appointed under the MMR, 1961.	Explosive used per day shall not exceed	Average employment does not exceed	Total number of excavators	Total HP of the excavators shall not exceed	Total HP of all the machinery deployed shall not exceed
1.	Permit Manager	100kg/day	50	2	200	500
2.	Permit Manager [Diploma in Mining Engineering (at least two years practical experience)]	50kg/day	50	2	200	500
3.	Permit Manager [Degree in Mining Engineering (at least six months practical experience)]	100kg/day	75	2	200	500
4.	Permit Manager [Second Class Manager's certificate of Competency]	500kg/day	100	2	No restrictions	No restrictions
5.	First Class Manager's Certificate of Competency	As per Regulation	No restrictions	No restrictions	No restrictions	No restrictions

160(5) of the  
MMR, 1961

3.1.4 During every production shift/relay, the opencast workings shall be placed under the charge of an assistant manager (second class)/ foreman and during maintenance shift/relay, the workings shall be placed under the charge of a foreman, who shall be responsible for seeing that all the regulations and orders made thereunder are strictly complied with.

3.1.5 Adequate number of supervisors, including duly qualified personnel having second class manager certificate of competency/ foremen certificate of competency and mining mate certificate of competency shall be appointed in each working shift/relay to assist the manager. Assistant manager, foreman, and mining mate so appointed shall be responsible for seeing that all the regulations and the orders made thereunder are strictly complied with.

3.1.6 The drilling and blasting shall be carried out under the personal supervision of the assistant manager/foremen certificate of competency holder.

3.1.7 Persons engaged in the surface operation and in particular, the contractor's workers shall be provided closer and competent supervision.

3.1.8 Manager shall authorize all contractor workers before deploying in opencast working.

3.1.9 Each and every operation, including the operation carried out through contractor's worker or by outside agency, shall be placed under the charge of a competent supervisor, duly appointed and authorized by the Manager.

3.1.10 Manager shall frame Safe Operating Procedure (SOP) in local language understood by most of person employed for each operation / equipment and copy of it shall be handed over to all concerned. It shall be the duty of all statutory persons to enforce the SOPs' so framed.

**3.2 The Manager shall not manage more than one mine.**

**3.3 DUTIES OF MANAGER:**

It shall be the duty of the manager,

- (i) to ensure compliance with the aforesaid precautions
- (ii) to determine compliance and specify in respect of every vehicle the maximum load
- (iii) to be hauled and maximum speed of the vehicle and cause notices specifying the
- (iv) same to be posted along the road at appropriate places;
- (v) to cause warning notices (drawing attention to any necessary precautions) to be posted along the tipper or haulage roads at appropriate places like crossing, curves and turning points etc.
- (vi) to designate the persons authorized to ride on tippers
- (vii) to give every tipper driver direction in writing with respect to loads, speed, persons authorized to rides on tippers and precautions necessary for safe running
- (viii) to countersign entries in books and records to be maintained in pursuance of these precautions
- (ix) to take such other precautionary measures as may be necessary to ensure safe operation and maintenance of transport vehicles and for the safe work persons.

**4.0 DESIGN & MAINTENANCE OF HEAVY EARTH MOVING MACHINERY (HEMM):**

- 4.1 Every Heavy Earth Moving Machinery shall be maintained in good and safe working condition.
- 4.2 Every Heavy Earth Moving Machinery shall be provided with;
  - (i) adequate front and rear lights;
  - (ii) efficient brakes;
  - (iii) Audio-Visual warning device, which shall be actuated automatically to produce both audible and visual warning system during reversal of machinery;
  - (iv) any other advanced mechanism like rear vision system etc.
- 4.3 Every shovel shall be so designed as to afford the operator clear and uninterrupted vision all around.
- 4.4 Operators cabin of every HEMM shall be well designed and substantially built so as to ensure adequate protection to the operator against heat, dust, noise etc., and at the same time provide adequate safety to the operator in the event of overturning of heavy earth moving machinery. A seat belt & seat belt reminder for the operator shall also be provided.
- 4.5 The code of instructions furnished by the manufacturers in the matter of maintenance of various machinery and vehicles and preventive maintenance schedules for each type of machinery and vehicle shall be strictly followed.
- 4.6 Every machine shall be allocated at least one day in every week for maintenance. Before the machine is sent out for work after maintenance, it shall be thoroughly inspected by the engineer, mechanical foreman or other competent person authorized by the Manager in writing, who shall satisfy himself that the machine is mechanically sound and in efficient working order.
- 4.7 A report of every inspection made under clause (4.6) shall be recorded in a bound paged book kept for the purpose and shall be signed and dated by the person making the inspection and countersigned by the engineer.
- 4.8 Every machine in use shall be thoroughly inspected once at least in every 24 hours by a competent person duly authorized by the Manager of the mine.
- 4.9 If the engineer, mechanical foreman or other competent person making inspection, notices any defect in any machinery the said machinery shall not be used until the defect has been remedied.
- 4.10 Any defect in a machinery reported by its operator shall be promptly attended to.
- 4.11 Any machine found to be in an unsafe operating condition shall be tagged at the operator's position "OUT OF SERVICE, DO NOT USE" and its use shall be prohibited until the unsafe condition has been corrected
- 4.12 All repair to machinery shall be done at a location, which will provide a safe place for the persons engaged on repairs
- 4.13 Except for testing, trial, or adjustment, which must necessarily be done while the machine is in motion, every machine shall be shut down and positive means taken to prevent its operation while any repair or manual lubrication is being done.
- 4.14 Any machinery, equipment or part thereof which is suspended or held apart by use of slings, hoists, jacks shall be substantially blocked or cribbed before men are permitted to work underneath or between such machinery, equipment or part thereof.
- 4.15 Power shall be disconnected when repairs are made to any electrical machinery.

4.16 While inflating tyres of transport vehicles, suitable protective cages shall be used. Tyres shall never be inflated by standing/sitting either in the front or on the top of the same.

4.17 Only such fitters or mechanics, who possesses driving license under Motor Vehicles Act, 1988, wherever applicable, shall be authorized by the Manager to test-run the HEMM.

4.18 The brakes of all tippers / dumpers and other transport machinery shall be tested at least once in every fortnight by a competent person duly authorized by the manager of the mine in manner detailed below:

**Service Brake Test:** The Service brake shall be tested with the tippers are fully loaded condition on a specified gradient and speed. It shall stop within a specified distance by the manufacturer of the vehicle when the service brake is applied.

**Parking Brake Test:** The parking brake shall be capable of holding the tippers are when fully loaded and placed on maximum gradient of roadway which is permitted, for a period of at least ten minutes.

However DGMS Circular No.7 of 1997 & 8 of 1982, Circular No. 04 of 2012 regarding testing of brakes and steering of Dumper/tipper and Circular No.03 of 2014, DGMS (Tech.) Circular.04 of 2012 in respect of Testing of brakes and Steering, DGMS (Tech.) Circular (MAMID) 03 of 2014 and other circulars/Instructions issued from time to time for the safe operating procedure shall strictly comply

4.19 A record of all such test shall be maintained in a bound paged book kept for the purpose and shall be signed by the competent person carrying out the test and countersigned by the engineer and manager of the mine.

4.20 Every dumper/tipper shall be provided with automatically operating audio-visual reversing alarm, which shall always be kept in working order.

4.21 No person shall be permitted to work on the chassis of tipper / dumper with the body in a raised position until the tipper / dumper body has been securely blocked position. The mechanical hoist mechanism alone shall not be depended upon to hold the body of the tipper / dumper in raised position.

4.22 All HEMM shall be equipped with suitable portable fire extinguisher(s) in addition to automatically operated fire detection and suppression device or System.

4.23 Hydraulic hoses, electric wires, sleeves and conduits (where cable/wire is passed) of fire-resistant quality shall be provided in all HEMM.

4.24 No tractor-trailer combination shall be allowed on haul roads. (Where inevitable, only four wheel trailers with separate brakes of their own shall be used).

**5.0 In addition to General requirement mentioned above, the following safety devices / features specific to machines shall be provided:**

**5.1 (A) In dumper:**

- (a) Mechanical steering locking to prevent untoward movement of steering wheel and tyre during work persons working below the cabin while engine is running.
- (b) Mechanical type device to protect operator in case of head to tail collision of dumpers.
- (c) Limiting speed device to limit the speed as per working conditions.
- (d) Propeller shaft guard.
- (e) Proximity warning device
- (f) Dump body raised position indicator with warning.

- (g) Retarder system in addition to service, parking and dump brakes.
- (h) Rock ejectors for tandem tyres.
- (i) Body raised position mechanical locking arrangement
- (j) Engine cut off arrangement / battery cut-off switch on front lower portion of the dumper.
- (k) Warning system for operator fatigue
- (l) Load indicator.
- (m) Rear vision camera
- (n) Exhaust brake

**(B) In Tippers:**

- (a) Cabin guard extension / canopy fully covering operator's cabin.
- (b) Exhaust/retard brake.
- (c) Propeller shaft guard
- (d) Limiting speed device
- (f) Dump Body raised position indicator with Warning.
- (h) Dump body stabilizers.
- (i) Proximity warning device.
- (j) Auto dipping System
- (k) Load Indicator.
- (l) Rear vision camera
- (m) Warning system for Operator Fatigue

**(C) Hydraulic Excavators:**

- (a) All functions cut off switch
- (b) Swing Motor Brake and Swing lock
- (c) Parking Brake.
- (d) Vent valve on top of hydraulic tank (should be able to be removed without any tool).
- (e) Provision for Limiting of hydraulic cylinders-Stoppers.
- (f) Battery cut off switch outside cabin
- (g) Two-way communication system other than mobile phone in Operator's Cabin.

**(D) Rope Shovels & Draglines (where applicable)**

- (a) All functions, such as Crowd, Hoist, Swing, Propel and Drag shall be provided with 'ON' type brake so as to automatically apply the brake in case of Electrical power failure.
- (b) Travel limit switches for crowd, hoist and Drag functions as applicable.
- (c) Limit switch for boom movement.
- (d) Two-way communication system other than mobile phone in Operator's Cabin
- (e) Boom crack monitoring system in Draglines.

**(E) DRILLS :**

- (a) Dust prevention or suppression system provided in the Drills shall confirm to DGMS circular no. DGMS(S&T)/ circular (Approval) No 1, dated 10.03.2017.
- (b) Emergency 'Stop' push button in
  - (i) Operator's cabin
  - (ii) Main frame.
  - (iii) Propeller pendent
  - (iv) Rear end
- (c) Over Temperature protection devices, in motor winding and other related parts.
- (d) Explosive vent in transformer.
- (e) Interlock between propel and drilling operations.
- (f) High air discharge temperature trip switch
- (g) Low lube oil pressure cut off switch (engine and compressor)
- (h) Oil stop valve (electric solenoid valve in compressor lubrication line)
- (i) No bump circuit
- (j) Tower lock.
- (k) Propel joystick-spring loaded type to return to neutral (dead man safety)
- (l) Lock check valves for preventing creeping in drill
- (m) Unloader valve
- (n) Stabilizers
- (o) Breakout wrench

**6.0 DAILY EXAMINATION OF HEMM:**

6.1 At the commencement of every shift / relay, the Engineer or Mechanic or Foreman or other authorized competent persons herein after called "competent person" shall personally inspect and test every HEMM paying special attention to the following details:

6.1.1 That the brakes and the horn or other warning devices are in working & is required to work after day light hours.

6.1.2 Competent person shall not permit the HEMM to be taken out for work nor shall drive the unless it is satisfied mechanically sound and in efficient working order.

6.1.3 Competent person shall also maintain a record of every inspection in a bound paged book kept for the purpose. Every entry in the book shall be signed and dated by the person making the inspection.

## **7.0 Operation of heavy earth moving machinery.**

7.1 No person other than the operator so authorized in writing by the Manager shall operate the machinery.

7.2 Operator of each HEMM shall be selected from amongst persons possessing requisite qualifications. The selection process shall comprise a test to check operating skill, aptitude, health and oral examination of the candidate by a competent selection committee. The selected person shall be trained and their competency shall be evaluated by a board constituted by the mining company.

7.3 All operators of HEMM shall undergo regular checks to test their operating skill, knowledge and health once in every five years.

7.4 The Manager of the mine shall frame a Standard Operating Procedure (SOP) / Code of Practice (COP) for safe operation of heavy earth moving machinery and ensure its compliance.

7.5 To prevent unauthorized operating, a system shall be evolved whereby the ignition key and / or cabin key always remain with the driver/operator or with specifically designated competent person

7.6 As far as possible, loaded tippers / dumpers shall not be reversed on gradients.

7.7 While reversing a tippers / dumpers at dump yard/stopping point suitable mechanism like stop blocks/earthen bund etc. shall be provided to prevent / tippers / dumpers from approaching towards edge of dump.

7.8 "The Code of Traffic Rules" shall be framed by the Mines Manager for the movement of all tippers and dumpers and shall be prominently displayed in Multi language or the language understood by persons employed at the relevant places as decided by Mines Manager in the opencast workings of the mine and shall strictly complied with:

7.9 When not in use every tippers / dumpers or other transport machinery shall be moved to and parked at proper parking places.

7.10 No shovel or excavator shall be operated in a position where any part of the machine, suspended loads or lines are brought closer than three meters to exposed high voltage lines, unless the current has been cut off and the line de-energized. A notice of this requirement shall be posted at the operator's control panel.

7.11 Electrical cables, if any shall be laid in such a manner that they are not endangered either by falling rocks or by mobile equipment.

7.12 If more than one stripping machine is in use in any area, either on the same bench or on different benches the machines shall be so spaced that there is no danger of accident from flying or falling objects etc. from one machine to the other.

7.13 No unauthorized person shall be permitted to enter or remain in any dumping yard or turning points.

7.14 While HEMM is being loaded / unloaded on a gradient, the same shall be secured on a stationary position by parking brake and any other suitable mechanism.

**8.0 Duties of operators of Heavy earth moving machineries, excluding tippers, and dumper.**

8.1 At gate the license of the drivers shall also be checked for eliminating the possibility of unlicensed persons driving the vehicle. In order to check the entry of such vehicle in the mine premises, properly manned check gate shall be provided at the mine entrance where the record of entry & exit of each vehicle shall be maintained. At the commencement of every shift / relay, the operator shall personally inspect and test the machine and protective devices, as stipulated in this respect by the engineer in consultation with the Manager and manufacturer/supplier. Before the pass is issued the mine engineer/competent person shall check the roadworthiness of such vehicle. Tippers / Dumper and other HEMM, not belonging to management shall not be allowed in the mine premises without a valid pass issued by the competent authority of the mine.

8.2 Maintain a record of every inspection made under clause (8.1) in a bound paged book kept for the purpose and shall sign every entry made therein:

8.3 Operator shall not take out the machine for work nor shall work the machine unless satisfied that machine's are mechanically sound in efficient working order.

8.4 The operator shall not operate the machine when persons are in such proximity as to be endangered.

8.5 Operator shall not swing the bucket of a shovel over the passing haulage units or over the cabin of units being loaded.

8.6 lower the bucket to ground, switch- off the power supply to the machine or stop the prime mover and lock the cabin door before leaving the machine

8.7 The operator shall not allow any unauthorized person to ride on the machine.

8.8 It is required to strictly adhere to the codes of practices and safe operating procedures while operating the machinery.

8.9 It is required to enter the condition of the machine at the end of his shift in the register or book maintained under the clause (8.2) for necessary information of his successor.

**9.0 DUTIES OF TIPPERS / DUMPER OPERATORS:**

9.1 At the commencement of every shift / relay, the operator shall personally inspect and test the machine and protective devices, as stipulated in this respect by the engineer in consultation with the Manager and manufacturer/supplier.

9.2 Maintain a record of every inspection made under clause (9.1) in a bound paged book kept for the purpose and shall sign every entry made therein:

9.3 Operator shall not take out the machine for work nor shall operate the machine unless it is satisfied that it is mechanically sound and in efficient working order.

9.4. Operator shall not drive too fast, shall avoid distraction, and shall drive defensively. There shall not any attempt to overtake another machine unless operator can see clearly far enough ahead to be sure that can pass it safely giving an audio warning signal before overtaking.

9.5 When approaching stripping equipment, the operator of the tippers / dumpers shall sound the audio-visual warning signal and shall not attempt to pass the stripping equipment until driver has received a proper audio-visual signal in reply.

9.6 Before crossing a road or railway line, operator shall reduce the speed, look in both directions along the road or railway line, and shall proceed across the road or line only if it is safe to do so.

9.7 The operator shall sound the audible warning signal before while approaching 'blind' corners or any other points from where persons may walk in front unexpectedly.

- 9.8 The operator shall not operate the tipper / dumper in reverse unless an adequate clear view of the area behind the machine.
- 9.9 Operator shall give an audio-visual warning signal before reversing a tipper / dumper.
- 9.10 The operator shall be sure of clearance before driving through tunnels, archways, plants, structures etc.
- 9.11 The operator shall see that the machine is not overloaded and that the material is not loaded in a tipper / dumper so as to project horizontally beyond the sides of its body and that any material projecting beyond the front or rear is indicated by a red flag during day and a red light after day light hours.
- 9.12 The operator shall not allow any unauthorized persons to ride on the machine.
- 9.13 As far as possible loaded tippers or dumper shall not be reversed on gradient.
- 9.14 Strictly adhere to the traffic rules and safe operating procedures while operating the machinery.
- 9.15 Enter the condition of the machine at the end of his shift in the register or book maintained under the clause (9.2) for necessary information of his successor.

## 9.2 Duties of Drill Operators

9.2.1 At the beginning of the shift / relay, the drill operator shall examine the drilling equipment and satisfy himself that –

- a. Crown blocks are mounted securely
- b. Where compressed air drills are used, all hose's connections are in order
- c. the drill equipment is in safe working condition

9.2.2 The drill operator shall ensure that-

- a. Persons keep clear of augur and drill stem while the drill is in motion
- b. Persons do not work or stand under suspended tools, when tools are removed from the holes, these shall be lowered on the platform.
- c. All finished drill holes are properly plugged so as to avoid possible leg injuries to any one accidentally stepping in to the holes.

## 10.0 ADDITIONAL DUTIES ENGINEER IN CHARGE OF HEMM IN OPENCAST WORKINGS:

10.1 During each shift / relay the HEMM and vehicles at work shall be placed under the charge of qualified and experienced Engineer for inspection, examination, safe operations and maintenance of the HEMM. During the shift / relay the competent shall;

- (a) inspect, examine machines, equipment's satisf himself that they are in sound and safe working order;
- (b) not allow any machine and vehicles to be used, if it is found defective;
- (c) ensure that HEMM used is in a safe and efficient order;
- (d) ensure that each operation, activity is carried on in safe and efficient manner.

## 11.0 SPOIL BANKS:

11.1 The spoil bank shall be designed and maintained scientifically.

11.2 The toe of the spoil bank shall not approach Railway or other public works, public road or building or other permanent structures not belonging to the owner of the mine closer than a distance equal to twice the vertical height of the spoil bank.

11.3 A suitable fence shall be provided between any railway or public works or road or building or structure and the toe of an active spoil-bank so as to prevent unauthorized persons from approaching the spoil bank.

11.4 No person shall, or shall be permitted to approach the toe of an active spoil bank where it may be endangered from material rolling down the face.

11.5 Any spoil bank exceeding 30 meters in height shall be benched so that no bench exceeds 30 meters in height and general slope does not exceed 1 vertical to 1.5 horizontal.

11.6 Wherever space permits, every mine shall establish a system whereby loading and unloading operations in the stock yard are not done simultaneously for elimination of risk element in the operations. In case adequate space is not available, mine management shall organize suitable traffic regulations for eliminating risk element in the operations.

11.7 Extraction of mineral by reclamation from dump or stock pile/yard shall be treated as working of opencast benches with loose overburden and all the precautions in respect of working of opencast benches with loose overburden shall be taken.

## **12.0 PRECATUIONS WHILE DRILLING:**

12.1 The position of every shot - hole to be drilled shall be distinctly marked by the mine Foremen so as to be readily seen by the drillers.

12.2 No person shall be permitted to remain within a radius of 20m or within 60m on the same bench where charging of holes with explosives is being carried out.

## **13.0 TRANSPORT AND USE OF EXPLOSIVES:**

13.1 Where explosives are transported in bulk, the following precautions shall be taken:

13.2 Transport of explosives from the magazine to the priming station or the site of blasting shall not be done except in original wooden or cardboard packing cases. The quantity of explosive transported at one time to the site of blasting shall not exceed the actual quantity required for use in one round of shots. Explosives shall be transported to the site of blasting not more than 90 minutes before the commencement of charging of the holes.

13.3 In accordance with D.G.'s Approval Circular No. 2 of 1986, No mechanically propelled vehicle shall be used for the transport of explosives unless it has a valid license under Rule 61 of the Explosives 2008 and by strictly following the conditions stipulated there with.

13.4 Every vehicle used for transportation of explosive shall be marked or placarded on both sides and ends with the word 'Explosives' in white letters not less than 15 cm high on a red background.

13.5 Every mechanically propelled vehicle transporting explosives shall be provided with not less than two fire extinguishers (one of carbon tetrachloride type for petroleum fire and the other of carbon dioxide under pressure type for electrical fire) suitably placed for convenient use.

13.6 The vehicle used for transport of explosives shall not be overloaded and in no case shall the explosive cases be piled higher than the sides of its body.

13.7 Explosives and detonators shall not be transported in the same vehicle, at the same time.

13.8 No persons other than the authorized driver and the helper so authorized shall ride on a mechanically propelled vehicle used for transport of explosives.

13.9 Explosive Van / vehicle loaded with explosive shall not be left unattended.

13.10 Engine of a vehicle transporting explosives shall be stopped and the brakes set securely before it is unloaded or left standing.

13.11 A vehicle transporting explosives shall not be driven at a speed exceeding 25 kilometers per hour.

13.12 A vehicle loaded with explosives shall not be taken into garage or repair shop and shall not be parked in a congested place.

13.13 A vehicle transporting explosives shall not be re-fuelled except in emergencies and only when its engine is stopped and other precautions taken to prevent accidents.

13.14 No trailer shall be attached to a Explosive Van / Vehicle transporting explosives.

13.15 Every vehicle used for the transport of explosives shall be carefully inspected once in every 24 hours by a competent person to ensure that:

- (a) fire extinguishers are filled and in place;
- (b) the electric wiring is well-insulated and firmly secured;
- (c) the chassis, engine and body are clean and free from surplus oil and grease;
- (d) the fuel tank and feed lines are not leaking; and
- (e) lights, brakes and steering mechanism are in good working order.

13.16 Report of every inspection made under clause (13.15) shall be signed and dated by competent person making an inspection.

13.17 All operations connected with transport of explosives shall be conducted under the personal supervision of a person holding at least Foreman Certificate of Competency in charge of blasting operations at the mine.

13.18 The blaster shall personally search every person engaged in the transport and use of explosives and shall satisfy himself that no person so engaged has in possession any cigarette, 'biri' or other smoking apparatus, or any match or any other apparatus of any kind capable of producing a light, flame or spark.

13.19 Supply, issue, use and return of explosive records shall be maintained with authentication.

13.20 As required under Regulation 160(4) of Metalliferous Mines Regulation, 1961, no person whose wages/payment depend on the amount of mineral, rock or debris obtained by firing shots, shall be appointed to perform the duties of a blaster. No outside person shall perform the duties of the blaster and it shall be done only by statutory person appointed at the mine.

#### **14.0 CHARGING OF HOLES:**

14.1 Explosives shall be delivered first to the hole farthest from the priming station, so as to avoid persons walking among piles of explosives and charged holes.

14.2 Not more than one hole shall be charged at any one face at any one time.

14.3 All charging, stemming and connecting-up shall be done while standing on solid, that is to say, on the side of holes away from the quarry face. Blasting parameters of each blast with a sketch showing the drilling pattern and the holes charged shall be maintained in the register kept for the purpose for each blast.

14.4 Burden and spacing shall be suitably adjusted to ensure proper fragmentation, effective utilization of explosive energy and throw of debris/ore do not exceed 10m.

14.5 No person shall be permitted to remain within a radius of 60 m where charging of holes with explosives is being carried out.

14.6 Use of Cellular phones and two-way transmitters while handling the explosives including preparing and charging of the same and in fuel filling stations is forbidden and shall be ensured. The provisions vide No.DGMS(Tech) Circular No.2 of 2005 dated 27.1.2005 , Circular 70/1966, Circular 25/1974 shall strictly complied.

### 15.0 PRECAUTIONS DURING FIRING:

15.1 Shots shall not be fired except during hours of day-light. All holes charged on any one day shall be fired on the same day.

15.2 As far as practicable, shot firing shall be carried out either between shift / relays or during the rest interval, or at the end of work for the day.

15.3 Only moistened sand / aggregate of suitable size shall be used as stemming material.

15.4 Faces shall be maintained free from loose stones, pebbles. Vertical (or near vertical) free face shall not be blocked.

15.5 Precautions with regards to taking shelter etc as laid down in Regulation 164 of the Metalliferous Mines Regulations,1961 shall be complied with to ensure that there is no danger to life and property (Whether or not belonging to the owner) due to this operation.

15.6 Notwithstanding what is contained in Regulation 164 of the Metalliferous Mines Regulations,1961, no person other than blaster and blaster's assistants, if any, shall be permitted to remain within a radius of 20 meters in general or within 60 metres on the same bench while charging of holes with explosives is being carried out.

15.7 Notwithstanding anything contained in the Metalliferous Mines Regulations,1961, the preparation of charges and the charging and stemming of holes shall be carried out under the personal supervision of a Mine Foreman who shall fire the shots himself/Mining Mate/Blaster/Competent person appointed by the owner.

15.8 During the approach and progress of an electric storm, the following precautions shall be taken:

- (a) no explosive, particularly detonators, shall be handled;
- (b) if charging operations have been commenced, the work shall be discontinued until the storm has passed;
- (c) if the blast is to be fired electrically, all exposed wires shall be coiled up and if possible placed in the mouth of the holes, or kept covered by something other than a metal plate/ conductive material;
- (d) all wires shall be removed from contact with the steel rails or a haulage track so as to prevent the charge being exploded prematurely by a local strike of the lightning.

15.9 The danger zone shall be distinctly demarcated (by means of red flags properly arranged and supported) before charging of holes is to commence.

15.10 Before firing, a siren installed for the purpose shall be blown three times for one minute each at intervals of one minute; and no shots shall be fired unless the blasting foreman with assistance of sufficient number of persons appointed in writing by the Manager for the purpose has ensured that all persons have left the danger zone or have taken adequate shelter.

15.11 No shot shall be fired when there is traffic on any road or railway track within the danger zone only. The provisions vide No.DGMS(Tech) Circular No.2 of 2005 dated 27.1.2005 , Circular 70/1966, Circular 25/1974 shall strictly complied.

15.12 The provisions vide No.DGMS(Tech) Circular No.8 of 1992 dated 27.1.2005 & Circular No.7 of 1997 shall strictly complied.

#### 16.0 PRECAUTIONS AGAINST FIRE:

Arrangements for fighting fire shall be provided on all Heavy Earth Moving Machinery. Such arrangements shall, if possible, operate automatically on appearance of fire.

17 **PRECAUTIONS AGAINST WATER:** No working shall be made in any mine vertically below: any part of any river, canal, lake, tank or other surface reservoir and also any spot lying within horizontal distance of 15m from either bank of river or canal or from the boundary of a lake, tank or other surface reservoir. Mine Working shall be carried out only after, water shall be pumped out from Ramasandra Kere Water tank which is adjacent to the quarry and it will be maintain always free from water, the top of the tank shall be effectively fenced off to prevent inadvertent entry of parsons.

#### 18.0 PRECAUTIONS AGAINST DUST:

Adequately arrangements to suppress dry dust by wetting shall be made. If during any operation of drilling, loading, unloading, crushing, dressing etc., dust is likely to be produced in such quantity (not more than 3 mg/m<sup>3</sup>) as may be injurious to the health of persons, as also on roads and benches where and dumpers operate. Dust Survey shall be done as laid down in Regulation 124 of the M.M.R., 1961.

#### 19.0 PROTECTION OF WORKERS AGAINST NOISE AND VIBRATION IN THE WORKING ENVIRONMENT:

Suitable steps shall be taken by all appropriate means to reduce the exposures of workers to any excessive noise and vibration. In this connection, the requirements of DGMS (Tech.) circular No's 18 of 1975 & 5 of 1990 shall be strictly complied with.

#### 20.0 PROTECTIVE EQUIPMENTS:

Every person working in the opencast workings including workshops, other surface installations, yards etc. shall be provided with and shall use protective foot-wear and helmets of a type approved by the Chief Inspector and such other protective equipment's as may be prescribed from time to time by the Chief Inspector or the Regional Inspector in accordance with the provisions of Regulation 182,182A & 182B respectively.

#### 21.0 MISCELLANEOUS:

21.1 In the event of any change in the circumstances connected with the use of HEMM which is likely to endanger the life of workmen employed in the mine, operation for which these conditions have been imposed shall be stopped forthwith and intimation thereof sent to this Directorate. The said mining operation shall not be resumed without an express and fresh authority to that effect in writing from this Directorate.

21.2 If anything is **found to be concealed, as required under the applicable statute, in the contents of this documents and the proposal for rectifications has not been made, the approval shall be deemed to have been withdrawn with immediate effect.**

21.3 These governing conditions may be amended or withdrawn at any time if considered necessary in the interest of safety.

21.4 Any additions, alterations or modifications to the installations, if found necessary in the interest of safety, by the inspecting officer during the inspection at a later date shall be carried out without any further delay.

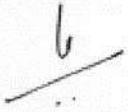
21.5 These governing conditions are being issued specifically under regulations mentioned above and without prejudice to any other provision of law, which may be or may become applicable at any time.

21.6 This permission is valid for a period of **05 (FIVE)** years from the date of issue of the letter.

21.7 At least three months before the expiry of this permission, the management shall apply for extension/revalidation of the permission.

21.8 The Owner, Agent and Manager shall ensure that the aforesaid conditions are made known to all concerned. They shall also ensure that every such person has fully understood the same and complies with them.

21.9 A hard copy of this permission shall always be kept at the office of the Mines Manager of the mine for compliance.

Your Faithfully

MURALIDHAR BIDARI (DIRECTOR - BENGALURU REGION)
THIS IS A SYSTEM GENERATED DOCUMENT, DOES NOT REQUIRE ANY SIGNATURE.

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Email



भारत सरकार  
Govt. of India  
श्रम एवं रोजगार मंत्रालय  
Ministry of Labour & Employment  
स्वास्थ्य सुरक्षा महाविदेशालय  
Directorate-General of Mines Safety



NO: 519957/SZ/Bengaluru Region/Perm/2022/236796

Date: 30/03/2022

प्रेषक/ From,  
खान सुरक्षा निदेशक/The Director of Mines Safety,  
बेंगलूरु क्षेत्र, बेंगलूरु/Bengaluru Region, Bengaluru.

To,  
Shri Ravi Shankar G.N.,  
Manager: Owner, Millennium Building Stone Quarry-1 (ML:-922) & Millennium Building Stone Quarry-2 (ML:-928) No.482,  
In Sy no 199 Devarayasamudra, Mulbagal Taluk, Kolar District, Karnataka.

विषय:- Permission for authorization under Regulation 34(4) of the Metalliferous Mines Regulations, 1961 in favour of Shri Ravi Shankar G.N., holder of Manager's Second Class Certificate of Competency (Un-Restricted) to work as Manager of More than one mine at Millennium Building Stone Quarry-1 (ML:-922) of Shri S.Kumar for an extent of 4.00 Acre in Sy no 199 Devarayasamudra, Mulbagal Taluk, Kolar District, Karnataka, Mine code: 519957, LIN:2-2933-0302-8 and Millennium Building Stone Quarry-2 (ML:-928) of Shri T.V. Srinivas, for an extent of 2.20 Acres in Sy no 199 Devarayasamudra, Mulbagal Taluk, Kolar District, Karnataka, Mine code: 5110064, LIN:2-0854-8363-6- thereof.

महोदय/Sir,

Please refer to your Online application ID No.236796 dated 01.02.2022 of Millennium Building Stone Quarry-1 (ML:-922) of Shri S.Kumar & Online application ID No.236795 dated 31.01.2022 of and Millennium Building Stone Quarry-2 (ML:-928) of Shri T.V. Srinivasan the above Subject.

In view of what has been stated in your application, I, in exercise of the powers conferred on the Chief Inspector of Mines under the Provisions of under Regulation 34(4) & (6) of the Metalliferous Mines Regulations, 1961 and by virtue of the authorization granted to me by the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Section 6(1) of the Mines Act, 1952, do hereby authorize **Shri Ravi Shankar G.N., holder of Manager's Second Class Certificate of Competency (Un-Restricted) SMU.No.1681 dated 25/02/2006** has sought authorization to work as Manager of More than one mine at Millennium Building Stone Quarry-1 (ML:-922) of Shri S.Kumar for an extent of 4.00 Acre in Sy no 199 Devarayasamudra, Mulbagal Taluk, Kolar District, Karnataka, Mine code:519957, LIN:2-2933-0302-8 and Millennium Building Stone Quarry-2 (ML:-928) of Shri T.V. Srinivas, for an extent of 2.20 Acres in Sy no 199 Devarayasamudra, Mulbagal Taluk, Kolar District, Karnataka, Mine code:5110064, LIN:2-0854-8363-6 for a period of one year from the date of issue of this letter or validity of statutory certificate, whichever is earlier, subject to strict compliance of conditions mentioned below:

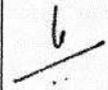
1. Manager shall not take up any appointment in any capacity whatsoever in another mine and he shall ensure daily personal supervision of mines by Officials at respective mines.
2. The owners shall ensure that the manager is provided with a suitable mode of conveyance to ensure effective control and supervision at both the mines.
3. The manager shall not allow any person for employment in the mine unless such persons has been imparted initial/ periodic vocational training as required under Rule 6 to 9 and on-the-job training(s) as required under Rule 12 to 15 of the Mines Vocational Training Rules, 1966.
4. Adequate number of Supervisors is appointed in each working shift to assist the manager. The manager shall ensure that writing of daily reports in the prescribed proforma made in a bound paged register by all the supervisors appointed at the mine. Every report shall be signed and dated with the name. The manager shall countersign every register every day with date and also write a detailed manager's dairy with his name, signature and date of signature.
5. No deep hole drilling & blasting shall be conducted in the mines.
6. Heavy Earth Moving Machinery shall not be deployed without obtaining permission under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961. [If deep hole blasting permission is granted, the explosives quantity may be increased to not more than 500 kg and the number of shots may be as per the study made by the manager as per Reg. 160(5)]
7. No underground workings shall be made.
8. The total amount of explosives used per day for both the mines shall not exceed 75 kg, and not more than 50 shots shall be made in a day with electric detonators.
9. The average daily employment of persons at the mine shall not exceed 50 in all.
10. As required under Regulation 160(4) of the Metalliferous Mines Regulation, 1961, no person whose wages/payment depend on the amount of mineral, rock or debris obtained by firing shots, shall be appointed to perform the duties of a blaster. No person engaged by a contractor or Magazine license holder shall perform the duties of the blaster, i.e. Blasting shall be done only by a holder of Blaster or

<https://approval-permission-dgms.gov.in/PermissionExemptionRelaxation/PEREmailCorrespondence/Draft?q=177kMe3Plm83%2f9v9v1meGA%3d%3d> 1/2

higher Certificate issued under the Metalliferous Mines Regulations, 1961 and employed by the owner of the mine. Thus holder of a Shot-firer Certificate issued by the Petroleum and Explosives Safety Organization (PESO) also cannot conduct Blasting operations in a mine. The Blaster shall write Blaster's Daily Report, Mis-fire shots report with his name, designation in a bound paged Register kept for the purpose in the prescribed proforma and it shall be signed with date of signature. If the duties of Blaster are performed by a Mining Mate or Foreman he shall also maintain his respective daily report in addition to blaster's daily report.

11. Wet drilling shall be done by directing a water jet on to the tip of the cutting edge of the ergonomically designed drill machine to **prevent dreaded disease silicosis. The jack-hammer drill machines shall be ergonomically designed to minimize harm from vibration and noise.**
12. Airborne dust survey as provided in Regulation 124(3)(a) of the Metalliferous Mines Regulations, 1961 shall be done to ascertain the concentration of respirable dust in the air and also to know the percentage of free silica in the dust generated at the mine.
13. No mining operations shall be conducted beyond day light hours.
14. Above permission shall stand cancelled as soon as the person, to whom it is being granted, leaves the services of the mine under reference. However, the manager shall not vacate his office without giving due notice in writing to the owner or agent at least 30 days before the day on which he wishes to vacate his office. A copy of the notice shall be submitted to the Director of Mines Safety, Bengaluru Region.
15. On or before the 01<sup>st</sup> day of February in every year, Owner/Agent/Manager shall submit Annual Return in respect of the preceeding calendar year ONLINE through Shram Suvridha portal <https://shramsuvridha.gov.in>.
16. All applications for permissions as required under the Mines Act, 1952 and its subordinate legislation shall be submitted ONLINE through website-dgms.gov.in.
17. The provisions of Regulation 164(1-A) (c) and 164(1-B) (a) of the Metalliferous Mines Regulations, 1961 shall be strictly complied with.
18. Where by reason of absence or for any other reason, the manager is unable to exercise daily personal, supervision, a person holding a valid Second Class Manager's Certificate shall be authorized as substitute to act as Manager of the mine in compliance with Regulation 34(7) (a) (1) and if no such qualified person is available, the mine workings should be kept suspended during such absence of the Manager. Attention is drawn to Regulation 34(7) (a) and (b) of the Metalliferous Mines Regulations, 1961 in respect of the period of authorization permitted, intimation of authorization to Director General of Mines Safety, Dhanbad and the Director of Mines Safety, Bengaluru Region.
19. The above authorization shall stand cancelled as soon as the person to whom it is being granted leaves the service at the mine under reference.
20. Intimation about the termination of manager as a result of his Transfer/Termination of Service/ Resignation shall also be submitted in Form I of the First Schedule immediately.
21. No Ore dressing /handling/processing plant is attached with the mine.
22. Notwithstanding anything contained above, the authorization may be withdrawn at any time as provided in the aforesaid Regulation.
23. If at any time any one of the conditions, subject to which this authorization has been granted, is violated or not complied with, this authorization shall be deemed to have revoked with immediate effect.
24. In the event of any change in the circumstances connected with this authorization, intimation thereof shall be sent to this Directorate.
25. This authorization is being granted without prejudice to any other statutory provisions, which may be or may become applicable at any time.
26. This authorization may be amended, modified or withdrawn at any time if considered necessary in the interest of safety.
27. Please note that this authorization is not likely to be renewed unless the manager's certificate is revalidated.
28. A hard copy of this permission shall be kept at the manager office for reference and strict compliance.

Your Faithfully



MURALIDHAR BIDARI (DIRECTOR - BENGALURU REGION)

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	<b>Consent For Operation</b> <b>(CFO-Air, Water)</b>	Karnataka State Pollution Control Board Zonal Office : Bangalore East, Nisarga Bhavan, 3rd Floor, 7th D Cross, Shivanagar Bangalore-560010 Tele : 080-23228859		
Industry Colour: ORANGE	Industry Scale: SMALL			
(This document contains 8 pages including annexure & excluding additional conditions)				
<b>Combined Consent Order No:</b> AW-314779 <b>PCB ID:</b> 63993 <b>Date:</b> 13/09/2019				
<b>Combined consent for discharge of effluents under the Water (Prevention and Control of Pollution) Act , 1974 and emission under Air (Prevention and Control of Pollution) Act , 1981</b>				
Ref: 1. Application filed by the industry / organization on 12/09/2019 2. Inspection of the Industry/organization/by RO, on 12/09/2019				
Consent is hereby granted under Section 25(4) of the Water (Prevention & Control of Pollution) Act, 1974 ( herein referred to as the Water Act) & Section 21 of Air (Prevention & Control of Pollution) Act, 1981, ( here in referred to as the Air Act) and the Rules and Orders made there under and subject to the terms and conditions as detailed in the Schedule Annexed to this order.				
The Occupier is authorized to operate /carryout industry/activity & to make discharge of the effluents & emissions confirming to the stipulated standards from the premises mentioned below:				
<b>Location:</b>				
Name of the Industry: G.V.V. Stone Crusher Address: Sy. No. 758, Devarayasamudra (V), Avani (H), Mulbagal Tq, Kolar District. Industrial Area: Not In I.A., Devarayasamudra , Taluk: Mulbagal, District: Kolar				
<b>Discharge of effluents under the Water Act:</b>				
Sr	Water Code	WC(KLD)	WWG(KLD)	Remark
1	Domestic Purpose	0.800	0.600	Septic Tank & soak pit
2	Others .....	2.000	0.000	Gardening and Sprinkling purpose
<b>Discharge of Air emissions under the Air Act from the following stacks etc.</b>				
Sl. No.	Description of chimney/outlet	Limits specified refer schedule		
The details of Sources, control equipments and its specification, type of fuel, rate of emissions, constituents to be controlled in emissions etc. are detailed in Annexure-I.				
The consent for operation is granted considering the following activities/Products;				
Sr	Product Name	Applied Qty/Month	Unit	
1	m-sand	31000.0000	M.T	
2	stone aggregates	20000.0000	M.T	
This consent is valid for the period from 01/10/2019 to 09/01/2024				
Page-1 e_outwardno24344--13/09/2019		Printed from XGN		



**Consent For Establishment -Expand  
(CFE-EXP)**

PCB ID: 78596

Consent No. CTE-311782 Valid  
upto: 30/09/2023

Karnataka State Pollution Control Board  
Zonal Office : Bangalore East,  
Nisarga Bhavan, 3rd Floor, 7th D Cross,  
Shivanagar Bangalore-560010  
Tele : 080-23228859

Industry Colour:  
ORANGE

(This document contains 5 pages including annexure & excluding additional conditions)

Consent Order No: CTE-311782

Date: 28/03/2019

To,

The Occupier,

Millennium Crusher

Devarayasamudra Village,  
Avani Hobli, Mulbagal Taluk,  
Kolar District.

Sir,

Sub: Consent for Expansion of the unit in the Existing premises under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981

Ref: 1. CFE expansion application submitted by the organization on 21/03/2019

2. Inspection of the project site by Regional Officer

on 21/03/2019

With reference to the above, it is to be informed that, the Board hereby accords Consent for Expansion of the unit in the existing premises under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 at the location indicated below subject to the following conditions.

**Location:**

Name of the Industry: Millennium Crusher

Address: Sy. No. 790,, Devarayasamudra Village, Avani Hobli, Mulbagal Tq, Kolar (D)

Industrial Area: Not In I.A, Devarayasamudra ,

Taluk: Mulbagal, District: Kolar

1. The Consent for Expansion is granted considering the following activities:

Sr	Product Name	CFE Qty	CFO Qty	Applied Qty/Month	Units	Existing/Proposed
1	m-sand	31000.0000	0.000 - M.T	31000.0000	M.T	Proposed
2	stone aggregates	9000.0000	0.000 - M.T	9000.0000	M.T	Existing
3	stone aggregates	11000.0000	11000.0000 - M.T	11000.0000	M.T	Proposed

2. This consent for establishment is valid up to 30/09/2023 from the date of issue.

3. The applicant shall not undertake further expansion/diversification without the prior consent of the Board.

4. The applicant shall obtain necessary license/clearance from other relevant statutory agencies as required under the law.

**I. WATER CONSUMPTION:**

1. The source of water shall be from Own Borewell and total water consumption shall be as below.



**Consent For Establishment -Expand (CFE-EXP)**

Karnataka State Pollution Control Board  
Zonal Office : Bangalore East,  
Nisarga Bhavan, 3rd Floor,7th D Cross,  
ShivanagarBangalore-560010  
Tele : 080-23228859

**Consent For Establishment -Expand**

Consent No. CTE-311782 (CFE-EXP)  
upto: 30/09/2023

PCB ID: 78596

Consent No. CTE-311782 Valid  
upto: 30/09/2023

Karnataka State Pollution Control Board  
Zonal Office : Bangalore East,  
Nisarga Bhavan, 3rd Floor,7th D Cross,  
ShivanagarBangalore-560010  
Tele : 080-23228859

Industry Colour:  
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Industry Colour:  
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(This document contains

5 pages including annexure & excluding additional conditions)

**V. HAZARDOUS AND OTHER WASTES (MANAGEMENT & TRANSBOUNDRY MOVEMENT)**

(This document contains

5 pages including annexure & excluding additional conditions)

- Please note that this is only an authorization issued under Hazardous and Other Wastes (Management & Transboundary Movement) Rules 2016 and comply with the conditions of the authorization. The applicant shall apply for authorization having the consent for operation (CFO) application and regular production. For this authorization and compliance with conditions consent fee. The application for consent has to be made 45 days in advance of commissioning for trial production of the plant.
- The industry shall apply and obtain authorization under Hazardous and Other Wastes (Management & Transboundary Movement) Rules 2016 and comply with the conditions of the authorization. The applicant shall apply for authorization having the consent for operation (CFO) application and regular production. For this authorization and compliance with conditions consent fee. The application for consent has to be made 45 days in advance of commissioning for trial production of the plant.

**VI. NOISE POLLUTION CONTROL:**

- The industry shall ensure that the ambient noise levels within its premises will not exceed the limits i.e 75 dB(A) Leq during day time and 70 dB(A) Leq during night time as specified in the Environment (Protection) Rules.

**VII. GENERAL CONDITIONS:**

Consent Fee paid : Rs. 12500

- The industry shall transport and store the raw materials in a manner so as not to cause any damage to environment, life and property. The applicant shall be solely responsible for any damages to environment.

**NOTE:**

- The industry shall not commission the proposed plant for trial or regular production unless necessary. The following control measures are installed as specified in this Consent Order.
- The following conditions mentioned above are not applicable.
- The industry shall ensure that the treatment plant and control equipments are completed and commissioned simultaneously along with construction of the factory and erection of machineries.
- The industry shall not change or alter (a) raw materials or manufacturing process, (b) change the products or product mix; (c) the quality, quantity or rate of discharge/emissions and (d) install/replace/alter the water or air pollution control equipments without the prior approval of the Board.
- The Regional Officer, Kolar for Information and in case of unforeseen act or event resulting in release of discharge of effluents or emissions or solid wastes etc. in excess of the standards stipulated. And the industry shall immediately take appropriate corrective and preventive actions under intimation.
- The industry is liable to reinstate or restore, damaged or destroyed elements of environment at his cost, failing which the applicant/occupier as the case may be shall be liable to pay the entire cost of remediation or restoration in advance an amount equal to the cost estimated by Competent Agency or Committee.
- The Board reserves the right to review, impose, amend, modify, suspend, condition or conditions, revoke, change or alter the terms and conditions.
- This CFE does not give any right to the Party/Project Authority/Industry to forego any other legal requirement that is necessary for setting/operation of the plant.
- The industry shall furnish point wise compliance to the conditions given under this consent for establishment within 30 days.

**ANNEXURE I**



Consent For Establishment, Expand  
Consent For Establishment, Expand  
(CFE-EXP)

Karnataka State Pollution Control Board  
Karnataka State Pollution Control Board,  
Zonal Office, Bangalore East,  
Nisarga Hall, 3rd Floor, 7th D Cross,  
Silk Nagar, Bangalore - 560010  
Tel : 080-25228859

PCB ID: 78596

Consent No. CTE-31782 Valid  
upto: 30/09/2023

Industry Colour:  
ORANGE  
ORANGE

(This document contains

(This document contains 5 pages including annexure & excluding additional conditions)

LOCATION OF SAMPLING PORTHOLES, THE PLATFORMS, THE ELECTRICAL OUTLET

1. Location of Portholes and approach platform: The septic tank and Sank pit shall be as per IS 2470 Part 1 & Part 2. These shall serve as the sampling points. The sampling point shall be located at a distance equal to at least eight times the stack or duct diameter downstream from any flow disturbance, such as bend, expansion and contraction and visible flame. Further, the selected port has to be at least 2 stack/duct diameter before stack/duct exit from any other flow disturbance. For rectangular stacks, an equivalent diameter can be calculated using following expression:  
$$2 \text{ (Length x Width)}$$
2. The diameter of the sampling port should not be less than 3. Arrangements should be made so that the porthole is closed firmly during the period when it is not used for sampling. The applicant shall provide separate energy meter and shall provide separate flow meter for measuring stack emissions through ETP and operation records shall be maintained in a separate log-book for the verification of Operating Point of 230 V 15 A with suitable switch control and 3 Pin Point shall be provided at the Porthole location.
3. An easily accessible platform to accommodate 2 to 4 persons to conveniently monitor the stack emission from the portholes shall be provided. Arrangements for an Electric Operating Point of 230 V 15 A with suitable switch control and 3 Pin Point shall be provided at the Porthole location.
4. If the treatment plant does not achieve the effluent standards stipulated under conditions 6 and 7, the consent of the Board shall be made adequate, then the industry shall have to make arrangements to meet the standards with prior consent of the Board.

III. AIR POLLUTION CONTROL:

1. The type of emissions, stack heights and the air pollution control equipment for the air pollution control sources to be installed as specified in Annexure-II.
2. The discharge of emissions from the air pollution sources shall pass through the stacks/chimneys mentioned in Annexure-II where from the Board shall be free to collect the samples at any time in accordance with the provisions of the Act and Rules made there under.
3. The stacks shall have port holes and platforms as per the guidelines specified in Annexure-II to facilitate monitoring of emissions.
4. The applicant shall upgrade/modify/replace the control equipments if they are found inadequate to meet the standards stipulated. Prior permission of the Board shall be obtained for the same.

IV. SOLID WASTE (OTHER THAN HAZARDOUS WASTE) DISPOSAL:

1. The applicant shall collect, treat and dispose off all solid waste generated during construction i.e. Mud and Garbage after construction if any in such manner so as not to cause environmental pollution.
2. The details of solid waste generated from the expansion activity shall be as follows

Signature valid  
Digitally signed by  
Date: 2019.03.28 15:51:03  
+05:30

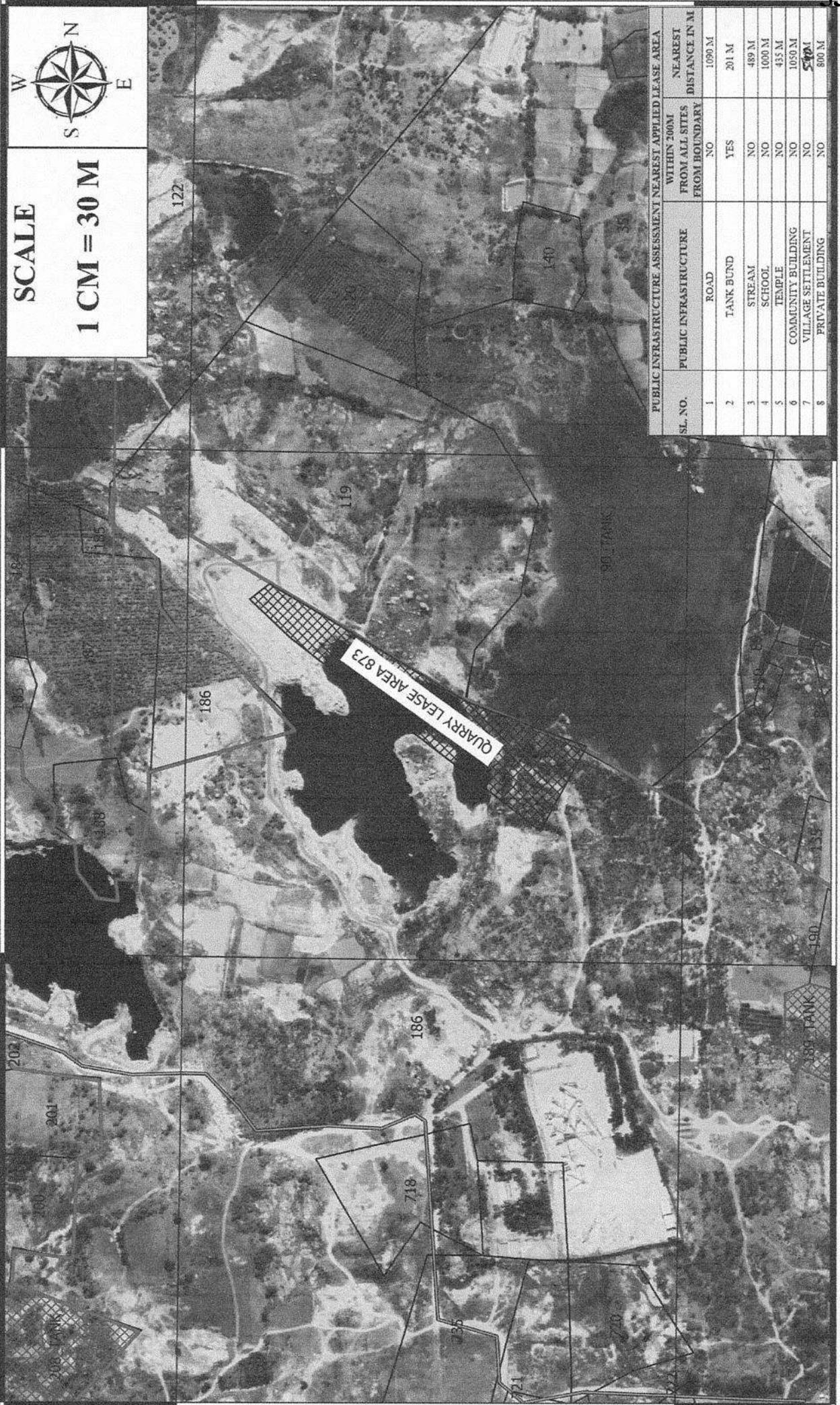
AP S WING ASSESSMENT OF DISTANCE FROM PUBLIC INFRASTRUCTURE TO QUARRY LEASE BOUNDARY

QUARRY LEASE NO.: 873.  
SURVEY. NO.: 199

VILLAGE: DEVARAYASAMDRA  
TALUK: MULABAGILU.  
DISTRICT: KOLAR.

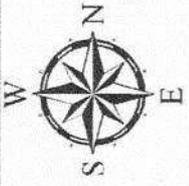
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SCALE

1 CM = 30 M



SL. NO.	PUBLIC INFRASTRUCTURE	WITHIN 200M FROM ALL SITES FROM BOUNDARY		NEAREST DISTANCE IN M
		NO	YES	
1	ROAD	NO	NO	1090 M
2	TANK BUND	YES	YES	201 M
3	STREAM	NO	NO	489 M
4	SCHOOL	NO	NO	1000 M
5	TEMPLE	NO	NO	435 M
6	COMMUNITY BUILDING	NO	NO	1050 M
7	VILLAGE SETTLEMENT	NO	NO	540 M
8	PRIVATE BUILDING	NO	NO	800 M

**AP S OWING ASSESSMENT F ISTANCE F PUBLIC INFRAST UCTU E T QUAI LY  
LEASE BOUNDARY**

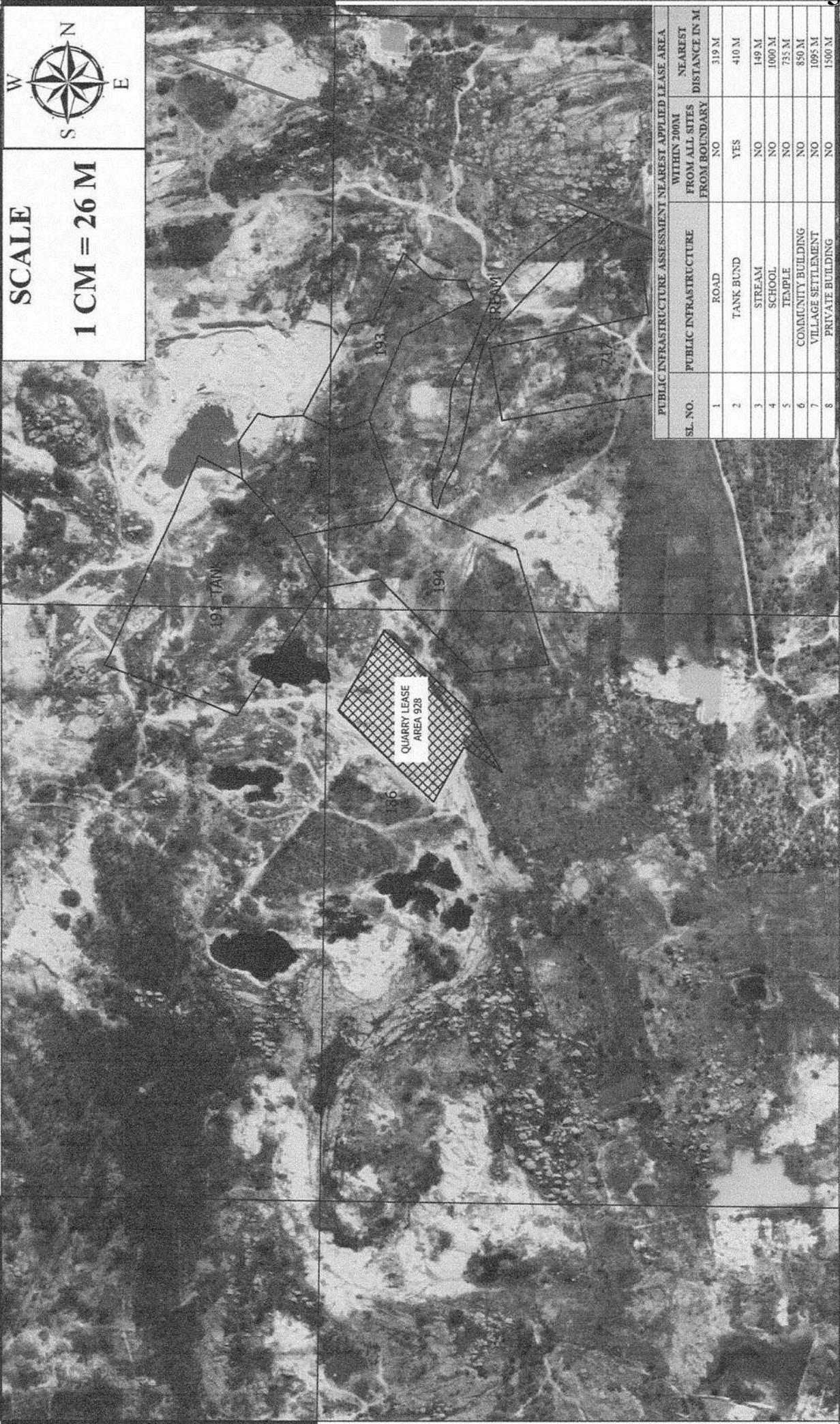
**QUARRY LEASE NO.: 928.  
SURVEY. NO.: 199**

**VILLAGE: DEVARAYASAMDRA  
TALUK: MULABAGILU.  
DISTRICT: KOLAR.**

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**SCALE**

**1 CM = 26 M**



SL. NO.	PUBLIC INFRASTRUCTURE	PUBLIC INFRASTRUCTURE ASSESSMENT NEAREST APPLIED LEASE AREA	
		WITHIN 200M FROM ALL SITES FROM BOUNDARY	NEAREST DISTANCE IN M
1	ROAD	NO	319 M
2	TANK BUND	YES	410 M
3	STREAM	NO	149 M
4	SCHOOL	NO	1000 M
5	TEMPLE	NO	735 M
6	COMMUNITY BUILDING	NO	850 M
7	VILLAGE SETTLEMENT	NO	1095 M
8	PRIVATE BUILDING	NO	1500 M

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**AP S OWING ASSESSMENT F DISTANCE FR PUBLIC INFRASTRUCTURE T QUARILY**

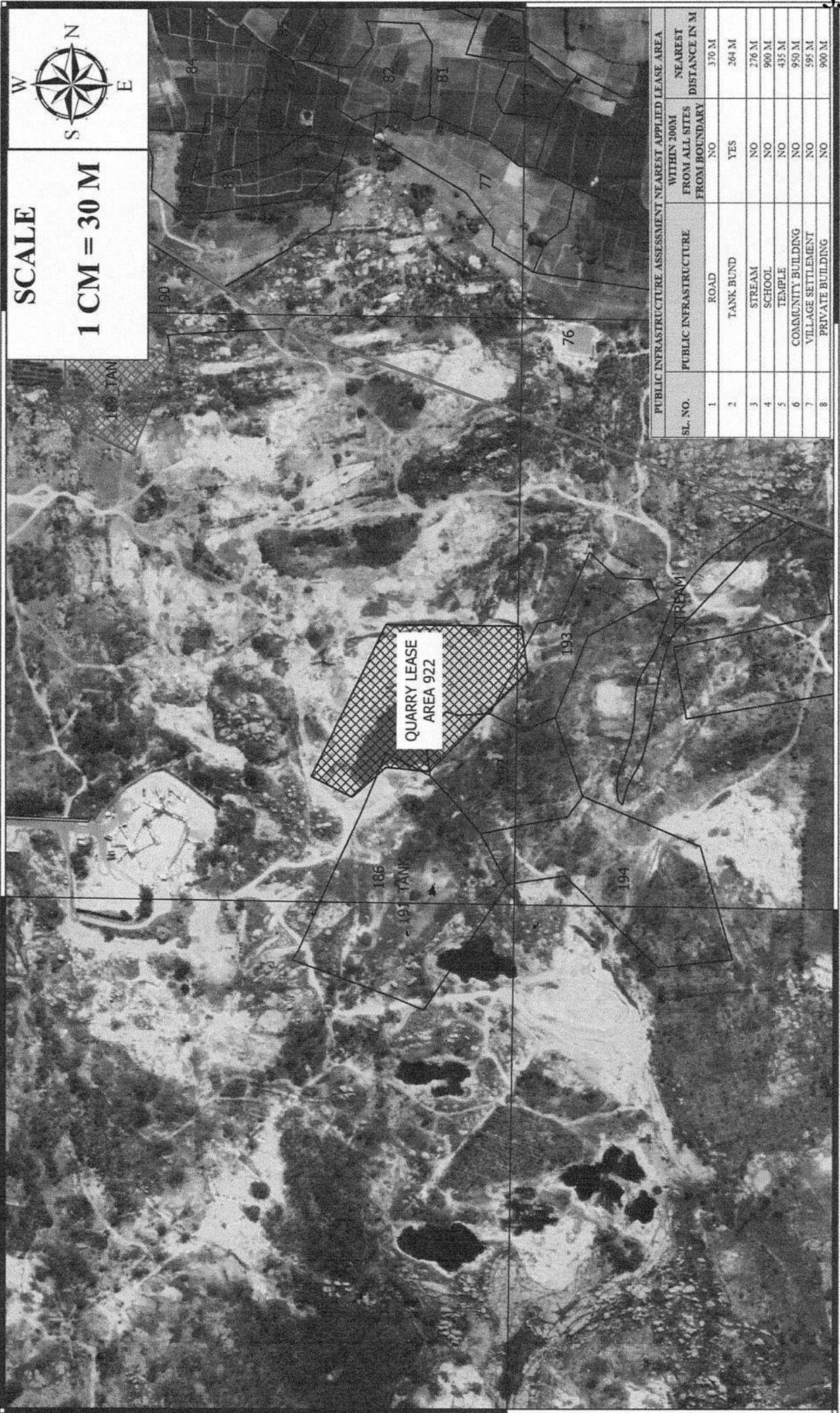
**LEASE BOUNDARY**

**QUARRY LEASE NO.: 922.  
SURVEY. NO.: 199**

**VILLAGE: DEVARAYASAMDRA  
TALUK: MULABAGILU.  
DISTRICT: KOLAR.**

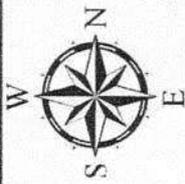
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**SCALE**

**1 CM = 30 M**



SL. NO.	PUBLIC INFRASTRUCTURE	PUBLIC INFRASTRUCTURE ASSESSMENT NEAREST APPLIED LEASE AREA	
		WITHIN 300M FROM ALL SITES FROM BOUNDARY	NEAREST DISTANCE IN M
1	ROAD	NO	370 M
2	TANK BUND	YES	264 M
3	STREAM	NO	276 M
4	SCHOOL	NO	900 M
5	TEMPLE	NO	435 M
6	COMMUNITY BUILDING	NO	950 M
7	VILLAGE SETTLEMENT	NO	595 M
8	PRIVATE BUILDING	NO	900 M

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**AP S OWING ASSESSMENT F ISTANCE F PUBLIC INFRASTRUCTURE QUARRY LEASE BOUNDARY**

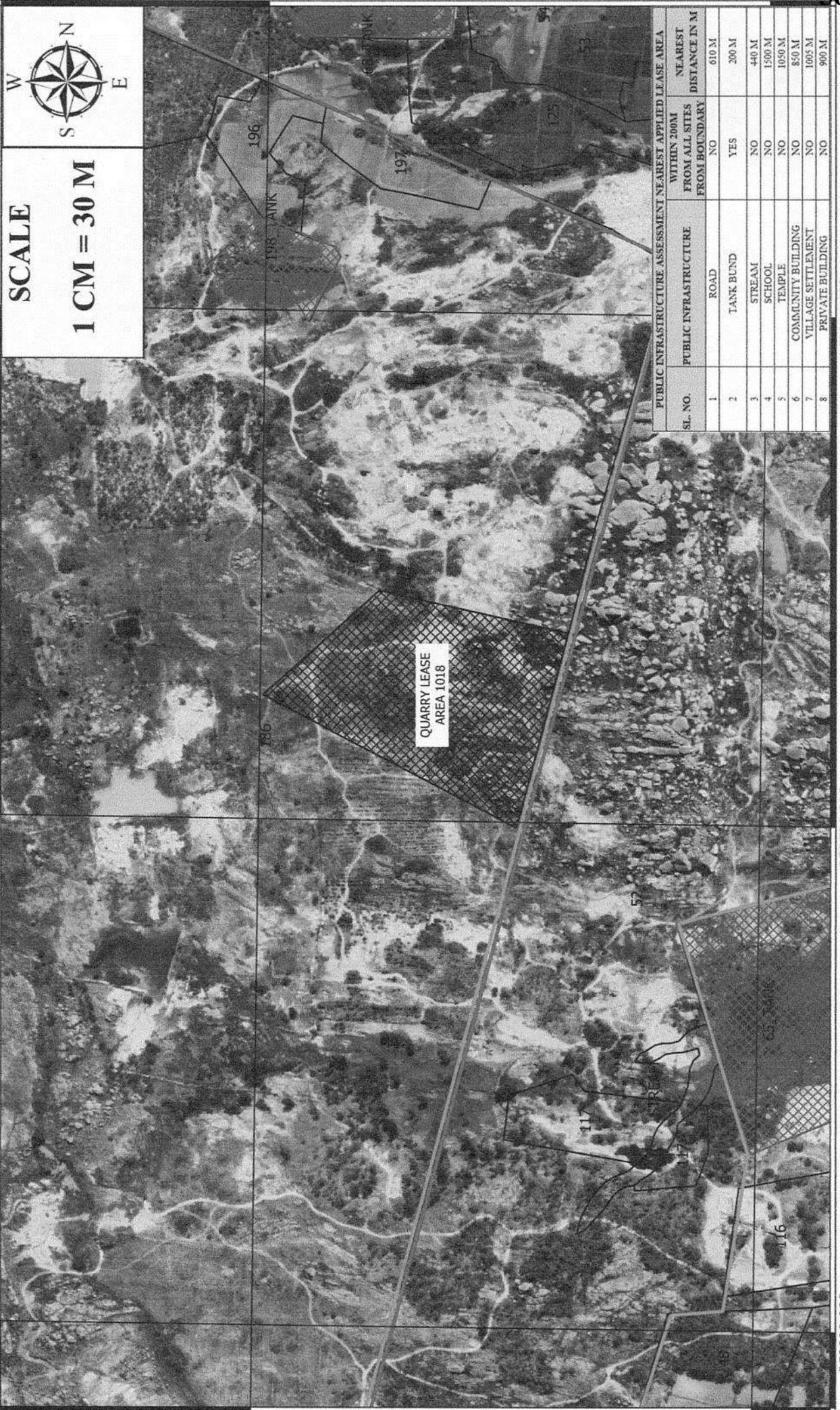
**QUARRY LEASE NO.: 1018.  
SURVEY. NO.: 199.**

**VILLAGE: DEVARAYASAMDRA  
TALUK: MULABAGILU.  
DISTRICT: KOLAR.**

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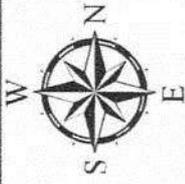
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**SCALE**

**1 CM = 30 M**



SL. NO.	PUBLIC INFRASTRUCTURE	PUBLIC INFRASTRUCTURE ASSESSMENT NEAREST APPLIED LEASE AREA	
		WITHIN 200M FROM ALL SITES FROM BOUNDARY	NEAREST DISTANCE IN M
1	ROAD	NO	610 M
2	TANK BUND	YES	200 M
3	STREAM	NO	440 M
4	SCHOOL	NO	1500 M
5	TEMPLE	NO	1050 M
6	COMMUNITY BUILDING	NO	850 M
7	VILLAGE SETTLEMENT	NO	1005 M
8	PRIVATE BUILDING	NO	900 M

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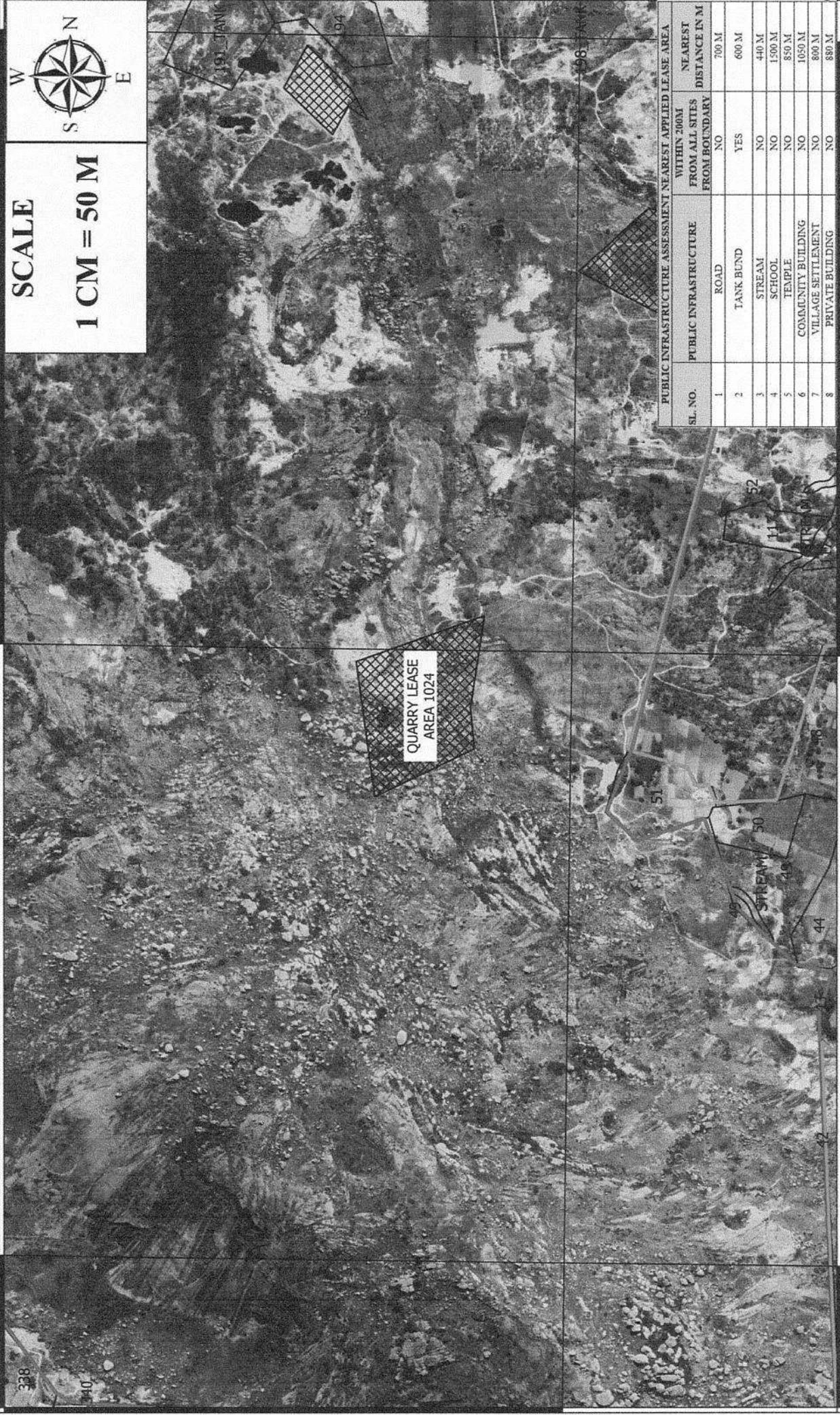
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**AP S WING ASSESS ENT F ISTANCE F OM PUBLIC INFRAST RUCTU E T QUAI LY LEASE BOUNDARY**

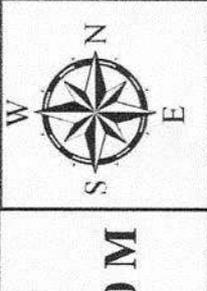
**QUARRY LEASE NO.: 1024.**  
**SURVEY. NO.: 199**

**VILLAGE: DEVARAYASAMDRA**  
**TALUK: MULABAGILU.**  
**DISTRICT: KOLAR.**

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**SCALE**  
**1 CM = 50 M**



SL. NO.	PUBLIC INFRASTRUCTURE	NEAREST APPLIED LEASE AREA	
		WITHIN 200M FROM ALL SITES FROM BOUNDARY	NEAREST DISTANCE IN M
1	ROAD	NO	700 M
2	TANK BUND	YES	600 M
3	STREAM	NO	440 M
4	SCHOOL	NO	1500 M
5	TEMPLE	NO	850 M
6	COMMUNITY BUILDING	NO	1650 M
7	VILLAGE SETTLEMENT	NO	800 M
8	PRIVATE BUILDING	NO	880 M

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**AP S OWING ASSESS ENT F ISTANCE F M PUBLIC INFRASTR UCTURE TO QUARRY LEASE BOUNDARY**

**QUARRY LEASE NO.: 1017.  
SURVEY. NO.: 199**

**VILLAGE: DEVARAYASAMDRA  
TALUK: MULABAGILU.  
DISTRICT: KOLAR.**

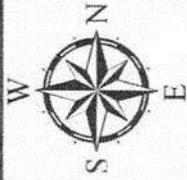
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**SCALE**

**1 CM = 26 M**



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SL. NO.	PUBLIC INFRASTRUCTURE	PUBLIC INFRASTRUCTURE ASSESSMENT NEAREST APPLIED LEASE AREA	
		WITHIN 200M FROM ALL SITES FROM BOUNDARY	NEAREST DISTANCE IN M
1	ROAD	NO	319 M
2	TANK BUND	YES	410 M
3	STREAM	NO	149 M
4	SCHOOL	NO	1000 M
5	TEMPLE	NO	735 M
6	COMMUNITY BUILDING	NO	850 M
7	VILLAGE SETTLEMENT	NO	1095 M
8	PRIVATE BUILDING	NO	1500 M

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No.A7 Land SQL CR/52/2021.22

Office of the Deputy Conservator of Forests

Kolar Forest Division

Kolar- 563 101, dated 26.07.2021

To  
Senior Geologist,  
Mines and Geology Department  
Kolar

Sir,

Sub: Nomination to the Committee Constituted under  
The order of Hon'ble NGT in the matter of QA 85  
Of 2021 (SZ)reg.

Ref: 1. Hon'ble NGT(SZ)order dated 23.3.2021.

2. Your office letter No.MIN/NGR.QA.85 of 2021.  
(SZ)/2021-22 dated 2.7.2021.

3. This office even No. dated 2.7.2021.

4. Range Forest officer, Mulabagilu Range,  
Mulabagilu Office letter No.RFO/MR/CR./2021.22  
dt.26.7.2021.

5. Asst.Conservator of Forests,Bangarpet sub divn.  
Bangarpet office letter No.ACF/BSD/CR/2021.22  
Dated 26.7.2021.

\*\*\*\*

Reference to the above subject, as cited under ref(1) and  
(2)letters, on 28.6.2021 the Deputy Commissioner, Kolar District,  
Kolar, along with the officers of MOEF Regional office, Joint

Director, Mines and Geology Dept. Mysore, Deputy Conservator of Forests, Kolar Division, Kolar. Asst. Conservator of Forests, Bangarpet Sub Division, Bangarpet and Range Forest Officer, Mulbagilu Range, Mulbagilu, to carry out the spot inspection of the Quarry and Jelly Crusher area situated in Vrushabadri Hill area of Devarayasamudra, Mulbagilu Taluk, Kolar District and submit the report under ref (3) office letter. Accordingly under ref (4) letter the RFO Mulbagilu have submitted the following report;

The total extent of S.No.199 of Devarayasamudhra village is 1466.32 acres/guntas. Out of this 746.00 acres/guntas are the deemed forest area. And in the same survey number remaining Gomala land totally 8 quarries/crushers are found, and the said Quarry/Crushers GPS reading is taken and the deemed forest area border GPS reading is compared and the report is submitted. And it is the fact that in the said 8 quarries/crushers located area there are wild lives such as Deer, Bear, Cheetah, Wild Pig and other wild lives. The proposal along with the Topo sketch and Google sketch marked all the above quarry/jelly crusher areas are submitted.

In the ref(5) letter the ACF, Bangarpet sub division, Bangarpet, as per the report submitted in the proposal of the RFO have conducted the spot inspection and have examined the distance from the forest area the quarry/jelly crusheres, along with the proposal of the RFO have submitted the report. RFO

Mulbagilu Range, Mulbagilu and ACF, Bangarpet Sub division  
Bangarpet submitted proposal is enclosed with this letter for  
favour of your further action.

Yours faithfully,

Sd/-

Deputy Conservator of Forest

Kolar Division, Kolar.

  
Senior Geologist  
Mines & Geology Dept.  
Kolar.

ACF/BPS/CR /2021.22

Office of the Asst. Conservator of Forests  
Bangarpet Sub Division

Bangarpet, Dated 26.7.2021

To

The Deputy Conservator of Forests

Regional Forestry Division

Kolar.

Sir,

Sub: Nomination to the committee constituted under the  
Order of Hon'ble NGT in the matter of OA 85 of 2021  
(SZ)reg.

Ref: 1. your office letter No. A7/Land SQL/CR /2021.22  
Dated 2.7.2021.  
2. Deputy Range forest officer report dt.20.7.21.  
3. Range forest officer, Mulabagilu range Mulabagilu

Letter No.RFO/Muva/CR/2021.22 dt.26.7.2021.

\*\*\*\*\*

Reference to the above subject, as per the above ref(1) on  
28.6.2021 the Deputy Commissioner, Kolar District, Kolar, MOEF  
Regional Officer, Joint Director, Mines and Geology Dept. Mysore,  
Deputy Conservator of Forests, Kolar Division and Asst. Conservator of  
Forests, Bangarpet sub division along with the staff, have carried out

the spot inspection of Devarayasamudra Vrusabadri Hilly area quarries and jelly crushers.

Further in ref(3) with respect the distance of quarries and jelly crushers from the forest area, in the report mentioned by the RFO Mulbagilu Range Mulbagilu is enclosed herewith and the file is submitted for further action.

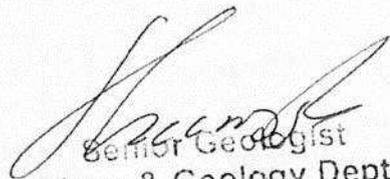
Yours faithfully,

Sd/-

Asst. Conservator of Forests

Bangarpet sub division

Bangarpet

  
Senior Geologist  
Mines & Geology Dept.  
Kolar.

To  
Range Forest Officer  
Regional Range  
Mulbagilu.

Sir,

Sub: Besides the border of the forest area in sy.No.199  
Devarayasamudra village, Avani Hobli, Mulbagilu  
Taluk in gomala existing quarries and crusher places  
Inspection and Google sketch and topo sketch  
Prepared and submission of report-reg.

Ref: 1. Office of the Deputy Conservator of Forests Kolar  
Forest Division, Kolar office letter No.A7/  
Land/SQL CR.2021/22 dated 2.7.2021.  
2. RFO office order dated 11.7.2021

\*\*\*

With reference to the above subject, in Kolar District, Mulbagilu Taluk, Devarayasamdura village, in survey No.199 besides the Forest border Gomala lands Quarries and crusher places to inspect and submit the report, on the direction of the Hon'ble ACF and RFO, the said quarries and crusher placed when inspected and looked into, it is seen that in Devarayasamudra village, sy.No.199 the total extent is 1466.32 As/gs. and out of that 746 As/Gs. is forest area and in the same survey number

remaining Gomala land 6 quarries and 2 crushers are found, and the said quarries and crushers GPS reading is taken, and the Forest area border GPS reading is compared and looked into, is as under;

1. Quarry lease M sand block –Deemed extension to Sri Balaji Granites Pro Bhagavan Singh for building stones, the said quarry is found in survey No. 64 of Mulabagilu taluk Avani Hobli Yalagondanahalli village and the said quarry is 2.86 km. away from the near by Avani forest area and from the Hanumanahalli Conservation Reseve is at a distance of 7.43 kms., and the said quarry do not come under any Reserve Forest Deemed Forest limits, and the area of said quarry is the place of movement of deer, bear, cheeta and wild lives.
2. Quarry lease M Sand Block No.07 granted to Sri.K.Srirama , the said quarry is found in survey No. 199 of Mulabagilu taluk Avani Hobli Devarayasamudra village and the said quarry border in the same survey No.199 adjacnet to Devarayasamudra forest area and the distance is 0 km., and in the said quarry area stone quarry mining is not being done, and from the Hanumanahalli Conservation Reseve is at a distance of 3.87 kms., and the said quarry do not come under any Reserve Forest Deemed Forest limits, and the area of said quarry is the place of movement of deer, bear, cheeta and wild lives.

3. Quarry lease to Sri.T.V.Srinivas for Building Stoens, and the said quarry is found in s.No.199 of Devarayasamudra village Avani Hobli, Mulabagilu Taluk, and nearby to the said quarry in the same survey No.199, to the forest border of Devarayasamdura is at a distance of 156 mtrs. And from the Hanumanahalli Conservation Reserve is at a distance of 4.45 kms., and the said quarry do not come under any Reserve Forest Deemed Forest limits, and the area of said quarry is the place of movement of deer, bear, cheeta and wild lives.
4. Quarry lease M Sand Block –Deemed Extension to Sri.T.V.Srinivas for Building Stones. and the said quarry is found in s.No.199 of Devarayasamudra village Avani Hobli, Mulabagilu Taluk, and nearby to the said quarry in the same survey No.199, to the forest border of Devarayasamdura is at a distance of 218 mtrs. And from the Hanumanahalli Conservation Reserve is at a distance of 4.45 kms., and the said quarry do not come under any Reserve Forest Deemed Forest limits, and the area of said quarry is the place of movement of deer, bear, cheetah and wild lives.
5. Quarry lease Block –Deemed Extension to Sri. GVV Build Infra for Building Stones - and the said quarry is found in s.No.199 of Devarayasamudra village AvaniHobli, MulabagiluTaluk, and nearby to the said quarry in the same survey No.199, to the forest border of Devarayasamdura is

at a distance of 724mtrs. And from the Hanumanahalli Conservation Reserve is at a distance of 4.57kms., and the said quarry do not come under any Reserve Forest Deemed Forest limits, and the area of said quarry is the place of movement of deer, bear, cheetah and wild lives.

6. Quarry lease Block –Deemed Extension to Sri.Sriramareddy for for Building Stones - and the said quarry is found in s.No.154 of Yalagondanahalli village Avani Hobli, Mulabagilu Taluk, and nearby the forest border of is at a distance of 2.89 kms., And from the Hanumanahalli Conservation Reserve is at a distance of 2.89 kms., and the said quarry do not come under any Reserve Forest Deemed Forest limits, and the area of said quarry is the place of movement of deer, bear, cheetah and wild lives.
7. Quarry lease –Deemed Extension to Sri. M/s P.M.Granite Exports Pvt.Ltd. for M.Sand (Block No.06) and the said quarry is found in sy.No.199 of Devarayasamdura village Avani Hobli, Mulabagilu Taluk, and the same is adjacent to the forest border and there is 0 km., distance. And in the said quarry area the stone quarry mining is not done And from the Hanumanahalli Conservation Reserve is at a distance of 3.88 kms., and the said quarry do not come under any Reserve Forest Deemed Forest limits, and the

area of said quarry is the place of movement of deer, bear, cheetah and wild lives.

8. Quarry Lease M sand block 09 to Sri PMJ constructions Pvt.Ltd., the said quarry is found in s.No.199 of Devarayasamdura village, Avani Hobli, Mublagilu Taluk, and near by the said quarry, in the same survey No.199, Devarayasamudra forest area border is in a distance of 280 mtrs. And Hanumanahalli conservation reserve is at a distance of 4.62 kms., the said quarry do not come under the reserved forest deemed forest limits, and in the said quarry area Deer, Bear, Cheetah and other wild lives place.

As stated above the 8 quarries are inspected and the said quarry area Topo sketch along with the Google sketch is submitted for further action.

Place: Mulabagilu

Date: 22.07.2021

Yours faithfully,

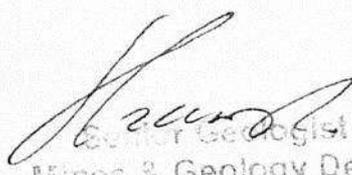
Sd/-

T. Krishna Murthy

Deputy Conservator of Forests

And Surveyor

Mulbagilu Section, Mulabagilu.

  
Senior Geologist  
Mines & Geology Dept,  
Kolar.

No.RFO/MR/CR. /2021.22

Office of the  
Range Forest Officer  
Mulbagilu, Dated 26.7.2021

To,  
Deputy Conservator of Forests  
Regional Forest Division  
Kolar

Through the ACF Bangarpet sub division, Bangarpet.

Sir,

Sub: Nomination to the committee constituted under  
the Order of Hon'ble NGT in the matter of  
OA.85 of 2011 (SZ)reg.

Ref: 1. your office letter No.A7/Land SQL/CR.2021.22  
Dated 2.7.2021.  
2. RFO report dated 20.7.2021.

\*\*\*

Reference to the above subject, asper the ref(1) on  
28.6.2021 the Deputy Commissioner, Kolar District, Kolar,  
MOEF Regional Officer, Joint Director, Mines and Geology  
Dept. Mysore, Deputy Conservator of Forests, Kolar Division

and Asst.Conservator of Forests, Bangarpet sub division along with the staff, have carried out the spot inspection of Devarayasamudra Vrusabadri Hilly area quarries and jelly crushers.

Further, as per ref(2) the inspection of the said quarries and jelly crusher places when done and looked into, Devarayasamudra village in survey No.199 there is total extent of 1466.32 acres/guntas, and out of that 746.00 acres/guntas is the deemed forest area. And in the same survey number remaining Gomal land , 6 quarries and 2 crushers are found, and the said quarry and crushers GPS reading is taken and the deemed forest area border GPS reading was compared and seen , the same is as under;

Sl. No.	Quarry/Crusher Name	Distance from Deemed forest area	Distance from Kolar leaf nose Bat conservation reserve	Remarks
1	Quarry lease M Sand block deemed extention to Sri Balaji Granites, Pro. Bhagavan singh for building stones.	2.6 Km.	7.43 km.	Does not belong to any deemed forest or reserve forest area

2	Quarry lease M-Sand block No.097 to Sri.K.Srirama	0 km.	3.87km.	'do'
2	Quarry lease to sri.TV Srinivas for building stones	156meters	4.45 km.	'do'
4	Quarry lease M. sand block deemed extension toSri.T.V.Srinivas for building stones.	218 metres	4.45 im.	'do'
5	Quarry lease M sand block deemed extension to SriGVV build infra for building stones	724 meters	4.57 km.	'do'
6	Quarry lease M sand block Demed extension to Sri Sriramareddy for building stones	2.89 km.	7.55 km.	'do'
7	Quarry lease M sand block Demed extension to Sri. M/s PM Granites export pvt.ltd., for M sand (Block No.06)	0km.	3.88 km.,	'do'

8	Quarry lease M sand block 09 to Sri PMJ constructions pvt.ltd.,	280 metres	4.62 km.,	'do'
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When the above 6 quarries and 2 crushers were inspected, the above said quarries and jelly crushers is found to be the fact is the place of living of wild life such as deer, bear, cheetah, wild pig and wild lives. All the above said quarries and jelly crushers area topo sketch and marked in googlesketch is enclosed with this for your further action and perusal.

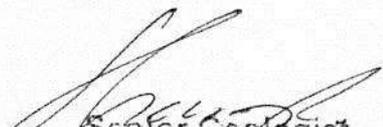
Yours faithfully,

Sd/-

Range forest officer

Mulbagilu Range

Mulbagilu.

  
Senior Geologist  
Mines & Geology Dept.  
Kolar.

ಸಂಖ್ಯೆ:ಎ7.ಭೂಮಿ.ಕಗು.ಸಿಆರ್/52/2021-22  
 ಓದಿಕೆ: 19 ಸ್ತುತಿಗಳು.

ಉಪ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿಯವರ ಕಛೇರಿ,  
 ಕೋಲಾರ ಅರಣ್ಯ ವಿಭಾಗ,  
 ಕೋಲಾರ-563101, ದಿನಾಂಕ: 26-07-2021

ಇವರಿಗೆ,

ಹಿರಿಯ ಭೂ ವಿಜ್ಞಾನಿಗಳು,  
 ಗಣಿ ಮತ್ತು ಭೂ ವಿಜ್ಞಾನ ಇಲಾಖೆ,  
 ಕೋಲಾರ.

ಮಾನ್ಯರ,

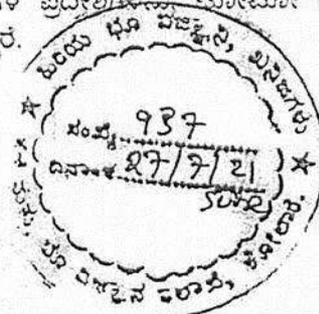
Sub:- Nomination to the Committee Constituted under the order of Hon'ble NGT in the matter of OA-85 of 2021(SZ) reg..

- Ref:-
1. Hon'ble NGT(SZ) order dt. 23-3-2021.
  2. Your office Letter No. MIN/NGR-OA-85 of 2021 (SZ)/2021-22 datd: 2-7-2021.
  3. ಈ ಕಛೇರಿ ಪತ್ರ ಸಮಸಂಖ್ಯೆ ದಿನಾಂಕ: 2-7-2021.
  4. ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿ, ಮುಳಬಾಗಿಲು ವಲಯ, ಮುಳಬಾಗಿಲು ಇವರ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ: ವಅಅ/ಮುವ/ಸಿಆರ್- /2021-22, ದಿನಾಂಕ: 26-7-2021.
  5. ಸಹಾಯಕ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿ, ಬಂಗಾರಪೇಟೆ ಉಪ ವಿಭಾಗ, ಬಂಗಾರಪೇಟೆ ಇವರ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ: ಸಅಸಂ/ಬಂಪೇಉವಿ/ಸಿಆರ್/ 2021-22, ದಿನಾಂಕ: 26-7-2021.

\* \* \*

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಉಲ್ಲೇಖಿತ (1) ಮತ್ತು (2)ರ ಪತ್ರಗಳಲ್ಲಿ ಸೂಚಿಸಿರುವಂತೆ ದಿನಾಂಕ:28-6-2021 ರಂದು ಜಲ್ಲಾಧಿಕಾರಿಗಳು, ಕೋಲಾರ ಜಿಲ್ಲೆ, ಕೋಲಾರ, ಎಂಟಿಇಎಫ್ ರೀಜನಲ್ ಕಛೇರಿಯ ಅಧಿಕಾರಿಗಳು, ಜಂಟಿ ನಿರ್ದೇಶಕರು, ಗಣಿ ಮತ್ತು ಭೂ ವಿಜ್ಞಾನ ಇಲಾಖೆ, ಮೈಸೂರು, ಉಪ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿಗಳು, ಕೋಲಾರ ವಿಭಾಗ, ಕೋಲಾರ, ಸಹಾಯಕ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿ, ಬಂಗಾರಪೇಟೆ ಉಪ ವಿಭಾಗ, ಬಂಗಾರಪೇಟೆ, ಹಾಗೂ ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿ, ಮುಳಬಾಗಿಲು ವಲಯ, ಮುಳಬಾಗಿಲು ರವರೊಂದಿಗೆ ಕೋಲಾರ ಜಿಲ್ಲೆ, ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕು, ದೇವರಾಯಸಮುದ್ರ ವೃಷಭಾಧಿ ಬೆಟ್ಟ ಪ್ರದೇಶದಲ್ಲಿ ಕ್ವಾರಿ ಮತ್ತು ಜಲ್ಲಿಕ್ರಷರ್ ಪ್ರದೇಶಗಳ ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮಾಡಿ ವರದಿ ಸಲ್ಲಿಸಲು ಉಲ್ಲೇಖ (3)ರ ಈ ಕಛೇರಿ ಪತ್ರದಲ್ಲಿ ಸೂಚಿಸಲಾಗಿತ್ತು. ಅದರಂತೆ ಉಲ್ಲೇಖ (4)ರ ಪತ್ರದಲ್ಲಿ ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿ, ಮುಳಬಾಗಿಲು ರವರು ಈ ಕೆಳಕಂಡಂತೆ ವರದಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದ ಸ.ನಂ.199ರ ಒಟ್ಟು ವಿಸ್ತೀರ್ಣವು 1466.32 ಎಕರೆ/ಗುಂಟೆ ಇದ್ದು ಈ ಪೈಕಿ 746.00 ಎಕರೆ/ಗುಂಟೆ ಪರಿಭಾವಿತ ಅರಣ್ಯ ಪ್ರದೇಶವಿರುತ್ತದೆ. ಇದೇ ಸ.ನಂ. ಉಳಿಕೆ ಗೋಮಾಳ ಜಮೀನಿನಲ್ಲಿ ಒಟ್ಟು 8 ಕ್ವಾರಿಗಳು/ಕ್ರಷರ್‌ಗಳು ಕಂಡುಬಂದಿದ್ದು ಸದರಿ ಕ್ವಾರಿ/ಕ್ರಷರ್‌ಗಳ ಜಿ.ಪಿ.ಎಸ್. ರೀಡಿಂಗ್ ತೆಗೆದು ಪರಿಭಾವಿತ ಅರಣ್ಯ ಪ್ರದೇಶದ ಗಡಿಯ ಜಿ.ಪಿ.ಎಸ್. ರೀಡಿಂಗ್ ಹೊಂದಾಣಿಕೆ ಮಾಡಿ ವರದಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಸದರಿ 8 ಕ್ವಾರಿಗಳು/ಕ್ರಷರ್‌ಗಳು ವನ್ಯಜೀವಿಗಳಂತಹ ಜಿಂಕೆ, ಕರಡಿ, ಚಿರತೆ, ಕಾಡುಹಂದಿ ಹಾಗೂ ಇನ್ನು ಇತರ ವನ್ಯಜೀವಿಗಳ ಆವಾಸ ಸ್ಥಾನವಾಗಿರುವುದು ವಾಸ್ತವಾಂಶವಾಗಿದ್ದು, ಮೇಲ್ಕಂಡ ಎಲ್ಲಾ ಕ್ವಾರಿ/ಜಲ್ಲಿಕ್ರಷರ್‌ಗಳ ಪ್ರದೇಶಗಳನ್ನು ಕೋಲಾರ ನಕ್ಷೆ ಮತ್ತು ಗೂಗಲ್ ನಕ್ಷೆಯಲ್ಲಿ ಗುರುತಿಸಿ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.



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ಉಲ್ಲೇಖ (5) ರ ಪತ್ರದಲ್ಲಿ ಸಹಾಯಕ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿಗಳು, ಬಂಗಾರಪೇಟೆ ಉಪ ವಿಭಾಗ, ಬಂಗಾರಪೇಟೆ ಇವರು ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿಗಳು ಪ್ರಸ್ತಾವನೆಯಲ್ಲಿ ಸಲ್ಲಿಸಿರುವ ವರದಿಯಂತೆ ಮೇಲ್ಕಂಡ ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮಾಡಿ ಕ್ಲಾರಿ/ಜಲ್ಲಿ ಕ್ರಷರ್‌ಗಳು ಅರಣ್ಯ ಪ್ರದೇಶದಿಂದ ಇರುವ ದೂರವನ್ನು ಪರಿಶೀಲಿಸಿ ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿಗಳು ನೀಡಿರುವ ಪ್ರಸ್ತಾವನೆಯೊಂದಿಗೆ ಈ ಕಛೇರಿಗೆ ವರದಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿ, ಮುಳಬಾಗಿಲು ವಲಯ, ಮುಳಬಾಗಿಲು ಹಾಗೂ ಸಹಾಯಕ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿ, ಬಂಗಾರಪೇಟೆ ಉಪ ವಿಭಾಗ, ಬಂಗಾರಪೇಟೆ ಇವರು ಸಲ್ಲಿರುವ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಈ ಪತ್ರದೊಂದಿಗೆ ಅಡಕಗೊಳಿಸಿ ಮುಂದಿನ ಕ್ರಮಕ್ಕಾಗಿ ಸಲ್ಲಿಸಲಾಗಿದೆ.

ತಮ್ಮ ನಂಬುಗೆಯ,

*G. K. Kulkarni*  
ಉಪ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿ,  
ಕೋಲಾರ ವಿಭಾಗ, ಕೋಲಾರ.

*G. K. Kulkarni*  
Senior Geologist  
Mines & Geology Dept.,  
Kolar.

ಸಅಸಂ.ಬಂ.ಪೇ.ಉ/ಸಿಆರ್. /2021-22

ಸಹಾಯಕ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿಗಳ ಕಛೇರಿ  
ಬಂಗಾರಪೇಟೆ ಉಪವಿಭಾಗ,  
ಬಂಗಾರಪೇಟೆ ದಿನಾಂಕ 26-07-2021

ರವರಿಗೆ,

ಉಪ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿಗಳು,  
ಪ್ರಾದೇಶಿಕ ಅರಣ್ಯ ವಿಭಾಗ,  
ಕೋಲಾರ.

ಮಾನ್ಯರೆ,

ವಿಷಯ: Nomination to the Committee constituted under the order of  
Hon'ble NGT in the matter of OA-85 of 2021 (SZ) reg.

- ಉಲ್ಲೇಖ: 1 ತಮ್ಮ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ: ಎ7/ಭೂಮಿ-ಕಗಗು/ಸಿಆರ್ /2021-22  
ದಿನಾಂಕ 02-07-2021
- 2 ಉಪ ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿ ರವರ ವರದಿ ದಿನಾಂಕ 20-07-2021
- 3 ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿ, ಮುಳಬಾಗಿಲು ವಲಯ, ಮುಳಬಾಗಿಲು ರವರ  
ಪತ್ರ ಸಂಖ್ಯೆ: ವಅಅ/ಮುವ/ಸಿಆರ್ /2021-22 ದಿನಾಂಕ 26-07-2021

\* \* \* \*

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಉಲ್ಲೇಖ (1)ರಂತೆ ದಿನಾಂಕ 28-06-2021ರಂದು  
ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು, ಕೋಲಾರ ಜಿಲ್ಲೆ, ಕೋಲಾರ ಎಂ.ಓ.ಇ.ಎಫ್ ರೀಜನಲ್ ಕಛೇರಿಯ ಅಧಿಕಾರಿಗಳು, ಜಂಟಿ  
ನಿರ್ದೇಶಕರು, ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ, ಮೈಸೂರು, ಉಪ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿಗಳು,  
ಕೋಲಾರ ವಿಭಾಗ ಹಾಗೂ ಸಹಾಯಕ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿಗಳು, ಬಂಗಾರಪೇಟೆ ಉಪವಿಭಾಗ  
ಹಾಗೂ ಸಿಬ್ಬಂದಿಗಳೊಂದಿಗೆ ದೇವರಾಯಸಮುದ್ರ ವೃಷಬಾದ್ರಿ ಬೆಟ್ಟ ಪ್ರದೇಶದಲ್ಲಿ ಕ್ವಾರಿ ಮತ್ತು ಜಲ್ಲಿ  
ಕ್ರಷರ್‌ಗಳ ಪ್ರದೇಶಗಳ ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮಾಡಲಾಗಿರುತ್ತದೆ.

ಮುಂದುವರೆದು, ಉಲ್ಲೇಖ (3)ರಲ್ಲಿ ಕ್ವಾರಿಗಳು ಮತ್ತು ಜಲ್ಲಿಕ್ರಷರ್‌ಗಳು ಅರಣ್ಯ ಪ್ರದೇಶದಿಂದ  
ಇರುವ ದೂರವನ್ನು ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿ, ಮುಳಬಾಗಿಲು ವಲಯ, ಮುಳಬಾಗಿಲು ರವರು  
ನಮೂದಿಸಿರುವ ವರದಿಯನ್ನು ಪರಿಶೀಲಿಸಿ ಮುಂದಿನ ಕ್ರಮಕ್ಕಾಗಿ ಕಡತವನ್ನು ಸಲ್ಲಿಸಲಾಗಿದೆ.

ತಮ್ಮ ನಂಬುಗೆಯು.

26/7/2021  
ಸಹಾಯಕ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿ  
ಬಂಗಾರಪೇಟೆ ಉಪವಿಭಾಗ,  
ಬಂಗಾರಪೇಟೆ.



Nines & Co.  
Kolar

ಕುಟುಂಬ,

ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿಗಳು,  
ಪ್ರಾದೇಶಿಕ ವಲಯ,  
ಮುಳಬಾಗಿಲು.

ಮಾನ್ಯರೇ,

- ವಿಷಯ:- ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕು ಆವಣಿ ಹೋಬಳಿ ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.199 ರ ಅರಣ್ಯ ಪ್ರದೇಶದ ಗಡಿಪಕ್ಕಿ ಗೋಮಾಳದಲ್ಲಿರುವ ಕ್ವಾರಿಗಳು ಮತ್ತು ಕ್ರಶರ್‌ಗಳ ಸ್ಥಳಗಳನ್ನು ಪರಿಶೀಲನೆ ಮಾಡಿ ಗೂಗಲ್ ನಕ್ಷೆ ಹಾಗೂ ಟೋಪೋ ನಕ್ಷೆ ತಯಾರಿಸಿ ವರದಿಯನ್ನು ಸಲ್ಲಿಸುತ್ತಿರುವ ಬಗ್ಗೆ.
- ಉಲ್ಲೇಖ:- 1. ಉಪ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿಯವರ ಕಛೇರಿ, ಕೋಲಾರ ಅರಣ್ಯ ವಿಭಾಗ, ಕೋಲಾರ ರವರ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ:ಎ7/ಭೂಮಿ.ಕಗು.ಸಆ- /2021-22 ದಿನಾಂಕ:02-07-2021.
2. ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿಗಳ ರವರ ಕಛೇರಿ ಆದೇಶ ದಿನಾಂಕ:11-07-2021.

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ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಕೋಲಾರ ಜಿಲ್ಲೆ ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕು ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.199 ಅರಣ್ಯ ಪ್ರದೇಶದ ಗಡಿಪಕ್ಕಿ ಗೋಮಾಳದಲ್ಲಿರುವ ಕ್ವಾರಿಗಳು ಮತ್ತು ಕ್ರಶರ್‌ಗಳ ಸ್ಥಳಗಳನ್ನು ಪರಿಶೀಲಿಸಿ ವರದಿ ನೀಡುವಂತೆ ಯುಜಿ ಉಪ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿಗಳು ಮತ್ತು ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿಗಳು ತಿಳಿಸಿದ ಮೇರೆಗೆ ಸದರಿ ಕ್ವಾರಿಗಳು ಹಾಗೂ ಕ್ರಶರ್‌ಗಳ ಸ್ಥಳಗಳನ್ನು ಪರಿಶೀಲನೆ ಮಾಡಿ ನೋಡಲಾಗಿ ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.199 ರ ಒಟ್ಟು ವಿಸ್ತೀರ್ಣ 1466.32 ಎ/ಗು ಇದ್ದು ಅದರಲ್ಲಿ 746 ಎ/ಗು ಅರಣ್ಯ ಪ್ರದೇಶವಿದ್ದು ಇದೇ ಸರ್ವೆ ನಂಬರ್ ನ ಉಳಿಕೆ ಗೋಮಾಳ ಜಮೀನಿನಲ್ಲಿ 6 ಕ್ವಾರಿಗಳು ಹಾಗೂ ಕ್ರಶರ್‌ಗಳು 2 ಕಂಡುಬಂದಿದ್ದು ಸದರಿ ಕ್ವಾರಿ ಹಾಗೂ ಕ್ರಶರ್‌ಗಳ ಜಿ.ಪಿ.ಎಸ್. ರೀಡಿಂಗ್ ತೆಗೆದು ಅರಣ್ಯ ಪ್ರದೇಶದ ಗಡಿಯ ಜಿ.ಪಿ.ಎಸ್ ರೀಡಿಂಗ್‌ಗೆ ಹೊಂದಾಣಿಕೆ ಮಾಡಿ ನೋಡಲಾಗಿ ಈ ಕೆಳಕಂಡಂತೆ ಇರುತ್ತದೆ.

1. Quarry Lease M Sand Block - Deemed Extention to Sri Balaji Granites Pro Bhagavan Singh for Bulding Stones ಸದರಿ ಕ್ವಾರಿಯು ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕಿನ ಆವಣಿ ಹೋಬಳಿಯ ಯಳಗೊಂಡಹಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.64 ರಲ್ಲಿ ಕಂಡುಬಂದಿದ್ದು ಸದರಿ ಕ್ವಾರಿಯು ಹತ್ತಿರದ ಆವಣಿ ಅರಣ್ಯ ಪ್ರದೇಶದಿಂದ 2.86 ಕಿ.ಮೀ. ಹಾಗೂ ಹನುಮನಹಳ್ಳಿ ಕನ್ಸರ್ವೇಷನ್ ರಿಜರ್ವಿನಿಂದ 7.43 ಕಿ.ಮೀ. ಅಂತರದಲ್ಲಿರುತ್ತದೆ. ಸದರಿ ಕ್ವಾರಿಯು ಯಾವುದೇ ರೀತಿಯ ಮೀಸಲು ಅರಣ್ಯ ಡೀವ್ಡ್ ಅರಣ್ಯ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಡುವುದಿಲ್ಲ ಸದರಿ ಕ್ವಾರಿ ಪ್ರದೇಶವು ಜಂಕಿ, ಕರಡಿ, ಚಿರತೆ ವನ್ಯ ಜೀವಿಗಳ ಓಡಾಟ ಸ್ಥಾನವಾಗಿರುತ್ತದೆ.
2. Quarry Lease M Sand Block No-07 Granted to Sri K. Srirama ಸದರಿ ಕ್ವಾರಿಯು ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕಿನ ಆವಣಿ ಹೋಬಳಿಯ ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.199 ರಲ್ಲಿ ಕಂಡು ಬಂದಿದ್ದು ಸದರಿ ಕ್ವಾರಿಯ ಗಡಿಯು ಇದೇ ಸರ್ವೆ ನಂ.199 ರಲ್ಲಿನ ದೇವರಾಯಸಮುದ್ರ ಅರಣ್ಯ ಪ್ರದೇಶದ ಗಡಿಗೆ ಹೊಂದಿಕೊಂಡಿದ್ದು 0 ಕಿ.ಮೀ ಅಂತರ ವಿಸ್ತರಿಸಿದೆ. ಸದರಿ ಕ್ವಾರಿ ಪ್ರದೇಶದಲ್ಲಿ ಕಲ್ಲು ಗಣಿಗಾರಿಕೆ ನಡೆಸುತ್ತಿರುವುದಿಲ್ಲ ಹಾಗೂ ಹನುಮನಹಳ್ಳಿ ಕನ್ಸರ್ವೇಷನ್ ರಿಜರ್ವಿನಿಂದ 3.87 ಕಿ.ಮೀ. ಅಂತರದಲ್ಲಿರುತ್ತದೆ. ಸದರಿ ಕ್ವಾರಿಯು ಯಾವುದೇ ರೀತಿಯ ಮೀಸಲು ಅರಣ್ಯ ಡೀವ್ಡ್ ಅರಣ್ಯ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಡುವುದಿಲ್ಲ ಸದರಿ ಕ್ವಾರಿ ಪ್ರದೇಶವು ಜಂಕಿಗಳು, ಚಿರತೆಗಳು, ಕರಡಿಗಳು, ಕಾಡುಹಂದಿ ಇತರೆ ವನ್ಯ ಜೀವಿಗಳ ಆವಾಸ ಸ್ಥಾನವಾಗಿರುತ್ತದೆ.
3. Quarry Lease to Sri T.V. Srinivas for Bulding Stones ಸದರಿ ಕ್ವಾರಿಯು ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕಿನ ಆವಣಿ ಹೋಬಳಿಯ ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.199 ರಲ್ಲಿ ಕಂಡು ಬಂದಿದ್ದು ಸದರಿ ಕ್ವಾರಿಯು ಹತ್ತಿರದ ಇದೇ ಸರ್ವೆ ನಂ.199 ರಲ್ಲಿನ ದೇವರಾಯಸಮುದ್ರ ಅರಣ್ಯ ಪ್ರದೇಶದ ಗಡಿಗೆ 156 meters ಅಂತರ ವಿಸ್ತರಿಸಿದೆ. ಹಾಗೂ ಹನುಮನಹಳ್ಳಿ ಕನ್ಸರ್ವೇಷನ್ ರಿಜರ್ವಿನಿಂದ 4.45 ಕಿ.ಮೀ. ಅಂತರದಲ್ಲಿರುತ್ತದೆ. ಸದರಿ ಕ್ವಾರಿಯು ಯಾವುದೇ ರೀತಿಯ ಮೀಸಲು ಅರಣ್ಯ ಡೀವ್ಡ್ ಅರಣ್ಯ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಡುವುದಿಲ್ಲ ಸದರಿ ಕ್ವಾರಿ ಪ್ರದೇಶವು ಜಂಕಿ, ಕರಡಿ, ಚಿರತೆ ವನ್ಯ ಜೀವಿಗಳ ಓಡಾಟ ಸ್ಥಾನವಾಗಿರುತ್ತದೆ.

Handwritten signature and date: 22/7/2021

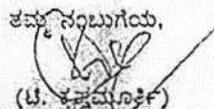


4. Quarry Lease M Sand Block – Deemed Extention to Sri T.V. Srinivas for Bulding Stones ಸದರಿ ಕ್ವಾರಿಯು ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕಿನ ಆವಣಿ ಪೋಲಿಯ ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.199 ರಲ್ಲಿ ಕಂಡು ಬಂದಿದ್ದು ಸದರಿ ಕ್ವಾರಿಯ ಹತ್ತಿರದ ಇದೇ ಸರ್ವೆ ನಂ.199 ರಲ್ಲಿನ ದೇವರಾಯಸಮುದ್ರ ಅರಣ್ಯ ಪ್ರದೇಶದ ಗಡಿಗೆ 218 meters ಅಂತರ ವಿದುತ್ಪದ. ಹಾಗೂ ಹನುಮನಹಳ್ಳಿ ಕನ್ಸರ್ವೇಷನ್ ರಿಜರ್ವನಿಂದ 4.45 ಕಿ.ಮೀ. ಅಂತರದಲ್ಲಿರುತ್ತದೆ. ಸದರಿ ಕ್ವಾರಿಯು ಯಾವುದೇ ರೀತಿಯ ಮೀಸಲು ಅರಣ್ಯ ಡೀವ್ಡ್ ಅರಣ್ಯ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಡುವುದಿಲ್ಲ ಸದರಿ ಕ್ವಾರಿ ಪ್ರದೇಶವು ಜಿಂಕೆ, ಕರಡಿ, ಚಿರತೆ ವನ್ಯ ಜೀವಿಗಳ ಓಡಾಟ ಸ್ಥಾನವಾಗಿರುತ್ತದೆ.
5. Quarry Lease Block – Deemed Extention to Sri G.V.V.Build Infra for Bulding Stones ಸದರಿ ಕ್ವಾರಿಯು ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕಿನ ಆವಣಿ ಪೋಲಿಯ ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.199 ರಲ್ಲಿ ಕಂಡು ಬಂದಿದ್ದು ಸದರಿ ಕ್ವಾರಿಯ ಹತ್ತಿರದ ಇದೇ ಸರ್ವೆ ನಂ.199 ರಲ್ಲಿನ ದೇವರಾಯಸಮುದ್ರ ಅರಣ್ಯ ಪ್ರದೇಶದ ಗಡಿಗೆ 724 meters ಅಂತರ ವಿದುತ್ಪದ. ಹಾಗೂ ಹನುಮನಹಳ್ಳಿ ಕನ್ಸರ್ವೇಷನ್ ರಿಜರ್ವನಿಂದ 4.57 ಕಿ.ಮೀ. ಅಂತರದಲ್ಲಿರುತ್ತದೆ. ಸದರಿ ಕ್ವಾರಿಯು ಯಾವುದೇ ರೀತಿಯ ಮೀಸಲು ಅರಣ್ಯ ಡೀವ್ಡ್ ಅರಣ್ಯ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಡುವುದಿಲ್ಲ ಸದರಿ ಕ್ವಾರಿ ಪ್ರದೇಶವು ಜಿಂಕೆ, ಕರಡಿ, ಚಿರತೆ ವನ್ಯ ಜೀವಿಗಳ ಆವಾಸ ಸ್ಥಾನವಾಗಿರುತ್ತದೆ.
6. Quarry Lease Block – Deemed Extention to Sri Sriramareddy for Bulding Stones ಸದರಿ ಕ್ವಾರಿಯು ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕಿನ ಆವಣಿ ಪೋಲಿಯ ಯಳಗೊಂಡಹಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.64 ರಲ್ಲಿ ಕಂಡು ಬಂದಿದ್ದು ಸದರಿ ಕ್ವಾರಿಯು ಹತ್ತಿರದ ಆವಣಿ ಅರಣ್ಯ ಪ್ರದೇಶದಿಂದ 2.89 ಕಿ.ಮೀ. ಹಾಗೂ ಹನುಮನಹಳ್ಳಿ ಕನ್ಸರ್ವೇಷನ್ ರಿಜರ್ವನಿಂದ 7.55 ಕಿ.ಮೀ. ಅಂತರದಲ್ಲಿರುತ್ತದೆ. ಸದರಿ ಕ್ವಾರಿಯು ಯಾವುದೇ ರೀತಿಯ ಮೀಸಲು ಅರಣ್ಯ ಡೀವ್ಡ್ ಅರಣ್ಯ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಡುವುದಿಲ್ಲ ಸದರಿ ಕ್ವಾರಿ ಪ್ರದೇಶವು ಜಿಂಕೆ, ಕರಡಿ, ಚಿರತೆ ವನ್ಯ ಜೀವಿಗಳ ಆವಾಸ ಸ್ಥಾನವಾಗಿರುತ್ತದೆ.
7. Quarry Lease Deemed Extention to Sri M/s P.M.Granites Export Pvt. Ltd. for M. Sand (Block – No-06) ಸದರಿ ಕ್ವಾರಿಯು ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕಿನ ಆವಣಿ ಪೋಲಿಯ ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.199 ರಲ್ಲಿ ಕಂಡು ಬಂದಿದ್ದು ಸದರಿ ಕ್ವಾರಿಯು ಗಡಿಯು ಇದೇ ಸರ್ವೆ ನಂ.199 ರಲ್ಲಿನ ದೇವರಾಯಸಮುದ್ರ ಅರಣ್ಯ ಪ್ರದೇಶದ ಗಡಿಗೆ ಹೊಂದಿಕೊಂಡಿದ್ದು 0 ಕಿ.ಮೀ. ಅಂತರ ವಿದುತ್ಪದ. ಸದರಿ ಕ್ವಾರಿ ಪ್ರದೇಶದಲ್ಲಿ ಕಲ್ಲು ಗಣಿಗಾರಿಕೆ ನಡೆಸುತ್ತಿರುವುದಿಲ್ಲ ಹಾಗೂ ಹನುಮನಹಳ್ಳಿ ಕನ್ಸರ್ವೇಷನ್ ರಿಜರ್ವನಿಂದ 3.88 ಕಿ.ಮೀ. ಅಂತರದಲ್ಲಿರುತ್ತದೆ. ಸದರಿ ಕ್ವಾರಿಯು ಯಾವುದೇ ರೀತಿಯ ಮೀಸಲು ಅರಣ್ಯ ಡೀವ್ಡ್ ಅರಣ್ಯ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಡುವುದಿಲ್ಲ ಸದರಿ ಕ್ವಾರಿ ಪ್ರದೇಶವು ಜಿಂಕೆಗಳು, ಚಿರತೆಗಳು, ಕರಡಿಗಳು, ಕಾಡುಹಂದಿ ಇತರೆ ವನ್ಯ ಜೀವಿಗಳ ಆವಾಸ ಸ್ಥಾನವಾಗಿರುತ್ತದೆ.
8. Quarry Lease M Sand Block –09 to Sri P.M.J. Constructions Pvt.Ltd. ಸದರಿ ಕ್ವಾರಿಯು ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕಿನ ಆವಣಿ ಪೋಲಿಯ ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.199 ರಲ್ಲಿ ಕಂಡು ಬಂದಿದ್ದು ಸದರಿ ಕ್ವಾರಿಯು ಹತ್ತಿರದ ಇದೇ ಸರ್ವೆ ನಂ.199 ರಲ್ಲಿನ ದೇವರಾಯಸಮುದ್ರ ಅರಣ್ಯ ಪ್ರದೇಶದ ಗಡಿಗೆ 280 meters ಅಂತರ ವಿದುತ್ಪದ. ಹಾಗೂ ಹನುಮನಹಳ್ಳಿ ಕನ್ಸರ್ವೇಷನ್ ರಿಜರ್ವನಿಂದ 4.62 ಕಿ.ಮೀ. ಅಂತರದಲ್ಲಿರುತ್ತದೆ. ಸದರಿ ಕ್ವಾರಿಯು ಯಾವುದೇ ರೀತಿಯ ಮೀಸಲು ಅರಣ್ಯ ಡೀವ್ಡ್ ಅರಣ್ಯ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಡುವುದಿಲ್ಲ ಸದರಿ ಕ್ವಾರಿ ಪ್ರದೇಶವು ಜಿಂಕೆ, ಕರಡಿ, ಚಿರತೆ ವನ್ಯ ಜೀವಿಗಳ ಆವಾಸ ಸ್ಥಾನವಾಗಿರುತ್ತದೆ.

ಈ ಮೇಲ್ಕಂಡಂತೆ 8 ಕ್ವಾರಿಗಳನ್ನು ಪರಿಶೀಲಿಸಿ ಸದರಿ ಮೇಲ್ಕಂಡ ಕ್ವಾರಿ ಪ್ರದೇಶಗಳ ಟೋಪೋ ನಕ್ಷೆ ಮತ್ತು ಗೂಗಲ್ ಎಕ್ಸ್ಟ್ರಾಂಡಿಂಗ್ ಮುಂದಿನ ಕ್ರಮಕ್ಕಾಗಿ ತಮ್ಮಲ್ಲಿ ಮುಂಡಿಸಿದೆ.

ಸ್ಥಳೀಯ ಮುಖ್ಯಸ್ಥರು  
Date: 11-09-2021.

  
Senior Geologist  
Mines & Geology Dept.  
Kolar.

ತಮ್ಮ ನಂಬುಗೆಯ,  
  
(U. Srinivas)  
ಉಪ ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿ  
ವ. ಮೋಜಣಿದಾರ  
ಮುಳಬಾಗಿಲು ಶಾಖೆ,  
ಮುಳಬಾಗಿಲು

**State Level Environment Impact Assessment Authority-Karnataka**

(Constituted by MoEF, Government of India, under section 3(3) of E(P) Act, 1986)

No. SEIAA 447 MIN-2019

Date: 19-08-2019

To,  
Sri. T.V. Srinivasa,  
S/o. Sri. Thimmarayappa,  
Virupakshi Post,  
Mulbagal Taluk,  
Kolar District



Sir,

**Sub: Quarrying of Building Stone at Sy No. 199 of Devaraya Samudra Village, Mulbagal Taluk, Kolar District, Karnataka by Sri. T. V. Srinivasa - Issue of Environmental Clearance - Reg.**

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This has reference to your online application dated 5<sup>th</sup> June 2019 bearing proposal No. SLA/KA/MIN/36278/2019 addressed to SEIAA, Karnataka on the subject mentioned above. It has been noted that the proposal is for grant of Environmental Clearance under the provisions of EIA Notification, 2006, for quarrying of Building Stone. The total quarry lease area of the project is 2.20 Acres, which is a Government Land. Out of 2.20 Acres, 1.32 Acres area is for quarrying, 0.01 Acres area is for Roads, 0.02 Acres area is for Waste Dumps, 0.01 Acres area is for Infrastructure, 0.02 Acres area is for Mineral Storage & 0.22 Acres area is for Safety Zone. Working will be opencast and semi mechanized method. The water requirement for the project is 3.7 KLD will be met from tankers. During the quarrying operation about 4.254 Tonnes of waste rock will be handled for a period of five years. The Senior Geologist, Department of Mines and Geology, Kolar has approved modified quarrying plan on 9<sup>th</sup> April 2019. Capital cost of the project is about Rs. 25 Lakhs. It is reported that the lease area do not attract General Conditions specified in the EIA Notification, 2006 and the amendments made there on.

2. The State Expert Appraisal Committee (SEAC) appraised the project in its meetings held on 10<sup>th</sup> July 2019 and recommended for issue of environmental clearance for extraction of 30% of the quantity proposed in the approved quarry plan. The State Environment Impact Assessment Authority (SEIAA), Karnataka has considered the application in their meeting held on 31<sup>st</sup> July 2019 in accordance with the EIA Notification 2006 and hereby accords environmental clearance under the provisions there of to the above mentioned

State Level Environment Impact Assessment Authority - Karnataka  
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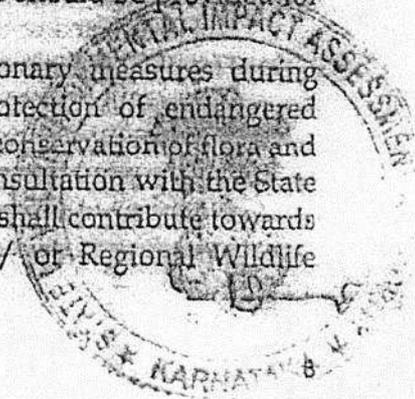
SEIAA 447 MIN 2019

Proposed Building Stone Quarry Project of  
Sri. J. V. Shivadas

Management Plan for conservation of wild life. The amount so contributed shall be included in the project cost. A copy of the action plan may be submitted to the SEIAA, Department of Environment and Ecology, Govt. of Karnataka, and the Regional Office, MoEF, Bangalore within 3 months.

24. The project proponent shall delineate Quarry Closure Plan/exit protocol to rehabilitate the quarried out land to match its surrounding land use including removal, storage and reuse of waste rock from quarry area to cover reclaimed area. Post Quarry Land Use Plan with rehabilitation of quarried out area (with Plan and Section) provided and submit to SEIAA.
25. Plantation monitoring programme during post project period for ensuring survival and growth rate of plantation in reclaimed area.
26. A Final Quarry Closure Plan along with details of Corpus Fund should be submitted to the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the Regional Office, MoEF, Bangalore 5 years in advance of final quarry closure for approval.
27. Retention walls should be a minimum of 2.5 mtr height with base of 3 mtr.
28. Check dams and gully plugs along the smaller streamlets in the area, should be constructed to arrest the loose soil flow from the quarry area.
29. Particulars of dimensioned block production and dispatch shall be provided by the quarry owner yearly.
30. The infrastructure of transport roads should be improved collectively by the quarry owners of the area.
31. Link road from quarry site to main road shall be maintained and black topped by the project proponent.
32. The quarry lease area to be properly demarcated using the lat-long coordinates and duly erecting 4 feet concrete/granite pillars on the ground.
33. No quarrying shall be undertaken outside the lease area.
34. The project Authorities shall maintain a margin of 7.5 meters along the lease boundary except in case where common boundary working permission is obtained from the competent authority.
35. The project authorities shall also earmark at least 5% of the total turnover of the project towards the corporate social responsibility and item-wise details along with time bound action plan shall be prepared and submitted to the Authority.
36. The project authority shall ensure that the quarry pits are well protected erecting a compound wall of stone masonry of appropriate height conforming to safety norms.
37. The project authority shall avoid stagnation of water in the quarry pits which would turn out to be mosquito breeding centres resulting in spreading of diseases such as malaria, dengue, etc.

- be regularly de-silted particularly after monsoon and maintained properly.
12. Dimension of the retaining wall at the top of dumps within the quarry to check run off and siltation should be based on the rainfall data.
  13. The project authority should implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board within 3 months and report be submitted to the Authority.
  14. Appropriate mitigation measures should be taken to prevent pollution of nearby water bodies in consultation with the State Pollution Control Board.
  15. The project proponent shall submit commitment from the competent authority for drawl of requisite quantity of water for the project before starting work on the project.
  16. Suitable rainwater harvesting measures on long-term shall be planned and implemented in consultation with Regional Director, Central Ground Water Board for complete rain water harvesting by constructing check dams/ converting quarried pits to rain water harvesting ponds.
  17. Vehicular emissions should be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in quarrying operations and in transportation of blocks.
  18. Digital processing of the entire lease area using remote sensing technique should be done regularly once in three years for monitoring land use pattern and report submitted to SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bangalore.
  19. This environmental clearance does not confer any right to the proponent on the land proposed for quarrying until and unless quarry lease and all other statutory clearance are obtained from the respective department/agencies.
  20. The project authorities should undertake sample survey to generate data on pre-project community health status within a radius of 1 km from proposed quarry.
  21. Consent to operate if applicable shall be obtained from State Pollution Control Board prior to start of production from the quarry.
  22. Proper sanitary facilities should be installed for the colony/work place. Domestic waste generated should be disposed in a scientific manner. Proper first aid facilities and health care facilities should be provided for the labourers.
  23. The project proponent shall take all precautionary measures during quarrying operation for conservation and protection of endangered fauna spotted in the study area. Action plan for conservation of flora and fauna shall be prepared and implemented in consultation with the State Forest and Wildlife Department. The proponent shall contribute towards the cost of implementation of the plan and / or Regional Wildlife



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SEIAA 447 MIN 2019

Proposed Building Stone Quarry Project of  
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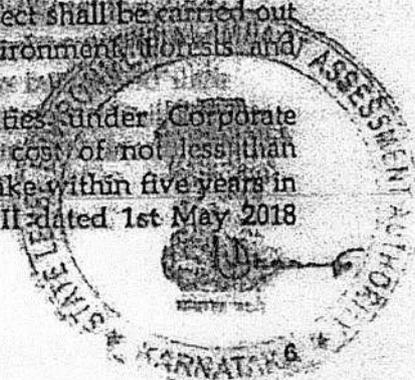
38. The project proponent shall prevent damage to adjoining land, from fire due to activities during quarrying operation.
39. Haulage approach road should not be through village till the main road is reached.
40. The project authorities shall get the annual health check up of quarry workers as well as people in the nearest vicinity of the quarry for respiratory diseases such as silicosis and maintain records. Appropriate care shall be taken for remedy in case of prevalence of such health disorders.
41. Clearance/NOC from the competent authority shall be obtained for transportation of water by tankers in order to avoid hardship to the competitive users
42. This Environmental Clearance is granted subject to obtaining prior clearance from Forestry and Wild Life angle including clearance from the Standing Committee of the National Board for Wildlife as applicable. Further this Environmental Clearance does not necessarily implies that Forestry and Wildlife Clearance shall be granted to the project and that the proposal for Forestry and Wildlife Clearance shall be considered by the respective Authorities on their merits and decision taken. The investment made in the project if any based on Environmental Clearance so granted in anticipation from the forestry and wild life angle shall be entirely at the cost and risk of the project proponent and the SEIAA-Karnataka shall not be responsible in this regard in any manner.
43. Solid waste/hazardous waste generated in the mines/quarry needs to be addressed in accordance to the Solid Waste Management Rules, 2016 / Hazardous & Other Waste Management Rules, 2016
44. Ambient air quality monitoring stations as prescribed in the statute be established for monitoring of pollutants, namely PM<sub>10</sub>, PM<sub>2.5</sub>, SO<sub>2</sub> and NO<sub>x</sub>. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board wherever applicable.
45. Regular monitoring of ground water level and quality shall be carried out in and around the mine/quarry lease area by establishing a network of existing wells and constructing new piezometers during the Quarrying operations. The monitoring of ground water levels shall be carried out four times a year i.e. pre-monsoon, monsoon, post-monsoon and winter. The ground water quality shall be monitored once a year, and the data thus collected shall be sent regularly to MoEF&CC/RO.
46. Monitoring of water quality upstream and downstream of water bodies shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change/Regional Office

State Level Environment Impact Assessment Authority - Karnataka  
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47. Controlled blasting techniques shall be practiced in order to mitigate ground vibrations, fly rocks, noise and air blast etc., as per the guidelines prescribed by the DGMS.
48. The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/RO on six-monthly basis.
49. The company / project proponent shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company / Project proponent shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
50. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report
51. Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
52. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
53. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
54. The project authorities shall inform to the Regional Office of the MoEF&CC regarding commencement of Quarrying operations.
55. No further expansion or modifications in the project shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC)/ SEIAA, Karnataka.
56. The project authorities shall undertake activities under Corporate Environment Responsibility (CER) with a total cost of not less than Rs. 3,00,000/- for rejuvenation of Cholanagunte lake within five years in accordance with the O.M. F. No.22-65/2017-IA.III dated 1st May 2018 and report be submitted to the Authority.



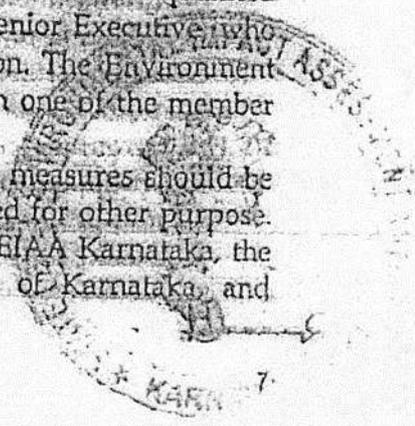
SEIAA 447 MIN 2019

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Sri. T. V. Srinivasa

57. Safe drinking water has to be provided at the quarry site.
58. Dust suppression measures have to be strictly followed.
59. The drilling machines employed shall be fitted with dust extraction unit while taking up quarrying activity.

**B. GENERAL CONDITIONS:**

1. No change in quarrying technology and scope of working should be made without prior approval of the SEIAA Karnataka.
2. No change in the calendar plan including excavation, quantum of mineral and waste should be made.
3. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the MoEF, Govt. of India, New Delhi.
4. Data on ambient air quality (PM<sub>10</sub>, PM<sub>2.5</sub>, SO<sub>2</sub>, NO<sub>x</sub>) should be regularly submitted to the SEIAA Karnataka and the Regional Office, MoEF, Bangalore and the State Pollution Control Board / Central Pollution Control Board once in six months.
5. Fugitive dust emission from all the sources should be controlled regularly. Water spray arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
6. Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc should be provided with earplugs / muffs.
7. Waste water from the quarry should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of effluents.
8. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.  
Occupational health surveillance program of the workers should be undertaken periodically i.e. once in 3 months to observe any contractions due to exposure to dust and take corrective measures, if needed. Quarterly report in this regard should be submitted to the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board and the Regional Office, MoEF, Bangalore.
9. A separate environmental management cell with suitable qualified personnel shall be set-up under the control of a Senior Executive who will report directly to the Head of the organization. The Environment management committee should be constituted with one of the member representing nearby village.
10. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the SEIAA Karnataka, the Department of Environment and Ecology, Govt. of Karnataka, and



**State Level Environment Impact Assessment Authority- Karnataka**

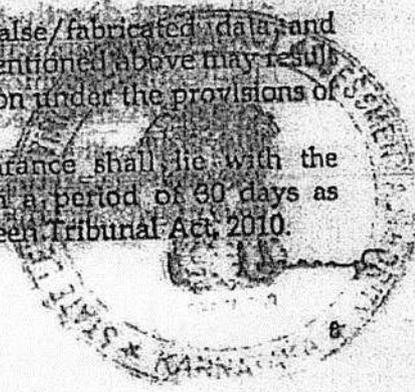
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SEIAA 447 MIN 2019

Proposed Building Stone Quarry Project of  
Sri. T. V. Srinivasa

Ecology, Government of Karnataka, and the Regional Office, MoEF, Bangalore.

11. The project authorities should inform the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka, and the Regional Office, MoEF, Bangalore regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
12. The APCCF, Regional Office of MoEF, Bengaluru; the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board shall monitor compliance of the stipulated conditions. The project authorities should extend full co-operation to the Officer (S) of these offices by furnishing the requisite data / information / monitoring reports.
13. The project proponent shall submit six monthly report on the status of the implementation of the stipulated environmental safeguards to the SEIAA Karnataka, Department of Environment and Ecology, Government of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru; the Central Pollution Control Board and the Karnataka State Pollution Control Board.
14. A copy of the clearance letter will be marked to the concerned Panchayat, Local NGO, if any, from whom suggestion / representation has been received while processing the proposal.
15. The project proponent should display the conditions prominently at the entrance of the project on a big panel board for the information of the public.
16. The Karnataka State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tehsildar's office for 30 days.
17. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at <http://environmentclearance.nic.in/> website of the MoEF&CC and <http://seiaa.karnataka.gov.in/> website of SEIAA, Karnataka. A copy of the same should be forwarded to the Department of Environment and Ecology, Government of Karnataka and the Regional Office, MoEF&CC, Bangalore.
18. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environmental (Protection) Act, 1986.
19. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



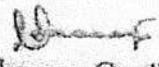
SEIAA 447 MIN 2019

Proposed Building Stone Quarry Project of  
Sri T. V. Srinivasa

20. The SEIAA or any other competent authority may alter / modify the above conditions or stipulate any further condition in the interest of environment protection.
21. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
22. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under.

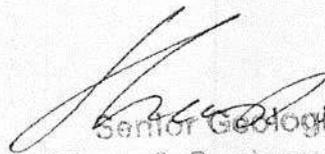


Yours faithfully,

  
(Vijayakumar Gogi)  
Member Secretary  
SEIAA Karnataka

Copy to:

1. The Secretary, Ministry of Environment & Forests and Climate Change  
Indira Paryavaran Bhavan, Jor-Bagh Road, Aliganj, New Delhi-110 003.
2. The Director, Department of Mines and Geology, Khadija Bhavan, Race  
course road, Bangalore - 560 001.
3. The Member Secretary, Karnataka State Pollution Control Board,  
Bangalore.
4. The APCCF, Regional Office, Ministry of Environment & Forests (SZ),  
Kendriya Sadan, IV Floor, E & F Wings, 17th Main Road, Koramangala II  
Block, Bengaluru - 560 034.
5. Guard File.

  
Senior Geologist  
Mines & Geology Dept.  
Kolar.



## State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India, under section 3(3) of E(P) Act, 1986)

No. SEIAA 259 MIN 2019

Date: 18-07-2019

To,

M/s. G V V Constructions,  
No. 16, Varadapura Village,  
Virupakshi Post, Mulbagal Taluk, Kolar District,  
Karnataka.

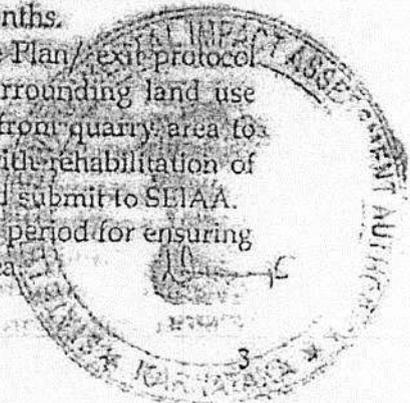
Sir,

Sub: Quarrying of Building Stone (QL No. 873) at Sy. No. 199 in Devarayasamudra Village, Mulbagal Taluk, Kolar District by M/s. G V V Constructions - Issue of Environmental Clearance - Reg.

This has reference to your online application dated 22<sup>nd</sup> March 2019 bearing proposal No.SIA/KA/MIN/33448/2019 addressed to SEIAA, Karnataka on the subject mentioned above. It has been noted that the proposal is for grant of Environmental Clearance under the provisions of EIA Notification, 2006, for quarrying of Building Stone. The total quarry lease area of the project is 5-00 Acres, which is a Government Revenue Land. Out of 5-00 Acres of area, 2-20 Acres area is for quarrying, 0-20 acres area is for Roads, 0-07 acres area is for Mineral Storage and 1-33 acres area is for Safety zone. Working will be open cast semi mechanized method. The water requirement for the project is 5 KLD will be met from Borewell. During the quarrying operation about 12,246 Tonnes of waste rock will be handled for a period of 5 years. The Senior Geologist, Department of Mines and Geology, Kolar has approved quarrying plan on 12<sup>th</sup> February 2019. Capital cost of the project is about Rs.50 Lakhs. It is reported that the lease area do not attract General Conditions specified in the EIA Notification, 2006 and the amendments made there on.

2. The State Expert Appraisal Committee (SEAC) appraised the project in its meetings held on 14<sup>th</sup> June 2019 and recommended for issue of environmental clearance for extraction of the quantity proposed in the approved quarry plan. The State Environment Impact Assessment Authority (SEIAA), Karnataka has considered the application in their meeting held on 4<sup>th</sup> July 2019 in accordance with the EIA Notification 2006 and hereby accords environmental clearance under the provisions thereof to the above mentioned M/s. G V V Constructions for Quarrying of Building Stone as recommended by State Expert Appraisal Committee (SEAC) for production capacities of 1,20,012 Tonnes per Annum for a period of 5 years by Open cast and Semi

15. The project proponent shall submit commitment from the competent authority for drawl of requisite quantity of water for the project before starting work on the project.
16. Suitable rainwater harvesting measures on long-term shall be planned and implemented in consultation with Regional Director, Central Ground Water Board for complete rain water harvesting by constructing check dams/ converting quarried pits to rain water harvesting ponds.
17. Vehicular emissions should be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in quarrying operations and in transportation of blocks.
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19. This environmental clearance does not confer any right to the proponent on the land proposed for quarrying until and unless quarry lease and all other statutory clearance are obtained from the respective department/agencies.
20. The project authorities should undertake sample survey to generate data on pre-project community health status within a radius of 1 km from proposed quarry.
21. Consent to operate if applicable shall be obtained from State Pollution Control Board prior to start of production from the quarry.
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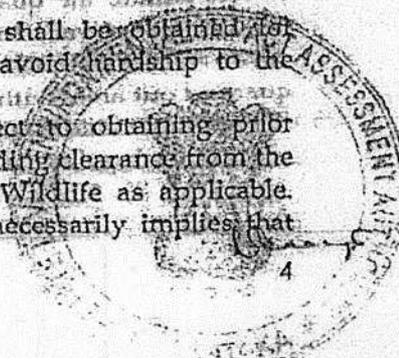


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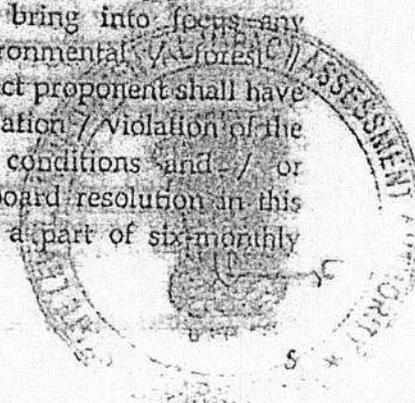
SEIAA 259 MIN 2019

Proposed Building Stone Quarry Project by  
M/s. G V V Constructions

26. A Final Quarry Closure Plan along with details of Corpus Fund should be submitted to the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the Regional Office, MoEF, Bangalore 5 years in advance of final quarry closure for approval.
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31. Link road from quarry site to main road shall be maintained and black topped by the project proponent.
32. The quarry lease area to be properly demarcated using the lat-long coordinates and duly erecting 4 feet concrete/granite pillars on the ground.
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- Forestry and Wildlife Clearance shall be granted to the project and that the proposal for Forestry and Wildlife Clearance shall be considered by the respective Authorities on their merits and decision taken. The investment made in the project if any based on Environmental Clearance so granted in anticipation from the forestry and wild-life angle shall be entirely at the cost and risk of the project proponent and the SEIAA-Karnataka shall not be responsible in this regard in any manner.
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  44. Ambient air quality monitoring stations as prescribed in the statute be established for monitoring of pollutants, namely PM<sub>10</sub>, PM<sub>2.5</sub>, SO<sub>2</sub> and NO<sub>x</sub>. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board wherever applicable.
  45. Regular monitoring of ground water level and quality shall be carried out in and around the mine/quarry lease area by establishing a network of existing wells and constructing new piezometers during the Quarrying operations. The monitoring of ground water levels shall be carried out four times a year i.e. pre-monsoon, monsoon, post-monsoon and winter. The ground water quality shall be monitored once a year, and the data thus collected shall be sent regularly to MoEF&CC/RO.
  46. Monitoring of water quality upstream and downstream of water bodies shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change/Regional Office
  47. Controlled blasting techniques shall be practiced in order to mitigate ground vibrations, fly rocks, noise and air blast etc., as per the guidelines prescribed by the DGMS.
  48. The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/RO on six-monthly basis.
  49. The company / project proponent shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company / Project proponent shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.



State Level Environment Impact Assessment Authority-Karnataka  
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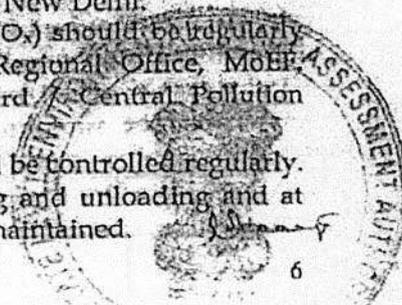
SEIAA 259 MIN 2019

Proposed Building Stone Quarry Project by  
M/s. G V V Constructors

50. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
51. Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
52. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
53. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
54. The project authorities shall inform to the Regional Office of the MoEF&CC regarding commencement of Quarrying operations.
55. No further expansion or modifications in the project shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC)/ SEIAA, Karnataka.
56. The project authorities shall undertake activities under Corporate Environment Responsibility (CER) with a total cost of not less than Rs 8,00,000 as committed by letter dated 13<sup>th</sup> July 2019 for the purpose of taking-up for Rejuvenation of Devarayasamudra Tank within five years in accordance with the O.M. F. No.22-65/2017-IA.III dated 1st May 2018 and report be submitted to the Authority.
57. Safe drinking water has to be provided at the quarry site.
58. Dust suppression measures have to be strictly followed.
59. The drilling machines employed shall be fitted with dust extraction unit while taking up quarrying activity.

**B. GENERAL CONDITIONS**

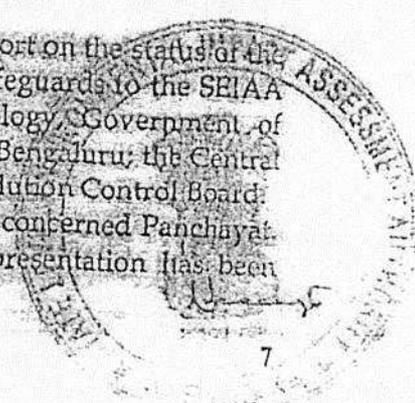
1. No change in quarrying technology and scope of working should be made without prior approval of the SEIAA Karnataka.
2. No change in the calendar plan including excavation, quantum of mineral and waste should be made.
3. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the MoEF, Govt. of India, New Delhi.
4. Data on ambient air quality (PM<sub>10</sub>, PM<sub>2.5</sub>, SO<sub>2</sub>, NO<sub>x</sub>) should be regularly submitted to the SEIAA Karnataka and the Regional Office, MoEF, Bangalore and the State Pollution Control Board / Central Pollution Control Board once in six months.
5. Fugitive dust emission from all the sources should be controlled regularly. Water spray arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.



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Proposed Building Stone Quarry Project by  
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6. Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc should be provided with earplugs / muffs.
7. Waste water from the quarry should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th may 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of effluents.
8. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
9. Occupational health surveillance program of the workers should be undertaken periodically i.e. once in 3 months to observe any contractions due to exposure to dust and take corrective measures, if needed. Quarterly report in this regard should be submitted to the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board and the Regional Office, MoEF, Bangalore.
10. A separate environmental management cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the organization. The Environment management committee should be constituted with one of the member representing nearby village.
11. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the SEIAA Karnataka, the Department of Environment and Ecology, Govt. of Karnataka, and Ecology, Government of Karnataka, and the Regional Office, MoEF, Bangalore.
12. The project authorities should inform the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka, and the Regional Office, MoEF, Bangalore regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
13. The APCCF, Regional Office of MoEF, Bengaluru; the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board shall monitor compliance of the stipulated conditions. The project authorities should extend full co-operation to the Officer (S) of these offices by furnishing the requisite data / information / monitoring reports.
14. The project proponent shall submit six monthly report on the status of the implementation of the stipulated environmental safeguards to the SEIAA Karnataka, Department of Environment and Ecology, Government of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru; the Central Pollution Control Board and the Karnataka State Pollution Control Board.
15. A copy of the clearance letter will be marked to the concerned Panchayat, Local NGO, if any, from whom suggestion / representation has been received while processing the proposal.



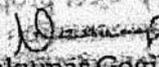
State Level Environment Impact Assessment Authority-Karnataka  
(Constituted by MoEF, Government of India under section 3(2) of E(P) Act, 1986)

SEIAA 259 MIN 2019

Proposed Building Stone Quarry Project by  
M/s. G V V Constructions

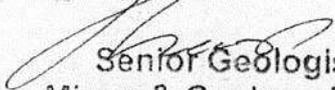
16. The project proponent should display the conditions prominently at the entrance of the project on a big panel board for the information of the public.
17. The Karnataka State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tehsildar's office for 30 days.
18. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at <http://environmentclearance.nic.in/> website of the MoEF&CC and <http://seiaa.karnataka.gov.in/> website of SEIAA, Karnataka. A copy of the same should be forwarded to the Department of Environment and Ecology, Government of Karnataka and the Regional Office, MoEF&CC, Bangalore.
19. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environmental (Protection) Act, 1986.
20. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
21. The SEIAA or any other competent authority may alter / modify the above conditions or stipulate any further condition in the interest of environment protection.
22. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
23. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under.

Yours faithfully,

  
(Vijayakumar Gogi)  
Member Secretary,  
SEIAA, Karnataka.

Copy to:

1. The Secretary, Ministry of Environment, Forests and Climate Change, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi - 110 003.

  
Senior Geologist  
Mines & Geology Dept.  
Kolar.

ANNEXURE - 5

92-922



## State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India, under section 3(3) of E(P) Act, 1986)

No. SEIAA 446 MIN 2019

Date: 19-08-2019

To,  
Sri S Kumar,  
S/o Subbanna,  
Chamanahalli Village & Post,  
Uthur Hobli,  
Kolar Taluk & District

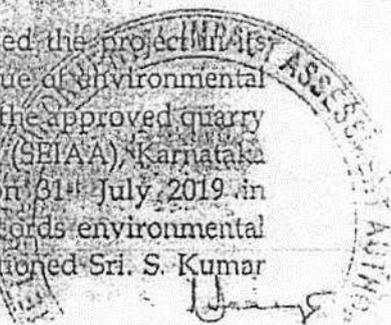


Sir,

**Sub:** Quarrying of Building Stone at Sy No. 199 of Devaraya Samudra Village, Mulabagal Taluk, Kolar District, Karnataka by Sri. S. Kumar - Issue of Environmental Clearance - Reg.

This has reference to your online application dated 5<sup>th</sup> June 2019 bearing proposal No. SIA/KA/MIN/36314/2019 addressed to SEIAA, Karnataka on the subject mentioned above. It has been noted that the proposal is for grant of Environmental Clearance under the provisions of EIA Notification, 2006, for quarrying of Building Stone. The total quarry lease area of the project is 4.00 Acres, which is a Government Land. Out of 4.00 Acres, 3.02 Acres area is for quarrying, 0.02 Acres area is for Roads, 0.03 Acres area is for Waste Dumps, 0.01 Acres area is for Infrastructure, 0.03 Acres area is for Mineral Storage & 0.29 Acres area is for Safety Zone. Working will be opencast and semi mechanized method. The water requirement for the project is 9.5 KLD will be met from tankers. During the quarrying operation about 10,059 Tonnes of waste rock will be handled for a period of five years. The Senior Geologist, Department of Mines and Geology, Kolar has approved modified quarrying plan on 9<sup>th</sup> April 2019. Capital cost of the project is about Rs. 35 Lakhs. It is reported that the lease area do not attract General Conditions specified in the EIA Notification, 2006 and the amendments made there on.

2. The State Expert Appraisal Committee (SEAC) appraised the project in its meetings held on 11<sup>th</sup> July 2019 and recommended for issue of environmental clearance for extraction of 50% of the quantity proposed in the approved quarry plan. The State Environment Impact Assessment Authority (SEIAA), Karnataka has considered the application in their meeting held on 31<sup>st</sup> July 2019 in accordance with the EIA Notification 2006 and hereby accords environmental clearance under the provisions thereof to the above-mentioned Sri. S. Kumar



State Level Environment Impact Assessment Authority - Karnataka  
(Constituted by MoEF, Government of India, under section 3(3) of E (I) Act, 1986)

SEIAA 446 MIN 2019

Proposed Building Stone Quarry Project of  
Sri. S. Kumar

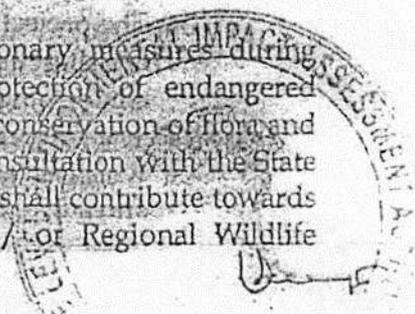
for Quarrying of Building Stone as recommended by State Expert Appraisal Committee (SEAC) for a period of five years for production capacity as mentioned below

Year	1 <sup>st</sup> Year	2 <sup>nd</sup> Year	3 <sup>rd</sup> Year	4 <sup>th</sup> Year	5 <sup>th</sup> Year
Production in tonnes	91,885	92,329	92,626	92,922	93,367

The working will be open cast and semi - mechanized method involving quarry lease area of 4-00 Acres subject to implementation of the following conditions and environmental safeguards.

**A. SPECIFIC CONDITIONS:**

1. Validity of this Environmental Clearance is limited to five years from the date of issue of this letter.
2. Quarry plan approved by the Department of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period of the approved quarry plan.
3. Baseline data on health profile of each of the workers shall be maintained.
4. PAs should get the health check-up done for the quarry workers on quarterly basis and submit report periodically.
5. The SEIAA, Karnataka reserves the right to withdraw the environmental clearance subject to any change in the quarrying policy by the State Government as may be applicable to this project.
6. Quarrying shall be undertaken strictly in accordance with provisions of MM (D&R) Act 1957 / KMMC RULES, 1994.
7. All the conditions stipulated in the Consent for establishment issued (If applicable) by the Karnataka State Pollution Control Board should be effectively implemented.
8. The quarrying operations shall not intersect ground water table. Prior approval of the SEIAA / Ministry of Environment & Forests and Central Ground Water Authority shall be obtained for quarrying below water table.
9. The topsoil if any should be stacked at earmarked site only and should not be kept unutilized for a period more than 3 years. The topsoil should be used for reclamation and plantation.
10. Waste rock shall be stacked at earmarked site (a) only. The maximum height of the stack should not exceed 10m duly providing suitable terraces. The overall slope of the dump shall not exceed 27°. A retention wall shall be built around the waste rock dump to prevent sliding.
11. Catch drains and siltation ponds of appropriate size should be constructed to arrest silt and sediment flows from quarry working area and rock dumps. The water so collected should be utilized for watering the haulage area, roads, green belt development etc. the drains should

- be regularly de-silted particularly after monsoon and maintained properly.
12. Dimension of the retaining wall at the toe of dumps within the quarry to check run off and siltation should be based on the rainfall data.
  13. The project authority should implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board within 3 months and report be submitted to the Authority.
  14. Appropriate mitigation measures should be taken to prevent pollution of nearby water bodies in consultation with the State Pollution Control Board.
  15. The project proponent shall submit commitment from the competent authority for drawl of requisite quantity of water for the project before starting work on the project.
  16. Suitable rainwater harvesting measures on long-term shall be planned and implemented in consultation with Regional Director, Central Ground Water Board for complete rain water harvesting by constructing check dams/converting quarried pits to rain water harvesting ponds.
  17. Vehicular emissions should be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in quarrying operations and in transportation of blocks.
  18. Digital processing of the entire lease area using remote sensing technique should be done regularly once in three years for monitoring land use pattern and report submitted to SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bangalore.
  19. This environmental clearance does not confer any right to the proponent on the land proposed for quarrying until and unless quarry lease and all other statutory clearance are obtained from the respective department/agencies.
  20. The project authorities should undertake sample survey to generate data on pre-project community health status within a radius of 1 km from proposed quarry.
  21. Consent to operate if applicable shall be obtained from State Pollution Control Board prior to start of production from the quarry.
  22. Proper sanitary facilities should be installed for the colony/work place. Domestic waste generated should be disposed in a scientific manner. Proper first aid facilities and health care facilities should be provided for the labourers.
  23. The project proponent shall take all precautionary measures during quarrying operation for conservation and protection of endangered fauna spotted in the study area. Action plan for conservation of flora and fauna shall be prepared and implemented in consultation with the State Forest and Wildlife Department. The proponent shall contribute towards the cost of implementation of the plan and / or Regional Wildlife
- 

State Level Environment Impact Assessment Authority - Karnataka  
(Constituted by MoEF, Government of India, under section 3(3) of EIA Act, 1986)

SEIAA 446 MIN 2019

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Management Plan for conservation of wild life. The amount so contributed shall be included in the project cost. A copy of the action plan may be submitted to the SEIAA, Department of Environment and Ecology, Govt. of Karnataka, and the Regional Office, MoEF, Bangalore within 3 months.

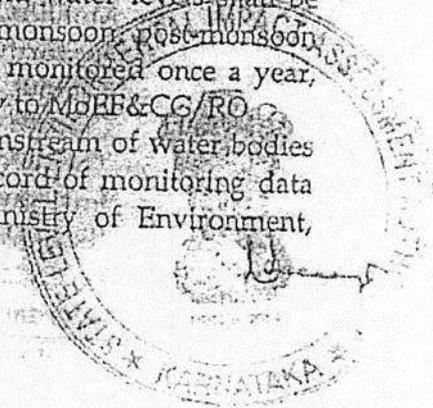
24. The project proponent shall delineate Quarry Closure Plan/ exit protocol to rehabilitate the quarried out land to match its surrounding land use including removal, storage and reuse of waste rock from quarry area to cover reclaimed area. Post Quarry Land Use Plan with rehabilitation of quarried out area (with Plan and Section) provided and submit to SEIAA.
25. Plantation monitoring programme during post project period for ensuring survival and growth rate of plantation in reclaimed area.
26. A Final Quarry Closure Plan along with details of Corpus Fund should be submitted to the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the Regional Office, MoEF, Bangalore 5 years in advance of final quarry closure for approval.
27. Retention walls should be a minimum of 2.5 mtr height with base of 3 mtr.
28. Check dams and gully plugs along the smaller streamlets in the area, should be constructed to arrest the loose soil flow from the quarry area.
29. Particulars of dimensioned block production and dispatch shall be provided by the quarry owner yearly.
30. The infrastructure of transport roads should be improved collectively by the quarry owners of the area.
31. Link road from quarry site to main road shall be maintained and black topped by the project proponent.
32. The quarry lease area to be properly demarcated using the lat-long coordinates and duly erecting 4 feet concrete/granite pillars on the ground.
33. No quarrying shall be undertaken outside the lease area.
34. The project Authorities shall maintain a margin of 7.5 meters along the lease boundary except in case where common boundary working permission is obtained from the competent authority.
35. The project authorities shall also earmark at least 5 % of the total turnover of the project towards the corporate social responsibility and item-wise details along with time bound action plan shall be prepared and submitted to the Authority.
36. The project authority shall ensure that the quarry pits are well protected erecting a compound wall of stone masonry of appropriate height conforming to safety norms.
37. The project authority shall avoid stagnation of water in the quarry pits which would turn out to be mosquito breeding centres resulting in spreading of diseases such as malaria, dengue, etc.



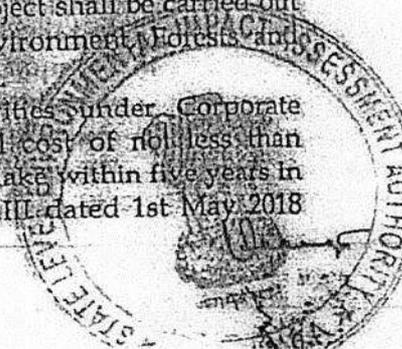
SEIAA 446 MIN 2019

Proposed Building Stone Quarry Project of  
Sri. S. Kumar

38. The project proponent shall prevent damage to adjoining land, from fire due to activities during quarrying operation.
39. Haulage approach road should not be through village till the main road is reached.
40. The project authorities shall get the annual health check up of quarry workers as well as people in the nearest vicinity of the quarry for respiratory diseases such as silicosis and maintain records. Appropriate care shall be taken for remedy in case of prevalence of such health disorders.
41. Clearance/NOC from the competent authority shall be obtained for transportation of water by tankers in order to avoid hardship to the competitive users
42. This Environmental Clearance is granted subject to obtaining prior clearance from Forestry and Wild Life angle including clearance from the Standing Committee of the National Board for Wildlife as applicable. Further this Environmental Clearance does not necessarily implies that Forestry and Wildlife Clearance shall be granted to the project and that the proposal for Forestry and Wildlife Clearance shall be considered by the respective Authorities on their merits and decision taken. The investment made in the project if any based on Environmental Clearance so granted in anticipation from the forestry and wild life angle shall be entirely at the cost and risk of the project proponent and the SEIAA-Karnataka shall not be responsible in this regard in any manner.
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49. The company / project proponent shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company / Project proponent shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
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54. The project authorities shall inform to the Regional Office of the MoEF&CC regarding commencement of Quarrying operations.
55. No further expansion or modifications in the project shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC)/ SEIAA, Karnataka.
56. The project authorities shall undertake activities under Corporate Environment Responsibility (CER) with a total cost of not less than Rs. 8,00,000/- for rejuvenation of Cholanagunte lake within five years in accordance with the O.M. F. No.22-65/2017-IA.III dated 1st May 2018 and report be submitted to the Authority.



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58. Dust suppression measures have to be strictly followed.
59. The drilling machines employed shall be fitted with dust extraction unit while taking up quarrying activity.

#### B. GENERAL CONDITIONS:

1. No change in quarrying technology and scope of working should be made without prior approval of the SEIAA Karnataka.
2. No change in the calendar plan including excavation, quantum of mineral and waste should be made.
3. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the MoEF, Govt. of India, New Delhi.
4. Data on ambient air quality (PM<sub>10</sub>, PM<sub>2.5</sub>, SO<sub>2</sub>, NO<sub>x</sub>) should be regularly submitted to the SEIAA Karnataka and the Regional Office, MoEF, Bangalore and the State Pollution Control Board / Central Pollution Control Board once in six months.
5. Fugitive dust emission from all the sources should be controlled regularly. Water spray arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
6. Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc should be provided with earplugs / muffs.
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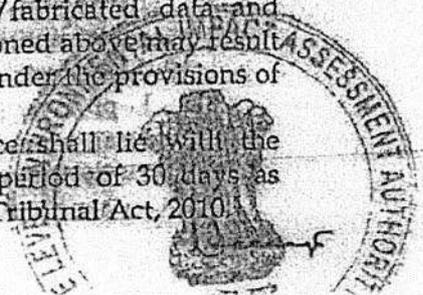
State Level Environment Impact Assessment Authority- Karnataka  
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SEIAA 446 MIN-2019

Proposed Building Stone Quarry Project of  
Sri. S. Kumar

Ecology, Government of Karnataka, and the Regional Office, MoEF, Bangalore.

11. The project authorities should inform the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka, and the Regional Office, MoEF, Bangalore regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
12. The APCCF, Regional Office of MoEF, Bengaluru; the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board shall monitor compliance of the stipulated conditions. The project authorities should extend full co-operation to the Officer (S) of these offices by furnishing the requisite data / information / monitoring reports.
13. The project proponent shall submit six monthly report on the status of the implementation of the stipulated environmental safeguards to the SEIAA Karnataka, Department of Environment and Ecology, Government of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru; the Central Pollution Control Board and the Karnataka State Pollution Control Board.
14. A copy of the clearance letter will be marked to the concerned Panchayat. Local NGO, if any, from whom suggestion / representation has been received while processing the proposal.
15. The project proponent should display the conditions prominently at the entrance of the project on a big panel board for the information of the public.
16. The Karnataka State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tehsildar's office for 30 days.
17. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at <http://environmentclearance.nic.in/> website of the MoEF&CC and <http://seiaa.karnataka.gov.in/> website of SEIAA, Karnataka. A copy of the same should be forwarded to the Department of Environment and Ecology, Government of Karnataka and the Regional Office, MoEF&CC, Bangalore.
18. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environmental (Protection) Act, 1986.
19. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



SEIAA 446 MIN 2019

20. The SEIAA or any other competent authority may alter / modify the above conditions or stipulate any further condition in the interest of environment protection.
21. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
22. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under.

Yours faithfully,



*(Signature)*  
(Vijayakumar Gogi)  
Member Secretary  
SEIAA Karnataka

Copy to:

1. The Secretary, Ministry of Environment & Forests and Climate Change, Indira Paryavaran Bhavan, Jor Bagh Road, Aligarj, New Delhi-110 003.
2. The Director, Department of Mines and Geology, Khanija Bhavan, Race course road, Bangalore - 560 001.
3. The Member Secretary, Karnataka State Pollution Control Board, Bangalore.
4. The APCCF, Regional Office, Ministry of Environment & Forests (SZ), Kendriya Sadan, IV Floor, E & F Wings, 17th Main Road, Koramangala II Block, Bengaluru - 560 034.
5. Guard File.

*(Signature)*  
Senior Geologist  
Mines & Geology Dept.  
Kolar.



## State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India, under section 3(3) of E(P) Act, 1986)

No. SEIAA/1590/MIN/2015

Date: 05-03-2016

To,

M/s. P M Granite export Pvt. Ltd.,  
#129, 7<sup>th</sup> Main road, 5<sup>th</sup> Block,  
Jayanagar, Bengaluru-560041

Sir,

Sub: Quarrying of Building Stone at Sy. No.199 of Devarayasamudra Village, Mulabagal Taluk, Kolar District by M/s. P M Granite export Pvt. Ltd - Issue of Environment Clearance - Reg.

This has reference to your online application dated 14<sup>th</sup> December 2015 bearing proposal No.SIA/KA/MIN/34554/2015 addressed to SEIAA, Karnataka on the subject mentioned above. It has been noted that the proposal is for grant of Environmental Clearance under the provisions of EIA Notification, 2006 for quarrying of Building Stone. The total quarry lease area of the project is 10 Acres, which is a Government Land. Out of 10 Acres of area, 4.82 Acre area is for quarrying, 0.05 Acre area is for mineral storage, 0.04 Acre area is for infrastructure, 0.02 Acre area is for roads, 1.45 Acre area is for green belt and 3.62 Acre area is as unexplored. Working will be opencast and semi mechanized method. The water requirement for the project is 10 KLD will be met from tankers. The Mines and Geology Department has approved quarrying plan on 6<sup>th</sup> November 2015. Capital cost of the project is about Rs 300 Lakhs. It is reported that the lease area do not attract General Conditions specified in the EIA Notification, 2006 and the amendments made there on.

2. The State Expert Appraisal Committee (SEAC) appraised the project in its meeting held on 27<sup>th</sup> & 28<sup>th</sup> January 2016 and recommended for issue of Environmental Clearance. The State Environment Impact Assessment Authority (SEIAA), Karnataka has examined the application in its meeting held on 26<sup>th</sup> February 2016 in accordance with the EIA Notification, 2006 and decided to accord Environmental Clearance under the provisions thereof to the above mentioned M/s. P M Granite export Pvt. Ltd. for Quarrying of Building Stone with annual production mentioned in the table below subject to implementation of the following conditions and environmental safeguards:

Room No. 706, 7<sup>th</sup> Floor, 4<sup>th</sup> Gate, M.S. Building, Bangalore - 560 001. Phone: 080-22035555, 22035577  
Website: <http://selaa.karnic.in>, <http://selaa.karnataka.gov.in>, <http://environmentclearance.karnic.in>  
e-mail: [msseiaa@karnataka@gmail.com](mailto:msseiaa@karnataka@gmail.com)

State Level Environment Impact Assessment Authority-Karnataka  
(Constituted by MoEF, Government of India, under section 3(3) of EIA Act, 1986)

SEIAA 1590/MEN/2015

Quarrying of Building Stone Project of  
M/s. P M Granite export Pvt. Ltd

Year	1 <sup>st</sup> Year	2 <sup>nd</sup> Year	3 <sup>rd</sup> Year	4 <sup>th</sup> Year	5 <sup>th</sup> Year	Total
Production in Tons	5,088	1,47,173	1,47,095	1,47,352	1,47,420	5,94,128

**A. SPECIFIC CONDITIONS:**

1. Quarry plan approved by the Department of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period of the approved quarry plan.
2. Baseline data on health profile of each of the workers shall be maintained.
3. PAs should get the health checkup done for the quarry workers on quarterly basis and submit report periodically.
4. The SEIAA, Karnataka reserves the right to withdraw the environmental clearance subject to any change in the quarrying policy by the State Government as may be applicable to this project.
5. This Environmental Clearance is co-terminus with the lease granted vide quarry lease under MM (D & R) Act 1957/KMMC RULES-1994.
6. Quarrying shall be undertaken strictly in accordance with provisions of MM (D&R) Act 1957/ KMMC RULES-1994.
7. All the conditions stipulated in the Consent for establishment issued (if applicable) by the Karnataka State Pollution Control Board should be effectively implemented.
8. The quarrying operations shall not intersect ground water table. Prior approval of the SEIAA / Ministry of Environment & Forests and Central Ground Water Authority shall be obtained for quarrying below water table.
9. The topsoil if any should be stacked at earmarked site only and should not be kept unutilized for a period more than 3 years. The topsoil should be used for reclamation and plantation.
10. Waste rock shall be stacked at earmarked site (s) only. The maximum height of the stack should not exceed 10m duly providing suitable terraces. The overall slope of the dump shall not exceed 27°. A retention wall shall be built around the waste rock dump to prevent sliding.
11. Catch drains and siltation ponds of appropriate size should be constructed to arrest silt and sediment flows from quarry working area and rock dumps. The water so collected should be utilized for watering the haulage area, roads, green belt development etc. the drains should be regularly de-silted particularly after monsoon and maintained properly.
12. Dimension of the retaining wall at the toe of dumps within the quarry to check run-off and siltation should be based on the rainfall data.
13. The project authority should implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board within 3 months and report be submitted to the Authority.
14. Appropriate mitigation measures should be taken to prevent pollution of nearby water bodies in consultation with the State Pollution Control Board.
15. The project proponent shall submit commitment from the competent authority for drawl of requisite quantity of water for the project before starting work on the project.
16. Suitable rainwater harvesting measures on long-term shall be planned and implemented in consultation with Regional Director, Central Ground Water



SEIAA 1590 MIN 2015

Quarrying of Building Stone Project of  
M/s. P.M Granite export Pvt Ltd

- Board for complete rain water harvesting by constructing check dams/converting quarried pits to rain water harvesting ponds.
17. Vehicular emissions should be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in quarrying operations and in transportation of blocks.
  18. Digital processing of the entire lease area using remote sensing technique should be done regularly once in three years for monitoring land use pattern and report submitted to SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru.
  19. This environmental clearance does not confer any right to the proponent on the land proposed for quarrying until and unless quarry lease and all other statutory clearance are obtained from the respective department/agencies.
  20. The project authorities should undertake sample survey to generate data on pre-project community health status within a radius of 1 km from proposed quarry.
  21. Consent to operate if applicable shall be obtained from State Pollution Control Board prior to start of production from the quarry.
  22. Proper sanitary facilities should be installed for the colony/work place. Domestic waste generated should be disposed in a scientific manner. Proper first aid facilities and health care facilities should be provided for the labourers.
  23. The project proponent shall take all precautionary measures during quarrying operation for conservation and protection of endangered fauna spotted in the study area. Action plan for conservation of flora and fauna shall be prepared and implemented in consultation with the State Forest and Wildlife Department. The proponent shall contribute towards the cost of implementation of the plan and / or Regional Wildlife Management Plan for conservation of wild life. The amount so contributed shall be included in the project cost. A copy of the action plan may be submitted to the SEIAA, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru within 3 months.
  24. The project proponent shall delineate Quarry Closure Plan/ exit protocol to rehabilitate the quarried out land to match its surrounding land use including removal, storage and reuse of waste rock from quarry area to cover reclaimed area. Post Quarry Land Use Plan with rehabilitation of quarried out area (with Plan and Section) provided and submit to SEIAA.
  25. Plantation monitoring programme during post project period for ensuring survival and growth rate of plantation in reclaimed area.
  26. A Final Quarry Closure Plan along with details of Corpus Fund should be submitted to the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru 5 years in advance of final quarry closure for approval.
  27. Retention walls should be a minimum of 2.5 mtr height with base of 3 mtr.
  28. Check dams and gully plugs along the smaller streamlets in the area, should be constructed to arrest the loose soil flow from the quarry area.
  29. Particulars of dimensioned block production and dispatch shall be provided by the quarry owner yearly.

State Level Environment Impact Assessment Authority-Karnataka  
(Constituted by MoEF, Government of India under section 3(3) of E(P) Act, 1986)

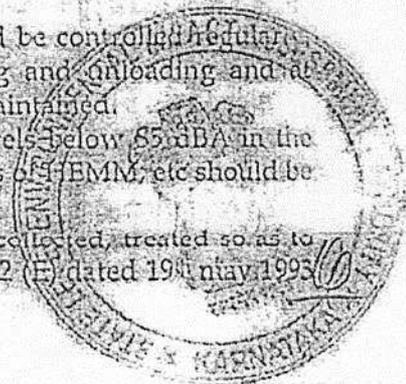
SEIAA 1590.XON 2015

Quarrying of Building Stone Project of  
M/s. P.M Granite export Pvt. Ltd

30. The infrastructure of transport roads should be improved collectively by the quarry owners of the area.
31. Link road from quarry site to main road shall be maintained and black topped by the project proponent.
32. The quarry lease area to be properly demarcated using the lat-long coordinates and duly erecting 4 feet concrete/granite pillars on the ground.
33. No quarrying shall be undertaken outside the lease area.
34. The project Authorities shall maintain a margin of 7.5 meters along the lease boundary.
35. The project authorities shall also earmark at least 5 % of the total turnover of the project towards the corporate social responsibility and item-wise details along with time bound action plan shall be prepared and submitted to the Authority.
36. The project authority shall ensure that the quarry pits are well protected erecting a compound wall of stone masonry of appropriate height conforming to safety norms.
37. The project authority shall avoid stagnation of water in the quarry pits which would turn out to be mosquito breeding centers resulting in spreading of diseases such as malaria, dengue, etc.
38. The project proponent shall prevent damage to adjoining government land, from fire due to activities during quarrying operation.
39. Haulage approach road should not be through village till the main road is reached.
40. The project authorities shall get the annual health checkup of quarry workers as well as people in the nearest vicinity of the quarry for respiratory diseases such as silicosis and maintain records. Appropriate care shall be taken for remedy in case of prevalence of such health disorders.

**B. GENERAL CONDITIONS:**

1. No change in quarrying technology and scope of working should be made without prior approval of the SEIAA Karnataka.
2. No change in the calendar plan including excavation, quantum of mineral and waste should be made.
3. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the MoEF, Govt. of India, New Delhi.
4. Data on ambient air quality (PM10, PM 2.5, SO<sub>2</sub>, NO<sub>x</sub>) should be regularly submitted to the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru and the State Pollution Control Board / Central Pollution Control Board once in six months.
5. Fugitive dust emission from all the sources should be controlled regularly. Water spray arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
6. Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of EBM, etc should be provided with earplugs / muffs.
7. Waste water from the quarry should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19<sup>th</sup> May 1993.



SEIAA-1590 MIN 2015

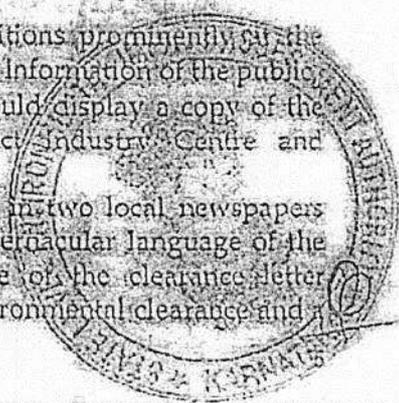
Quarrying of Building Stone Project of  
M/s. P.M Granite export Pvt. Ltd

and 31<sup>st</sup> December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of effluents.

8. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.

Occupational health surveillance program of the workers should be undertaken periodically i.e. once in 3 months to observe any contractions due to exposure to dust and take corrective measures, if needed. Quarterly report in this regard should be submitted to the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board and the APCCF, Regional Office, MoEF, Bengaluru.

9. A separate environmental management cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the organization. The Environment management committee should be constituted with one of the member representing nearby village.
10. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the SEIAA Karnataka, the Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru.
11. The project authorities should inform the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
12. The APCCF, Regional Office of MoEF, Bengaluru, the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board shall monitor compliance of the stipulated conditions. The project authorities should extend full co-operation to the Officer (S) of these offices by furnishing the requisite data / information / monitoring reports.
13. The project proponent shall submit six monthly report on the status of the implementation of the stipulated environmental safeguards to the SEIAA Karnataka, Department of Environment and Ecology, Government of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru, the Central Pollution Control Board and the Karnataka State Pollution Control Board.
14. A copy of the clearance letter will be marked to the concerned Panchayat, Local NGO, if any, from whom suggestion / representation has been received while processing the proposal.
15. The project proponent should display the conditions prominently at the entrance of the project on a big panel board for the information of the public.
16. The Karnataka State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tehsildar's office for 30 days.
17. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and



State Level Environment Impact Assessment Authority-Karnataka  
(Constituted by MoEF, Government of India under section 3(1) of EIA Act, 1986)

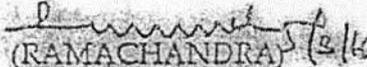
SEIAA/1590/MIN/2015

Quarrying of Building Stone Project of  
M/s. P.M. Granite export Pvt. Ltd

copy of the clearance letter is available with the State Pollution Control Board and also at website of the Authority at <http://www.seiaa.kar.nic.in> or <http://seiaa.karnataka.gov.in> or <http://environmentclearance.nic.in> and a copy of the same should be forwarded to the Department of Environment and Ecology, Government of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru.

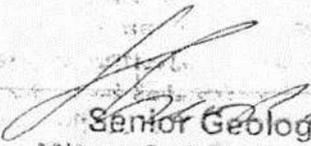
18. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environmental (Protection) Act, 1986.
19. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
20. The SEIAA or any other competent authority may alter / modify the above conditions or stipulate any further condition in the interest of environment protection.
21. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
22. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under.

Yours faithfully,

  
(RAMACHANDRA) 2/16  
Member Secretary  
SEIAA, Karnataka.

Copy to

1. The Secretary, Ministry of Environment, Forests and Climate Change, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi-110 003.
2. The Director, Department of Mines and Geology, Kharuja Bhavan, Race course road, Bengaluru - 560 001.
3. The Member Secretary, Karnataka State Pollution Control Board, Bengaluru.
4. The APCCF, Regional Office, Ministry of Environment & Forests (SZ), Kendriya Sadan, IV Floor, E & F Wings, 17<sup>th</sup> Main Road, Koramangala II Block, Bengaluru - 560 034.
5. Guard File.

  
Senior Geologist  
Mines & Geology Dept.  
Kolar.



## State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India, under section 3(3) of E(P) Act, 1986)

No. SEIAA 1589/MIN/2015

Date: 05-03-2016

To,

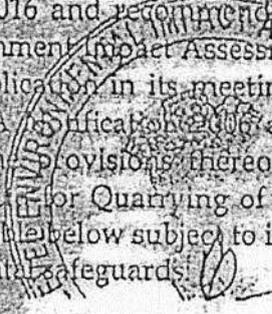
M/s. P M J Construction Pvt. Ltd.,  
Sri Munivenkarappa Jagannath  
#17, 38<sup>th</sup> Cross, 8<sup>th</sup> Block,  
Jayanagar, Bengaluru-560 070

Sir,

Sub: Quarrying of Building Stone at Sy.No.199 of Devarayasamudra Village, Mulabagal Taluk, Kolar District by M/s. P M J Construction Pvt. Ltd - Issue of Environment Clearance - Reg.

This has reference to your online application dated 14<sup>th</sup> December 2015 bearing proposal No.SIA/KA/MIN/34550/2015 addressed to SEIAA, Karnataka on the subject mentioned above. It has been noted that the proposal is for grant of Environmental Clearance under the provisions of EIA Notification, 2006, for quarrying of Building Stone. The total quarry lease area of the project is 10 Acres, which is a Government Land. Out of 10 Acres of area, 7.71 Acre area is for quarrying, 0.2 Acre area is for waste dumping, 0.51 Acre area is for mineral storage, 0.04 Acre area is for infrastructure, 0.02 Acre area is for roads and 1.52 Acre area is for green belt. Working will be opencast and semi mechanized method. The water requirement for the project is 10KLD will be met from nearby bore well. The Mines and Geology Department has approved quarrying plan on 25<sup>th</sup> January 2015. Capital cost of the project is about Rs.300 Lakhs. It is reported that the lease area do not attract General Conditions specified in the EIA Notification, 2006 and the amendments made there on.

2. The State Expert Appraisal Committee (SEAC) appraised the project in its meeting held on 27<sup>th</sup> & 28<sup>th</sup> January 2016 and recommended for issue of Environmental Clearance. The State Environment Impact Assessment Authority (SEIAA), Karnataka has examined the application in its meeting held on 26<sup>th</sup> February 2016 in accordance with the EIA Notification, 2006 and decided to accord Environmental Clearance under the provisions thereof to the above mentioned M/s. P M J Construction Pvt. Ltd. for Quarrying of Building Stone with annual production mentioned in the table below subject to implementation of the following conditions and environmental safeguards.



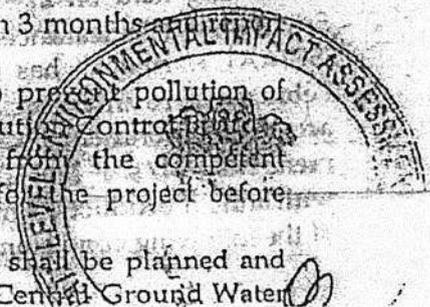
SEIAA 1589 MIN 2015

Quarrying of Building Stone Project of  
M/s. P M J Construction Pvt. Ltd

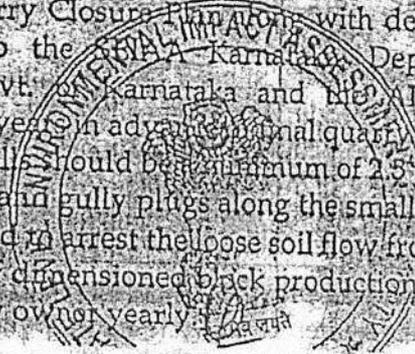
Year	1st Year	2nd Year	3rd Year	4th Year	5th Year	Total
Production in Tons	5,031	1,47,113	1,47,103	1,47,118	1,47,160	5,93,525

**A. SPECIFIC CONDITIONS:**

1. Quarry plan approved by the Department of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period of the approved quarry plan.
2. Baseline data on health profile of each of the workers shall be maintained.
3. PAs should get the health checkup done for the quarry workers on quarterly basis and submit report periodically.
4. The SEIAA, Karnataka reserves the right to withdraw the environmental clearance subject to any change in the quarrying policy by the State Government as may be applicable to this project.
5. This Environmental Clearance is co-terminus with the lease granted vide quarry lease under MM (D & R) Act 1957/KMMC RULES-1994.
6. Quarrying shall be undertaken strictly in accordance with provisions of MM (D&R) Act 1957/ KMMC RULES-1994.
7. All the conditions stipulated in the Consent for establishment issued (if applicable) by the Karnataka State Pollution Control Board should be effectively implemented.
8. The quarrying operations shall not intersect ground water table. Prior approval of the SEIAA / Ministry of Environment & Forests and Central Ground Water Authority shall be obtained for quarrying below water table.
9. The topsoil if any should be stacked at earmarked site only and should not be kept unutilized for a period more than 3 years. The topsoil should be used for reclamation and plantation.
10. Waste rock shall be stacked at earmarked site (s) only. The maximum height of the stack should not exceed 10m duly providing suitable terraces. The overall slope of the dump shall not exceed 27°. A retention wall shall be built around the waste rock dump to prevent sliding.
11. Catch drains and siltation ponds of appropriate size should be constructed to arrest silt and sediment flows from quarry working area and rock dumps. The water so collected should be utilized for watering the haulage area, roads, green belt development etc., the drains should be regularly de-silted particularly after monsoon and maintained properly.
12. Dimension of the retaining wall at the toe of dumps within the quarry to check run-off and siltation should be based on the rainfall data.
13. The project authority should implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board within 3 months to be submitted to the Authority.
14. Appropriate mitigation measures should be taken to prevent pollution of nearby water bodies in consultation with the State Pollution Control Board.
15. The project proponent shall submit commitment from the competent authority for drawl of requisite quantity of water for the project before starting work on the project.
16. Suitable rainwater harvesting measures on long-term shall be planned and implemented in consultation with Regional Director, Central Ground Water



- ward for complete rain water harvesting by constructing check dams/converting quarried pits to rain water harvesting ponds.
17. Vehicular emissions should be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in quarrying operations and in transportation of blocks.
  18. Digital processing of the entire lease area using remote sensing technique should be done regularly once in three years for monitoring land use pattern and report submitted to SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru.
  19. This environmental clearance does not confer any right to the proponent on the land proposed for quarrying until and unless quarry lease and all other statutory clearance are obtained from the respective department/agencies.
  20. The project authorities should undertake sample survey to generate data on pre-project community health status within a radius of 1 km from proposed quarry.
  21. Consent to operate if applicable shall be obtained from State Pollution Control Board prior to start of production from the quarry.
  22. Proper sanitary facilities should be installed for the colony/work place. Domestic waste generated should be disposed in a scientific manner. Proper first aid facilities and health care facilities should be provided for the labourers.
  23. The project proponent shall take all precautionary measures during quarrying operation for conservation and protection of endangered fauna spotted in the study area. Action plan for conservation of flora and fauna shall be prepared and implemented in consultation with the State Forest and Wildlife Department. The proponent shall contribute towards the cost of implementation of the plan and / or Regional Wildlife Management Plan for conservation of wild life. The amount so contributed shall be included in the project cost. A copy of the action plan may be submitted to the SEIAA, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru within 3 months.
  24. The project proponent shall delineate Quarry Closure Plan/ exit protocol to rehabilitate the quarried out land to match its surrounding land use including removal, storage and reuse of waste rock from quarry area to cover reclaimed area. Post Quarry Land Use Plan with rehabilitation of quarried out area (with Plan and Section) provided and submit to SEIAA.
  25. Plantation monitoring programme during post project period for ensuring survival and growth rate of plantation in reclaimed area.
  26. A Final Quarry Closure Plan with details of Corpus Fund should be submitted to the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru 5 years in advance of final quarry closure for approval.
  27. Retention walls should be a minimum of 2.5 mtr height with base of 3 mtr.
  28. Check dams and gully plugs along the smaller streamlets in the area, should be constructed to arrest the loose soil flow from the quarry area.
  29. Particulars of dimensioned block production and dispatch shall be provided by the quarry owner yearly.



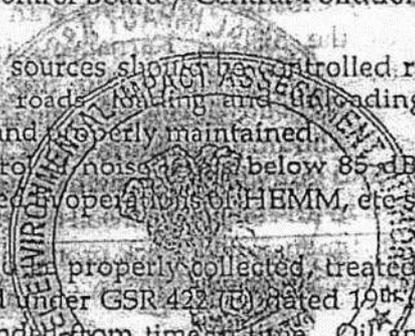
SEIAA 1589 MIN 2015

Quarrying of Building Stone Project of  
M/s. P M J Construction Pvt. Ltd

30. The infrastructure of transport roads should be improved collectively by the quarry owners of the area.
31. Link road from quarry site to main road shall be maintained and black topped by the project proponent.
32. The quarry lease area to be properly demarcated using the lat-long coordinates and duly erecting 4 feet concrete/granite pillars on the ground.
33. No quarrying shall be undertaken outside the lease area.
34. The project Authorities shall maintain a margin of 7.5 meters along the lease boundary.
35. The project authorities shall also earmark at least 5 % of the total turnover of the project towards the corporate social responsibility and item-wise details along with time bound action plan shall be prepared and submitted to the Authority.
36. The project authority shall ensure that the quarry pits are well protected erecting a compound wall of stone masonry of appropriate height conforming to safety norms.
37. The project authority shall avoid stagnation of water in the quarry pits which would turn out to be mosquito breeding centers resulting in spreading of diseases such as malaria, dengue, etc.
38. The project proponent shall prevent damage to adjoining government land, from fire due to activities during quarrying operation.
39. Haulage approach road should not be through village till the main road is reached.
40. The project authorities shall get the annual health checkup of quarry workers as well as people in the nearest vicinity of the quarry for respiratory diseases such as silicosis and maintain records. Appropriate care shall be taken for remedy in case of prevalence of such health disorders.

**B. GENERAL CONDITIONS:**

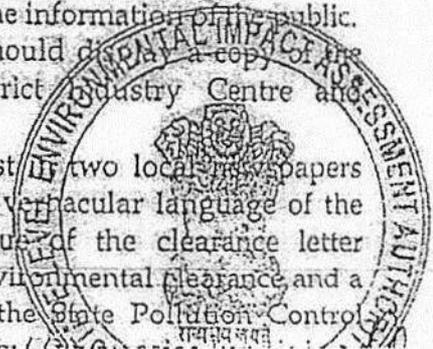
1. No change in quarrying technology and scope of working should be made without prior approval of the SEIAA Karnataka.
2. No change in the calendar plan including excavation, quantum of mineral and waste should be made.
3. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the MoEF, Govt. of India, New Delhi.
4. Data on ambient air quality (PM10, PM 2.5, SO<sub>2</sub>, NO<sub>x</sub>) should be regularly submitted to the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru and the State Pollution Control Board / Central Pollution Control Board once in six months.
5. Fugitive dust emission from all the sources should be controlled regularly. Water spray arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
6. Measures should be taken for control of noise below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc should be provided with earplugs / muffs.
7. Waste water from the quarry should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (ii) dated 19<sup>th</sup> May 1993 and 31<sup>st</sup> December, 1993 or as amended from time to time. Oil and grease



8. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.

Occupational health surveillance program of the workers should be undertaken periodically i.e. once in 3 months to observe any contractions due to exposure to dust and take corrective measures, if needed. Quarterly report in this regard should be submitted to the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board and the APCCF, Regional Office, MoEF, Bengaluru.

9. A separate environmental management cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the organization. The Environment management committee should be constituted with one of the member representing nearby village.
10. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the SEIAA Karnataka, the Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru.
11. The project authorities should inform the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
12. The APCCF, Regional Office of MoEF, Bengaluru; the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board shall monitor compliance of the stipulated conditions. The project authorities should extend full co-operation to the Officer (S) of these offices by furnishing the requisite data / information / monitoring reports.
13. The project proponent shall submit six monthly report on the status of the implementation of the stipulated environmental safeguards to the SEIAA Karnataka, Department of Environment and Ecology, Government of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru; the Central Pollution Control Board and the Karnataka State Pollution Control Board.
14. A copy of the clearance letter will be marked to the concerned Panchayat. Local NGO, if any, from whom suggestion / representation has been received while processing the proposal.
15. The project proponent should display the conditions prominently at the entrance of the project on a big panel board for the information of the public.
16. The Karnataka State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tehsildar's office for 30 days.
- The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at website of the Authority at <http://www.seiaa.org>



(Constituted by MoEF, Government of India under section 3(3) of E(P) Act, 1986)

SEIAA 1589 MIN 2015

Quarrying of Building Stone Project of  
M/s. P.M.J Construction Pvt. Ltd

<http://seiaa.karnataka.gov.in> or <http://environmentclearance.nic.in> and a copy of the same should be forwarded to the Department of Environment and Ecology, Government of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru.

18. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environmental (Protection) Act, 1986.
19. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
20. The SEIAA or any other competent authority may alter / modify the above conditions or stipulate any further condition in the interest of environment protection.
21. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
22. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under.

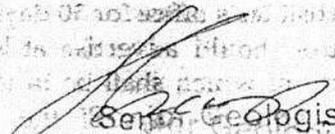
Yours faithfully,

  
(RAMACHANDRA) 5/2/16  
Member Secretary  
SEIAA, Karnataka.



Copy to:

1. The Secretary, Ministry of Environment, Forests and Climate Change, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi-110 003.
2. The Director, Department of Mines and Geology, Khanija Bhavan, Race course road, Bengaluru - 560.001.
3. The Member Secretary, Karnataka State Pollution Control Board, Bengaluru.
4. The APCCF, Regional Office, Ministry of Environment & Forests (SZ), Kendriya Sadan, IV Floor, E & F Wings, 17<sup>th</sup> Main Road, Koramangala II Block, Bengaluru - 560.034.
5. Guard File.

  
Senior Geologist,  
Mines & Geology Dept.  
Kolar.



## State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India, under section 3(3) of E(P) Act, 1986)

No. SEIAA 1554 MIN 2015

Date: 27-05-2016

To,

Sri Srirama K,  
M/s. Marjula Brane Traders  
Beside LIC office, Sri Rama reddy building,  
NR extension, Chintamani, Chikkaballapura



Sir,

**Sub: Quarrying of Building Stone at Sy.No.199 of Devarayasamudra Village, Mulbagal Taluk, Kolar District by Sri Srirama K - Issue of Environment Clearance - Reg.**

\*\*\*\*\*

*Raw B*  
*9.5.16 File*  
*3/6/16*

This has reference to your online application dated 8<sup>th</sup> December 2015 bearing proposal No.SIA/KA/MIN/4981/2015 addressed to SEIAA, Karnataka on the subject mentioned above. It has been noted that the proposal is for grant of Environmental Clearance under the provisions of EIA Notification, 2006, for quarrying of Building Stone. The total quarry lease area of the project is 10 Acres, which is a Government Gomala Land. Out of 10 Acres of area, 5.02 Acres area is for quarrying, 0.18 Acre area is for waste dumping, 0.18 Acres area is for Road, 0.24 Acre area is for Mineral storage, 1.14 Acre area is for green belt and 3.24 Acre area is as unexplored. Working will be opencast and semi mechanized method. The water requirement for the project is 7KLD will be met from nearby bore well. During the plan period about 51,559 Tons of waste rock will be handled. The Mines and Geology Department has approved quarrying plan on 14<sup>th</sup> October 2015. Capital cost of the project is about Rs.40 Lakhs. It is reported that the lease area do not attract General Conditions specified in the EIA Notification, 2006 and the amendments made there on.

2. The State Expert Appraisal Committee (SEAC) appraised the project in its meeting held on 22<sup>nd</sup> & 23<sup>rd</sup> February 2016 and recommended for issue of Environmental Clearance. The State Environment Impact Assessment Authority (SEIAA), Karnataka has examined the application in its meeting held on 11<sup>th</sup> March 2016 in accordance with the EIA Notification 2006 and decided to accord Environmental Clearance under the provisions thereof to the above mentioned Sri Srirama K for Quarrying of Building Stone with annual production mentioned in the table below subject to implementation of the following conditions and environmental safeguards.

State Level Environment Impact Assessment Authority - Karnataka  
(Constituted by MoEF, Government of India under section 3(3) of E(P) Act, 1986)

SEIAA 1554 MIN 2015

Quarrying of Building Stone Project of  
Sri Srirama K

Year	1 <sup>st</sup> Year	2 <sup>nd</sup> Year	3 <sup>rd</sup> Year	4 <sup>th</sup> Year	5 <sup>th</sup> Year	Total
Production in Tons	88,331	91,598	2,03,351	2,86,806	3,09,538	9,79,654

**A. SPECIFIC CONDITIONS:**

1. Quarry plan approved by the Department of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period of the approved quarry plan.
2. Baseline data on health profile of each of the workers shall be maintained.
3. PAs should get the health checkup done for the quarry workers on quarterly basis and submit report periodically.
4. The SEIAA, Karnataka reserves the right to withdraw the environmental clearance subject to any change in the quarrying policy by the State Government as may be applicable to this project.
5. This Environmental Clearance is co-terminus with the lease granted vide quarry lease under MM (D & R) Act 1957/KMMC RULES-1994.
6. Quarrying shall be undertaken strictly in accordance with provisions of MM (D&R) Act 1957/ KMMC RULES-1994.
7. All the conditions stipulated in the Consent for establishment issued (if applicable) by the Karnataka State Pollution Control Board should be effectively implemented.
8. The quarrying operations shall not intersect ground water table. Prior approval of the SEIAA / Ministry of Environment & Forests and Central Ground Water Authority shall be obtained for quarrying below water table.
9. The topsoil if any should be stacked at earmarked site only and should not be kept unutilized for a period more than 3 years. The topsoil should be used for reclamation and plantation.
10. Waste rock shall be stacked at earmarked site (s) only. The maximum height of the stack should not exceed 10m duly providing suitable terraces. The overall slope of the dump shall not exceed 27°. A retention wall shall be built around the waste rock dump to prevent sliding.
11. Catch drains and siltation ponds of appropriate size should be constructed to arrest silt and sediment flows from quarry working area and rock dumps. The water so collected should be utilized for watering the haulage area, roads, green belt development etc, the drains should be regularly de-silted particularly after monsoon and maintained properly.
12. Dimension of the retaining wall at the toe of dumps within the quarry to check run-off and siltation should be based on the rainfall data.
13. The project authority should implement suitable conservation, to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board within 3 months after report be submitted to the Authority.
14. Appropriate mitigation measures should be taken to prevent pollution of nearby water bodies in consultation with the State Pollution Control Board.



15. The project proponent shall submit commitment from the competent authority for drawl of requisite quantity of water for the project before starting work on the project.
16. Suitable rainwater harvesting measures on long-term shall be planned and implemented in consultation with Regional Director, Central Ground Water Board for complete rain water harvesting by constructing check dams/ converting quarried pits to rain water harvesting ponds.
17. Vehicular emissions should be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in quarrying operations and in transportation of blocks.
18. Digital processing of the entire lease area using remote sensing technique should be done regularly once in three years for monitoring land use pattern and report submitted to SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru.
19. This environmental clearance does not confer any right to the proponent on the land proposed for quarrying until and unless quarry lease and all other statutory clearance are obtained from the respective department/agencies.
20. The project authorities should undertake sample survey to generate data on pre-project community health status within a radius of 1 km from proposed quarry.
21. Consent to operate if applicable shall be obtained from State Pollution Control Board prior to start of production from the quarry.
22. Proper sanitary facilities should be installed for the colony/work place. Domestic waste generated should be disposed in a scientific manner. Proper first aid facilities and health care facilities should be provided for the labourers.
23. The project proponent shall take all precautionary measures during quarrying operation for conservation and protection of endangered fauna spotted in the study area. Action plan for conservation of flora and fauna shall be prepared and implemented in consultation with the State Forest and Wildlife Department. The proponent shall contribute towards the cost of implementation of the plan and / or Regional Wildlife Management Plan for conservation of wild life. The amount so contributed shall be included in the project cost. A copy of the action plan may be submitted to the SEIAA, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru within 3 months.
24. The project proponent shall delineate Quarry Closure Plan/ exit protocol to rehabilitate the quarried out land to match its surrounding landscape including removal, storage and reuse of waste rock from quarry area to cover reclaimed area. Post Quarry Land Use Plan with rehabilitation of quarried out area (with Plan and Section) provided and submit to SEIAA.
25. Plantation monitoring programme during post project period for ensuring survival and growth rate of plantation in reclaimed area.
26. A Final Quarry Closure Plan along with details of Corpus Fund should be submitted to the SEIAA Karnataka, Department of Environment and

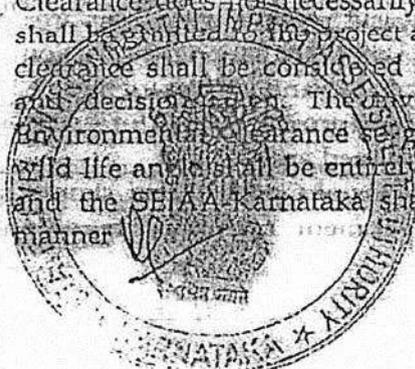


State Level Environment Impact Assessment Authority-Karnataka  
(Constituted by MoEF, Government of India under section 3(3) of E(P) Act 1986)

SEIAA 1554 MIN 2015

Quarrying of Building Stone Project of  
Sri Srirama K

- Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru 5 years in advance of final quarry closure for approval.
27. Retention walls should be a minimum of 2.5 mtr height with base of 3 mtr.
  28. Check dams and gully plugs along the smaller streamlets in the area, should be constructed to arrest the loose soil flow from the quarry area.
  29. Particulars of dimensioned block production and dispatch shall be provided by the quarry owner yearly.
  30. The infrastructure of transport roads should be improved collectively by the quarry owners of the area.
  31. Link road from quarry site to main road shall be maintained and black topped by the project proponent.
  32. The quarry lease area to be properly demarcated using the lat-long coordinates and duly erecting 4 feet concrete/granite pillars on the ground.
  33. No quarrying shall be undertaken outside the lease area.
  34. The project Authorities shall maintain a margin of 7.5 meters along the lease boundary.
  35. The project authorities shall also earmark at least 5 % of the total turnover of the project towards the corporate social responsibility and item-wise details along with time bound action plan shall be prepared and submitted to the Authority.
  36. The project authority shall ensure that the quarry pits are well protected erecting a compound wall of stone masonry of appropriate height conforming to safety norms.
  37. The project authority shall avoid stagnation of water in the quarry pits which would turn out to be mosquito breeding centers resulting in spreading of diseases such as malaria, dengue, etc.
  38. The project proponent shall prevent damage to adjoining government land, from fire due to activities during quarrying operation.
  39. Haulage approach road should not be through village till the main road is reached.
  40. The project authorities shall get the annual health checkup of quarry workers as well as people in the nearest vicinity of the quarry for respiratory diseases such as silicosis and maintain records. Appropriate care shall be taken for remedy in case of prevalence of such health disorders.
  41. This Environmental Clearance subject obtaining prior clearance from forestry and wildlife angle including clearance from the standing committee of the national board for wildlife if applicable. Further this Environmental Clearance does not necessarily implies that forestry and wild life clearance shall be granted to the project and that the proposal for Forestry and wildlife clearance shall be considered by the respective Authorities on their merits and decision taken. The investment made in the project if any based Environmental Clearance is granted in anticipation from the forestry and wild life angle shall be entirely at the cost and risk of the project proponent and the SEIAA Karnataka shall not be responsible in this regard in any manner.



SEIAA 1554 MIN 2015

Quarrying of Building Stone Project of  
Sri Srirama K

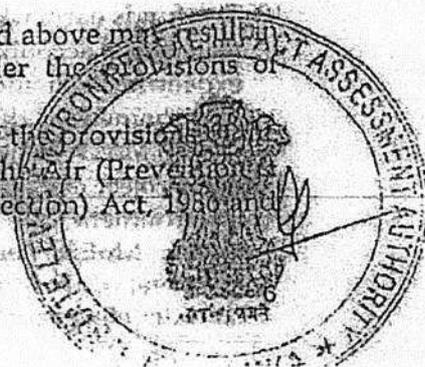
**B. GENERAL CONDITIONS:**

1. No change in quarrying technology and scope of working should be made without prior approval of the SEIAA Karnataka.
2. No change in the calendar plan including excavation, quantum of mineral and waste should be made.
3. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the MoEF, Govt. of India, New Delhi.
4. Data on ambient air quality (PM<sub>10</sub>, PM<sub>2.5</sub>, SO<sub>2</sub>, NO<sub>x</sub>) should be regularly submitted to the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru and the State Pollution Control Board / Central Pollution Control Board once in six months.
5. Fugitive dust emission from all the sources should be controlled regularly. Water spray arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
6. Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc should be provided with earplugs / muffs.
7. Waste water from the quarry should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19<sup>th</sup> May 1993 and 31<sup>st</sup> December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of effluents.
8. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.  
Occupational health surveillance program of the workers should be undertaken periodically i.e. once in 3 months to observe any contractions due to exposure to dust and take corrective measures, if needed. Quarterly report in this regard should be submitted to the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board and the APCCF, Regional Office, MoEF, Bengaluru.
9. A separate environmental management cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the organization. The Environment management committee should be constituted with one of the member representing nearby village.
10. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the SEIAA Karnataka, the Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru.
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SEIAA 1554 MIN 2015

Quarrying of Building Stone Project of  
Bri Sirifama K

12. The APCCF, Regional Office of MoEF, Bengaluru; the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board shall monitor compliance of the stipulated conditions. The project authorities should extend full co-operation to the Officer (S) of these offices by furnishing the requisite data / information / monitoring reports.
13. The project proponent shall submit six monthly report on the status of the implementation of the stipulated environmental safeguards to the SEIAA Karnataka, Department of Environment and Ecology, Government of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru; the Central Pollution Control Board and the Karnataka State Pollution Control Board.
14. A copy of the clearance letter will be marked to the concerned Panchayat Local NGO, if any, from whom suggestion / representation has been received while processing the proposal.
15. The project proponent should display the conditions prominently at the entrance of the project on a big panel board for the information of the public.
16. The Karnataka State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tehsildar's office for 30 days.
17. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at website of the Authority at <http://www.seiaa.kar.nic.in> or <http://seiaa.karnataka.gov.in> or <http://environmentclearance.nic.in> and a copy of the same should be forwarded to the Department of Environment and Ecology, Government of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru.
18. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environmental (Protection) Act, 1986.
19. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
20. The SEIAA or any other competent authority may alter / modify the above conditions or stipulate any further condition in the interest of environment protection.
21. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
22. The above conditions will be enforced inter-alia, under the provisions of Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and



SEIAA 1554 MIN 2015

Quarrying of Building Stone Project of  
Sri Srirama K

the Public Liability Insurance Act, 1991 along with their amendments and rules made there under.



Yours faithfully,

*(Signature)*  
(RAMACHANDRA) 23/8/16  
Member Secretary  
SEIAA, Karnataka.

Copy to:

1. The Secretary, Ministry of Environment, Forests and Climate Change, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi- 110 003.
2. The Director, Department of Mines and Geology, Khanija Bhavan, Race course road, Bengaluru - 560 001.
3. The Member Secretary, Karnataka State Pollution Control Board, Bengaluru.
4. The APCCF, Regional Office, Ministry of Environment & Forests (SZ), Kendriya Sadan, IV Floor, E & F Wings, 17<sup>th</sup> Main Road, Koramangala II Block, Bengaluru - 560 034.
5. Guard File.

*(Signature)*  
Senior Geologist  
Mines & Geology Dept.  
Kolar.